IN THE MATTER OF:

APPEAL No. 24/2023/EZ

MD. ILLIYAS & ORS.

...Appellant

-VERSUS-

STATE OF JHARKHAND & ORS.

...Respondents

INDEX

Sl. No.	Particulars	Page No.
1.	Counter Affidavit of Divisional Forest Officer, Giridih, East Forest Division, Jharkhand (i.e. Respondent No. 5 herein)	1 - 23
2.	Verification	24
3.	Annexure A	25 - 30
	Annexure B	31
	Annexure C	32
	Annexure D	33-34
	Annexure E	35 - 40
	Annexure F	41 - 44
	Annexure G	45 - 47

NOTARY KOLKATA Regn. No. 13023/18 GOVT OF INDIA

	Annexure H	48 - 49
	Annexure I	50
	Annexure J	51 - 52
	Annexure K	53
	Annexure L	54
	Annexure M	55
	Annexure N	56 - 62
	Annexure O	63 - 78
	Annexure P	79
	Annexure Q	80
	Annexure R	81 - 83
	Annexure S	84
	Annexure T	85 - 86
	Annexure U	86 - 88
	Annexure V	89 - 98

Aishwarya Rajyashree, Advocate
Bar Association Room No. 5,
High Court, Calcutta
Chamber: 8/1, K.S. Roy Road,
Kolkata: 700001.
(M)9874995669
Email: advaish.hc@gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

IN THE MATTER OF:

Appeal No. 24/2023/EZ

MD. ILLIYAS & ORS.

...Appellant

-VERSUS-

STATE OF JHARKHAND & ORS.

...Respondents

NOTARY KOLKA A Narendra Prasad Gupta REGN No 13823/18 GOVT. OF INDIA

COUNTER AFFIDAVIT FILED BY RESPONDENT NO. 5 HEREIN, DIVISIONAL FOREST OFFICER, GIRIDIH EAST FOREST DIVISION, JHARKHAND.

I, Prawesh Agrawal, son of Late B.D. Agrawal, aged about 56 years, by Religion - Hinduism, by Occupation - Service under the State Government of Jharkhand in the office of Divisional Forest Officer, Giridih, East Forest Division, Jharkhand, having its office at 13, Forest Colony, Giridih, Jharkhand - 815301, and presently Camping at 8/1, K.S. Roy Road, Kolkata – 700001, West Bengal, do hereby solemnly affirm and state as follows:

1. That I am the Divisional Forest Officer, Giridih, East Forest Division, Jharkhand and I am aware to the facts in the instant case and as such I am competent to make and affirm the instant Counter Affidavit.

2. That I am a law abiding Citizen of India and very much respect the Constitution and Judicial System of India.

30 NOV 2023

nhu

3. That in pursuance to the orders dated 09.10.2023 and 28.11.2023 of this Hon'ble Tribunal in the instant Appeal this Counter Affidavit is being filed on behalf of Divisional Forest Officer, Giridih, East Forest Division, Jharkhand, respondents no. 5 herein.

4. That the instant appeal has been preferred by the Appellant before the Hon'ble Tribunal for seeking stay/quashing of the order being memo no. 205 dated 08.08.2023 issued by the SEIAA wherein SEIAA has cancelled the Environmental Clearance No. EC/SEIAA/2014-15/518/2014/703 dated 31.12.2014. The Appellant has prayed for the following reliefs:-

   i. Stay/Quash and/or Rescind the order being memo no. 205 dated 08.08.2023 issued by the SEIAA, Jharkhand;

   ii. Direct the Deputy Commissioner, Giridih to demarcate the forest land comprised in Plot no. 1, mauza-Lakhanpur and submit the demarcated map on village sheet of Plot No. 1 of Mauza – Lakhanpur clearly marking notified Forest Area of 49.90 Acres.

5. Now, before dealing with the para, it is pertinent to bring on records certain facts related to the instant matter for proper adjudication and which are as follows:-

   a. That it is stated that the Project proponent Shri Arun Kumar Ladia submitted an application, in the year 2013, for grant of environment clearance related to the stone mining (quarry) project over an area of 0.732 Ha. in plot no. 4 and 5(P), Village:

NOTARY KOLKA A Narendra Prasad Gupta REGN No 13823/18 GOVT. OF INDIA

Lakhanpur, Block - Bengabad, District - Giridih, Jharkhand. Consequently, the Assistant Mining Officer, Giridih requested Divisional Forest Officer, Giridih East to report the distance from forest of the applied area, which is one of the criteria for issue of Environmental Clearance, to further process the application of project proponent. It is relevant to mention here that as per the State Level Environment Impact Assessment Authority, (SEIAA) memo No. 63, dated 11.05.2013, the lease area shall have minimum distance of 250 metre from notified Forest, for issue of environmental clearance. Thereafter, on the basis of report by Range Forest officer, Khurchutta, the DFO, Giridih East Forest Division vide Letter No. 391 Dt. 25.02.2014, issued a report stating that the distance of the applied area from notified forest is more than 500 meters.

True/Xerox copy of the SEIAA memo No. 63, dated 11.05.2013 are being annexed herewith and marked as **Annexure- A.**

b. Thereafter, based on the DFO report and other statutory requirements for grant of Environmental clearance, the project proposal was apprised by the SEAC in its 24th meeting held in 15th to 18th December, 2014 and the project was recommended for grant of environmental clearance. And consequently, Environmental Clearance was granted by SEIAA to the project proponent with certain conditions via its letter no. EC/SEIAA/2014-15/518/2014/703 dated 31.12.2014 in its 28th meeting held on 30th December 2014.

c. In October, 2022 a complaint was received on WhatsApp with an allegation that the certificate issued from the office of DFO Giridih East Forest division, with regard to the distance of forest from the Stone quarry project of Shri Arun Kumar Ladia at Plot No. 4 & 5(P), Village – Lakhanpur, Block – Bengabad, District – Giridih, Jharkhand, is false, which resulted in the wrong issuance of Environmental Clearance for the project.

d. That after taking cognizance of the complaint, the DFO, Giridih East Forest Division directed the concerned Range Forest Officer vide letter no. 3744, dated 28.10.2022 to inquire in to the matter and submit the report. Thereafter, the Range Forest Officer, Khurchutta Range, Bengabad inquired into the matter and submitted his report vide letter no. 479, dated 07.11.2022 stating that the distance of mining lease area i.e. plot no. 4 & 5 (P) at Village – Lakhanpur, Block – Bengabad, District – Giridih, Jharkhand from notified forest i.e. plot no. 1 is at Zero (0) meter.

True/Xerox copy of the DFO, Giridih East Forest Division letter no. 3744, dated 28.10.2022 and Range Forest Officer, Khurchutta Range, Bengabad letter no. 479, dated 07.11.2022 are being annexed herewith and are marked as **Annexure - B & C** respectively.

e. That after the receipt of the report from Range officer dated 07.11.2022, the DFO, Giridih East Forest Division inspected the site himself on 10.11.2022 and observed that the stone quarry is

not only adjacent to the notified forest but apparently the quarrying activity was extended to plot no. 1, which is a notified & demarcated protected forest.

f. In order to ascertain the observations, the DFO Giridih East Forest Division has again directed the Range Forest Officer, Khurchutta Range, Bengabad to conduct detailed field survey and submit a report.

g. Thereafter, the Range Forest Officer, Khurchutta Range, Bengabad carried out detail survey along with Forester-in-charge and Forest Guard for 2 days i.e. on 10th November 2022 and 12th November, 2022 and submitted a report vide letter no. 483, dated 12.11.2022 where in it was stated that plot no. 4 & 5(p) is situated adjacent to the notified and demarcated protected forest of plot No. 1 and the stone quarry operations were conducted in a portion of the forest area in plot no. 1 by illegally encroaching it. As a result, an offence report no. 01420, dated 12.11.2022 has been lodged against the stone quarry owners/managers (Appellants) under relevant provisions of Indian Forest Act, 1927.

True/Xerox copy of the Range Forest Officer, Khurchutta Range, Bengabad letter no. 483, dated 12.11.2022 alongwith enclosures is being annexed herewith and marked as **Annexure - D**.

h. It is relevant to state here a brief background with respect to the

plot no.1 in Lakhanpur Mauza. The plot no.1 of Lakhanpur Mauza was initially notified as private protected forest u/s 14 of Bihar Private Forest Act, 1946 (Bihar Act, 11 of 1946) vide Notification no. 12726-VIF-156/46R dated 30.11.1946 of Govt. of Bihar. Subsequently, u/s 15 of Bihar Private Forest Act, 1947 the Govt. of Bihar has issued Notification no. 1863-VIF/296/50R dated 30.03.1950 declaring Plot No.1 in Lakhanpur Mauza as a private protected forest, wherein, the ownership of the land has been shown in the favour of then Raja (Jamindar) Raja Bahadur Kamkhaya Narayan Singh of Padma which was later vested to the then Govt. of Bihar (Now Jharkhand) after promulgation of Bihar Land Reform Act, 1950, and the land in question was then notified as protected forest vide notification no. CPF-10152/52-5803R, dated 27.12.1952 and C/F-17066/54-3419R, dated 11.08.1954. The said notification clearly show the name of the owner of land in column no. 2 as "State of Bihar".

True/Xerox copy of the Notification no. 12726-VIF-156/46R, dated 30.11.1946, Notification no. 1863-VIF/296/50R dated 30.03.1950, Notification no. CPF-10152/52-5803R, dated 27.12.1952, Notification no. C/F-17066/54-3419R, dated 11.08.1954 and duly signed map of Forest Settlement Officer dated 28.02.1966 are being annexed herewith and are respectively marked as **Annexure – E, F, G, H & I**.

i. That total area of plot no. 1 in Mouza - Lakhanpur is 81 Acre. Out of which 49.90 Acres was notified as Protected Forest vide

notification no. CPF-10152/52-5803R, dated 27.12.1952 and C/F-17066/54-3419R, dated 11.08.1954. Thereafter, the Forest Settlement Officer (FSO) was appointed to inquire in to the rights and claims of private individuals if any, and the FSO after making due inquiry of claims made, if any, demarcated an area of 48.02 acre of plot no. 1 on the map and duly signed on 28.02.1966. Since, then the demarcated forest area of plot no.1 has been in undisputed possession, control and management of the Forest Department and has been a part of management under Working Plan.

True/Xerox copy of the relevant portion of Working Plan are being annexed herewith and marked as **Annexure J**.

j. Further, it is relevant to mention here that only 48.02 Acre has been demarcated as Protected Forest area out of total plot area of 81 Acres in Plot no 1, and the rest of area i.e 33 acres of the plot no.1 which is the property of state Government, has been handed over to DFO, Giridih East Forest Division by Circle Officer, Bengabad for plantation purpose vide his letter no. 135, dated 14.02.2023. The 33 Acres of land (outside demarcated protected forest) whose nature is Jungle-Jhadi in Government records is considered as deemed forest as per the Hon'ble Supreme Court order dated 12.12.1996 in T.N. Godavaraman Thirumul Pad -Vs- Union of India and Others.

True/Xerox copy of letter no. 135, dated 14.02.2023 of Circle

Officer, Bengabad is being annexed herewith and marked as **Annexure – K.**

k. Furthermore, it is relevant here to mention that the Deputy Commissioner, Giridih has also directed Circle Officer, Bengabad vide its letter no. 1089/M, dated 24.11.2022 to conduct an inquiry in said matter. As per the inquiry report of Circle Officer, Bengabad vide letter no. 630, dated 26.11.2022, it was also confirmed that illegal excavation and mining has been done in part of plot no. 1. The relevant part of the said letter is produced below:

> " मौजा लखनपुर थाना नं० 349, प्लॉट सं० 04 में रकवा 03 डी० पर पत्थर उत्खनन का कार्य किया गया है एवं प्लॉट सं० 05 पर उत्खनन कार्य नहीं किया गया है। खाता सं० 01, प्लॉट सं० 01 सर्वे रकवा 81 एकड़ के मध्ये 1.53 ए० पर पत्थर उत्खनन का कार्य किया गया है, जो गैरमजरूआ खास खाते की भूमि है एवं किस्म जंगल दर्ज है।"

NOTARY KOLKA A Narendra Prasad Gupta REGN No 13823 / 18 GOVT. OF INDIA

True/Xerox copy of the Circle Officer, Bengabad letter no. 630, dated 26.11.2022 is being annexed herewith and marked as **Annexure - L** to this Counter Affidavit.

l. Thereafter, DFO Giridih East Forest Division has informed the State Environment Impact Assessment Authority, Jharkhand (hereinafter called SEIAA) vide its letter no. 4184, dated 15.12.2022 and letter no. 4261, dated 21.12.2022 that actual

distance of mining lease area of Stone Quarry of Shri Arun Kumar Ladia at Plot no. 4 and 5(p) in Lakhanpur Mauza is zero meter and the previous report issued by then DFO vide letter no 391, dated 25.02.2014 is incorrect. Further, the fact related to the illegal mining activity being done by the project proponent in Plot no. 1 which is a notified forest has also been brought to the notice of SEIAA as the same has been confirmed two times independently in the field inspection reports submitted by both RFO Khruchutta, and CO Bengabad. The quarrying activity in plot no.1 by the project proponent violates condition C (2) of Environmental Clearance. Also, the action taken by DFO Giridih Forest Division against project proponent for illegal mining by way of lodging of forest case was also informed. It was further informed that the mining by Project proponents would have an adverse impact on forest area and plantation work done nearby, with a request to cancel the Environmental Clearance for the said lease.

True/Xerox copy of the DFO, Giridih East Forest Division letter no. 4184, dated 15.12.2022 and letter no. 4261, dated 21.12.2022 are being annexed herewith and respectively marked as **Annexure - M and N**.

m. Further, the DFO Giridih East Forest Division has also informed the Deputy Commissioner, Giridih and District Mining Officer, Giridih vide letter no. 3983, dated 26.11.2022 and letter no. 4259, dated 21.12.2022 respectively with a request to take

cognizance of the matter and take appropriate action including the cancellation of the mining lease. Also, Member Secretary, Jharkhand State Pollution Control Board, Ranchi was also informed by DFO, Giridih East vide letter no. 3841, dated 12.11.2022 with a request to cancel the Consent to Operate.

True/Xerox copy of the DFO, Giridih East Forest Division letter no. 3983, dated 26.11.2022 and letter no. 4259, dated 21.12.2022 and letter no. 3841, dated 12.11.2022 are being annexed herewith and marked as **Annexure - O, P and Q** to this Counter Affidavit.

n. Thereafter, the Member Secretary, SEIAA, Jharkhand took cognizance of the report made by the DFO, Giridih East Forest Division and noted that prima facie the project proponent has violated conditions no '6' and '10' of the Environment clearance, and thus kept the Environmental Clearance issued earlier in abeyance. A Showcause notice was also issued to the project proponent to give their explanation and clarification within a stipulated timeline. Also, Divisional Forest Officer, Giridih East Forest Division was directed to conduct a joint inspection and verification in the presence of Project Authority and Range Forest Officer and submit its report.

NOTARY KOLKA A Narendra Prasad Gupta REGN No 13823/18 GOVT. OF INDIA

True/Xerox copy of the SEIAA letter no. 319, dated 22.12.2022 is being annexed herewith and marked as **Annexure - R**.

o. As per the direction of the Member Secretary, SEIAA, Jharkhand,

the DFO, Giridih East Forest Division has informed Project Proponent vide letter no. 765, dated 24.02.2023, fixing the date of inquiry to be done on 11.03.2023 and directed the Range Forest Officer, Khurchutta Range, Bengabad to conduct the inquiry in presence of Project Authority. That the Range Forest Officer, Khurchutta Range, Bengabad reported vide letter no. 176, dated 15.05.2023 that Project Authority i.e., appellant no. 1, 2 & 3 did not appear on project site on 11.03.2023 till 3.00 PM. But the Project Proponent contacted over mobile and agreed with the previous finding as stated in earlier para.

True/Xerox copy of the DFO Giridih east letter no. 765, dated 24.02.2023 and RFO Khurchutta Letter no. 176, dated 15.05.2023 is being annexed herewith and respectively marked as **Annexure – S & T**.

p. Thereafter, DFO, Giridih East Forest Division vide letter no. 1704, dated 20.05.2023 submitted a report/ clarification to SEIAA that in Lakhanpur Mauza Plot no. 1, Plot no. 4 & 5 (P) are adjacent to each other. The Plot no. 1 is a notified and demarcated forest land and plot no 4 & 5 (P) is area on which mining lease has been granted. Thus, distance of boundary of mining lease i.e., Plot no. 5 (P) is at a distance of Zero (0) meter from notified forest and the same does not fulfil the criteria of the minimum distance of 250 meters for Environmental Clearance.

True/Xerox copy of the DFO, Giridih East Forest Division letter

no. 1704, dated 20.05.2023 is being annexed herewith and marked as **Annexure - U**.

q. Thereafter, as per provision of para 8(vi) of EIA Notification 2006, Member Secretary, SEIAA has fixed the date for personal hearings on 22.06.2023 for both the parties i.e., DFO, Giridih East Forest Division and Project Proponent i.e., Shri Arun Kumar Ladia to appear before Member Secretary, SEIAA. At the time of personal hearing, the DFO Giridih East Forest division has reiterated the same facts as mentioned in his report made vide letter no 1704 dated 20.05.2023 that the distance between plot no. 5 (P) on which the mining lease has been granted, and portion of Plot no. 1 which is demarcated protected forest, is Zero (0) meter, and it was also submitted that illegal mining was done on that part of Plot no. 1 which is notified forest. During the time of personal hearing, DFO Giridih East Forest Division also produced Documentary Evidence before Member Secretary, SEIAA such as Notifications and Cadestral map, which clearly shows that the Plot no. 1 is adjacent to plot no 4 & 5 (P). Also, the inspection report of Circle Officer, Bengabad addressed to Deputy Commissioner, Giridih was also produced wherein it clearly mentions that mining activity has been done in Plot no. 1 over an area of about 1.53 Acre of land, involving both notified forest of forest department and deemed forest of revenue department. The authorized representative of the project proponent, failed to disprove the above facts i.e., the zero distance of lease area from the Protected Forest and

encroachment of forest land, to the satisfaction of Member Secretary, SEIAA.

r. It is submitted that after taking into account all the findings and evidences on record and after hearing both the parties, the SEIAA Jharkhand has rightly concluded that the project proponent procured an incorrect certificate of distance from the then DFO Giridih East Forest Division. Distance from forest is an important document for Screening, Scoping and Appraisal of the project under EIA notification 2006. As the certificate is found false and the same was the basis and part of appraisal and issuing of Environmental Clearance by SEIAA, Jharkhand. In its 106th Meeting held on 4th July 2023, SEIAA decided to cancel the Environment Clearance granted to Project Proponent with immediate effect.

s. That that the petitioner with an intention to continue illegal mining in forest area and its adjoining area by violating the conditions granted under Environmental Clearance, claiming ownership over forest land based on false and fabricated documents, has filed the instant appeal before this Hon'ble Tribunal.

Further, an attempt has been made to cover up his misdeeds and crime by a concocted story, and the same cannot stand the scrutiny of law, and as such the present appeal is not maintainable and liable to be dismissed.

6. That the statements made in paragraph nos. 1 to 3 of said Appeal are submission of the appellants. Further, I state and submit that the order dated 08.08.2023 passed by SEIAA is just, proper and as per law, and has been passed after following the principles of natural justice. It is submitted that upon receiving the complaint with an allegation that the certificate of distance from forest issued earlier by the DFO, Girdih Division is incorrect, an instruction was issued to Range Forest Officer, Khurchutta Range, Bengabad to inquire in to the matter. The Range Forest Officer, Khurchutta Range, Bengabad submitted the report and as per report of Range Forest Officer the distance of mining lease area from notified forest area of plot no. 1 is Zero (0) meter. Moreover, the stone quarrying activity has been illegally extended from the lease area to adjacent plot no. 1, which is a forest land.

7. That with regard to statements made in paragraph nos. 4 (1), 4 (2) and 4 (3) of the said Appeal, I state that these are matter of records.

8. That with regard to statements made in paragraph nos. 4 (4) and 4 (5) of the said Appeal, save and except what are matters of records I deny and dispute the statements made therein. Further, it is further stated that the letter no. 391 dated 25.02.2014 issued by the then DFO was on the basis of the report of Range Forest Officer, Khurchutta and the same is incorrect and appears to be issued without proper verification of documents.

9. That with regard to statement made in paragraph no. 4 (6) of the said

Appeal, save and except what are matters of records I deny and dispute the statements made therein. Further, it is stated that as per enquiry report of Range Forest Officer, Khurchutta Range, Bengabad, the distance of project area from notified forest land is Zero (0) meter. Secondly, the appellants 1, 2 & 3 have violated the condition no '6' and '10' of Environmental Clearance and also condition no. C(2) of E.C., by altering the lease area and carrying the mining activity illegally on notified forest area of plot no. 1. For proper assistance of the Hon'ble Tribunal Environmental Clearance condition no. '6', '10' and 'C Other points no. 2' are being reproduced as below :

" 6. No mining shall be undertaken in the forest area without obtaining requisite prior forestry clearance. Minimum distance shall be maintained from Reserve/Protected Forest as stipulated in SEIAA guidelines

10. PP shall maintain minimum distance from Reserved/Protected Forest as stipulated in application guidelines

C. Other Points no. 2 ..... The PP shall not increase production rate and alter lease area during the validity of Environmental Clearance."

10. That with regard to statements made in paragraph no. 4 (7) of the said Appeal, save and except what are matters of records I deny and dispute the statements made therein. Further, it is submitted that from perusal of notification no. CPF-10152/52-5803R, dated 27.12.1952, C/F-17066/54-3419R, dated 11.08.1954 and demarcated map of Mouza - Lakhanpur, it is

crystal clear that lease area is adjacent to notified forest and certificate regarding distance given earlier by then DFO, Giridih East Forest Division vide letter no. 391, dated 25.02.2014 is incorrect, and it was mistake of fact.

11. That with regard to statement made in paragraph no. 4 (8) of the said Appeal, save and except what are matters of records I deny and dispute the statements made therein. Further, it is stated and submitted that the statement made under the para is concocted, baseless and misleading. Also, it is submitted that the total area of plot no. 1 of Mouza - Lakhanpur is 81 Acre. Out of which 49.90 Acre is notified forest land vide notification no. CPF-10152/52-5803R, dated 27.12.1952 and C/F-17066/54-3419R, dated 11.08.1954. After detailed enquiry, the Forest Settlement Officer (FSO) demarcated an area of 48.02 acres of the notified forest land of plot no. 1 on the cadastral map, and duly signed on 28.02.1966. The said demarcated forest of plot no 1 has been the under undisputed possession, control and the management of forest department, and has been a part of management under Working Plan. The balance 33.00 Acre of land of plot no. 1 which is under the control and possession of revenue department, has been handed over to DFO, Giridih East Forest Division by Circle Officer, Bengabad for plantation purpose vide his letter no. 135, dated 14.02.2023. It is further submitted that claim over 1.00 Acre land on plot no. 1 of appellants 1, 2 & 3 is based on false and fabricated documents and concocted story.

NOTARY KOLKATA Harinarayan Prasad Gupta REGN No 13823/18 GOVT. OF INDIA

i. Notification no. 12726-VIF-156/46R dated 30.11.1946 of Govt. of Bihar in which the land in question has been notified as private protected forest

u/s 14 of Bihar Private Forest Act, 1946 (Bihar Act, 11 of 1946) in which the description of the land is given in column 6 of notification as:-

"All Forest land in the village mentioned in column 2 of this schedule which have been entered in the latest record of right prepared under the Chhota Nagapur Tenanc Act, as forest, jungle, jungle-jhari or any synonymous term and which are included in Khatian part II where such a record exists from.

ii. In the Govt. of Bihar Notification no. 1863-VIF/296/50R dated 30.03.1950 of private protected forest issued u/s 15 of Bihar Private Forest Act, 1947, the ownership of the land in question has been shown in the favour of then Raja (Jamindar) Raja Bahadur Kamkhaya Narayan Singh of Padma and the same was vested to the then Govt. of Bihar (Now Jharkhand) after promulgation of Bihar Land Reform Act, 1950.

iii. The land in question was then notified as Protected Forest vide notification no. CPF-10152/52-5803R, dated 27.12.1952 and C/F-17066/54-3419R, dated 11.08.1954 U/s 29 of Indian Forest Act., 1927. The said notification clearly shows the name of the owner of land in column no 2 as "State of Bihar". Thereafter the FSO after following due process of enquiry, has demarcated the notified forest on map and signed on 28.2.1966, and the same has attained finality.

Therefore, it is very much clear from above facts that Kani Ram was not the actual owner of the land.

12. That with regard statement made in paragraph no. 4 (9) of the said Appeal, save and except what are matters of records I deny and dispute the statements made therein. Further, it is stated that the same are based on false and fabricated documents, incorrect, and misleading and hence denied. Also, it is submitted that after declaration of 49.90 acres of plot No.1 of Government land as Protected Forest vide Notification no. CPF-10152/52-5803R, dated 27.12.1952 and C/F-17066/54-3419R, dated 11.08.1954, an FSO was appointed who inturn after conducting due process of enquiry of rights and claims of private individuals, if any, demarcated total of 48.02 acre of forest land of plot no. 1 out of the 49.9 acres notified, on the cadastral map and duly signed on 28.02.1966 with signature and stamps of both F.S.O. and D.F.O. Since then, the demarcated forest land has been in undisputed continuous possession, control and management department and the said notification has attained finality. Therefore, the question of release of forest land by FSO in year 1962 does not arise and the claim of appellants in this regard are false incorrect and misleading. The so-called order dated 16.7.1962 of F.S.O in the said Case no. 285/60-61 is clearly fabricated one, and has not been produced in the office of the DFO, Giridih East Division by the alleged owners of land, claiming and seeking ownership and possession of the said land which is in the possession of Forest Department nor any title suit has been filed in the competent civil court disputing the ownership. Further it is relevant to mention here that, as per order dated 10.10.2023 by the Hon'ble High Court, Jharkhand in Cr. M.P. No. 1751, 2829, 3898 of 2022, "Once a Govt. land has been notified as Reserved Forest or Protected Forest, its nature

does not change with the passage of time and the Govt. land does not become a private land."

Xerox copy of order dated 10.10.2023 of Hon'ble High Court, Jharkhand is being annexed herewith and marked as **Annexure - V**.

13. That with regard to statement made in paragraph no. 4 (10) of the said Appeal, I deny and dispute the statements made therein.

14. That with regard to statement made in paragraph no. 4 (11) of the said Appeal, save and except what are matters of records I deny and dispute the statements made therein. Further, it is stated and submitted that the action of SEIAA in cancelling the Environmental Clearance is just, proper and as per law, and has been passed after following the principles of natural justice.

15. That with regard to statement made in paragraph nos. 4 (12) & 4 (13) of the said Appeal, save and except what are matters of records I deny and dispute the statements made therein. Further, it is further submitted that the action of SEIAA is as per law.

16. That with regard to statement made in paragraph no. 4 (14) of the said Appeal, I deny and dispute the statements made therein. Further, it is submitted that SEIAA has been informed of the violation of conditions of EC granted and incorrectness of the distance certificate issued earlier, encroachment of forest land, and also the adverse impact the quarry is causing to the forest area and plantation raised on the land made available for Compensatory Afforestation near by the stone quarry site. The

Member Secretary, SEIAA has rightly taken cognisance of the same and issued the impugned order which is just, proper and as per law.

17. That with regard to statement made in paragraph no. 4 (15) of the said Appeal, save and except what are matters of records I deny and dispute the statements made therein. Further, it is stated and submitted that the same are irrelevant so far as the granting of Environmental Clearance is concerned. As a matter of fact, minimum required distance from reserved / protected forest should be at least 250 metres from mining lease area. In the instant matter the distance of mining lease area from notified forest land is at Zero (0) meter. Apart from that project authority i.e., appellants no. 1, 2 & 3 has also done illegal mining activity in Jungle-Jhari land and notified forest of plot no. 1, outside of lease area violating the condition of Environmental clearance and mining lease and the same has been reported to District Mining Officer, Giridih vide letter no. 3983, dated 26.11.2022.

18. That with regard to statement made in paragraph no. 4 (16) of the said Appeal, save and except what are matters of records I deny and dispute the statements made therein. Further, it is stated and submitted that out of 81 Acre of plot no. 1, an area of 49.90 Acre is notified protected forest land vide Gazette notification no. CPF-10152/52-5803R, dated 27.12.1952 and C/F-17066/54-3419R, dated 11.08.1954, out of which an area of 48.02 acre is demarcated forest and rest of area (33 acre) of plot no. 1 is Jungle-Jhari Government Land i.e. deemed forest, which is also under the possession of Forest Department as of now, by way of plantation done with NOC from Circle officer, Bengabad.

19. That with regard to statements made in paragraph nos. 4 (17) and 4 (18) of the said Appeal, save and except what are matters of records I deny and dispute the statements made therein.

20. That with regard to statement made in paragraph no. 4 (19) of the said Appeal, I deny and dispute the statements made therein. Further, as per perusal of inquiry report submitted by Range Forest Officer, Khurchutta Range, Bengabad and Circle Officer, Bengabad, illegal mining has been done on notified forest plot no. 1., in addition to the plot no. 4 & 5 (P) over which mining lease was granted.

21. That the statement made in paragraph no. 4 (20) of the said Appeal, save and except what are matters of records I deny and dispute the statements made therein.

22. That with regard to statements made in paragraph no. 4 (21) of the said Appeal, I deny and dispute the statements made therein. Further, it is stated that illegal mining has been carried out on the notified forest of plot no. 1 in violation of provisions of Indian Forest Act and therefore an offence report under the Forest Act has been lodged against appellants.

23. That with regard to statements made in paragraph no. 4 (22) of the said Appeal, I deny and dispute the statements made therein. Further, it is submitted that details of notification of forest land, its demarcation on map, possession, distance of lease area from the forest etc. have already been explained in the foregoing paras.

24. That with regard to statements made in paragraph no. 4(23) of the said Appeal, save and except what are matters of records I deny and dispute the statements made therein. Further, the Notification dated 27.12.1952 not 27.12.1953 as mentioned in appeal talks about the extent of rights of people not about the ownership which is clearly mentioned in notification as Govt. of Bihar (Now Jharkhand). Thus, Appellants contentions are false and hence denied.

25. That statements made in paragraph no. 4(24) of the said Appeal, save and except what are matters of records I deny and dispute the statements made therein. Further, the certificate issued earlier by then DFO, Giridih East Forest Division is a mistake of fact which has been rectified after due inquiry and verification by respondent no. 5 after receipt of complaint. Moreover, on detailed enquiry it was found that petitioners have violated the condition of Environmental Clearance mentioned in '6', '10' and 'C Other points no. 2' of E.C. by altering the lease area and carried out the mining activity on notified forest area of plot no. 1 for which an offence report no 01420 dated 12.11.2022 has been lodged in the court of C.J.M., Giridih against the appellants.

26. That with regard to statement made in paragraph nos. 4 (25), 4 (26) & 4 (27) of the said Appeal, save and except what are matters of records I deny and dispute the statements made therein. Further, the distance of mining lease area from forest land has been verified and corrected and relevant authorities have been informed of the same.

27. That the Divisional Forest Officer, Giridih, East Forest Division, Jharkhand, respondent no. 5 herein, are obliged to and will comply with all the directions which the Hon'ble Tribunal may be pleased to give to the said Respondents.

28. In view of the above stated facts and submissions, it is prayed that the Hon'ble Tribunal may be pleased to dismiss the instant Appeal as having no merit.

29. That the present Counter Affidavit is being filed bona fide and in the interest of Justice.

30. I state that the statements contained in paragraph Nos. 1 to 4 are true to my knowledge, the statements contained in paragraph Nos. 5 to 26 are true to my information derived from the official records of the case, which I verily believe to be true and the rest is/are my respectful submissions before this Hon'ble Tribunal.

Pranesh Agrawal
30/11/23

NOTARY KOLKA A Notarial Regd No 13823/18 GOVT OF INDIA

Sl. No. 26/23 **VERIFICATION**

I, Prawesh Agrawal, son of Late B.D. Agrawal, aged about 56 years, by Religion - Hinduism, by Occupation - Service under the State Government of Jharkhand in the office of Divisional Forest Officer, Giridih, East Forest Division, Jharkhand, having its office at 13, Forest Colony, Giridih, Jharkhand - 815301, and presently Camping at 8/1, K.S. Roy Road, Kolkata – 700001, West Bengal, and that I am dealing with the connected records of the case in possession of the office of Divisional Forest Officer, Giridih, East Forest Division, Jharkhand.

Date: Kolkata - 30/11/23

Place:

NOTARY KOLKATA Narendra Prasad Gupta REGN. No 13823/18 GOVT. OF INDIA

Prawesh Agrawal

Signature

Identified by me:

Aishwarya Rajyashree

Advocate

NARENDRA PRASAD GUPTA
NOTARY
GOVERNMENT OF INDIA
REGN. NO.-13823/2018
&
ADVOCATE, HIGH COURT CALCUTTA
8, Old Post Office Street (Ground Floor)
Opp. F-Gate (High Court)
Mob.-8910576674
9883135090

NOTARY NARENDRA PRASAD GUPTA KOLKATA REGN. NO.-13823/18 VALID TILL 31-12-2 NOTARIAL NOTARIAL GOVT. OF INDIA

T.I.(s) Signatures(s) of the Executant/s attested by me on Identificatio

NARENDRA PRASAD GUPTA, NOTARY
Advocate, HIGH COURT, KOLKATA
Regd. No.-13823/2018, Govt. of India

30 NOV 2023

Annexure A-2

दिनांक 07.05.2013 को S.E.I.A.A., Jharkhand, रांची की बैठक की कार्यवाही:

दिनांक 07.05.2013 को बैठक में SEIAA झारखण्ड के कार्यालय में श्री गुरदीप सिंह, अध्यक्ष SEIAA की अध्यक्षता में बैठक आयोजित की गई जिसमें सदस्य सचिव SEIAA, श्री अमित्व बंद्योपाध्याय, सदस्य SEIAA, तथा विशेष आमंत्रित अध्यक्ष SEAC, Jharkhand ने भाग लिया बैठक में निम्नवत् बिन्दुओं पर विमर्श हुआ एवं निर्णय लिया गया :-

(क) 5 हे0 से कम क्षेत्रफल के Minor Minerals के पट्टों पर पर्यावरण अनुमति (Environmental Clearance) जारी करने के लिए Minor Minerals का चिन्हांकन तथा उनकी संक्षिप्त प्रक्रिया हेतु चर्चा की गयी। EIA 2006 अधिसूचना के अनुसार MoEF को B1, B2 Category निर्धारित करनी है। इसकी प्रक्रिया चालू है और निर्णय आने में कुछ समय लगेगा। इसको ध्यान में रखते हुए SEIAA Committee ने विचार विमर्श निम्न बिंदुओं पर किया:-

1. JHARKHAND-SEIAA के पास लगभग 59 आवेदन प्राप्त हो चुके हैं। आवेदनों का परीक्षण करने पर SEIAA ने यह पाया कि 5 हे0 से कम के क्षेत्रफल में उत्खनन् के लिए 41 आवेदन है।
2. दीपक कुमार विरूद्ध राज्य सरकार हरियाणा एवं अन्य के प्रकरण में माननीय सर्वोच्च न्यायालय द्वारा I.A. No. 12-13 of 2011 in SLP(C) no. 19628-19629 of 2009 के संबंध में दिनांक 27.02.2012 को जारी आदेश के परिपालन में भारत सरकार पर्यावरण एवं वन मंत्रालय द्वारा पत्र क्र॰ I-11011/47/2011-IA.II(M) दिनांक 18.05.2012 को जारी कार्यालयीन ज्ञापन में उल्लेखित है कि ... .. सभी Minor Minerals के लीज स्वीकृति/नवीकरण हेतु पर्यावरणीय अनुमति आवश्यक होगी। अब 50 हे0 से कम के क्षेत्रफल से लेकर 5 हे0 से कम Minor Minerals खनन् कार्य को बी श्रेणी में रखा जायेगा तथा EIA नोटिफिकेशन 2006 के अनुरूप पूर्व पर्यावरणीय अनुमति प्राप्त करनी होगी। तदनुसार मंत्रालय द्वारा संबंधित राज्य पर्यावरण प्रभाव निर्धारण प्राधिकरणों द्वारा माननीय सर्वोच्च न्यायालय के आदेश के अनुरूप प्रकरणों का निराकरण किये जाने का ज्ञापन जारी किया गया है।
3. माननीय सर्वोच्च न्यायालय के उपरोक्त आदेश एवं MP, UP, Maharastra की SEIAA द्वारा 5 हे0 से कम के Minor Minerals की पूर्व पर्यानरणीय अनुमति जारी करने के बारे में उनके द्वारा लिए गये निर्णयों पर भी विचार किया गया। SEIAA, Jharkhand ने MoEF की 30th EAC कि बैठक में निर्णय का अध्ययन किया।
4. उपरोक्त वर्णित बिंदु क्र॰ 1 से 3 तक के तथ्यों पर सम्यक् विचार विमर्श किया गया। प्रदेश के infrastructure (अधोसंरचन) विकास (भवन एवं सड़क निर्माण इत्यादि) तथा पर्यावरण पहलुओं को ध्यान में रखते हुए निम्नलिखित Minor Minerals को चिन्हांकित किया गया।
   a) साधारण रेत, बजरी।
   b) ईट, बर्तन आदि बनाने के लिए साधारण मिट्टी।
   c) पत्थर, बोल्डर, रोड मेटल, गिट्टी, परिष्कृत processed / finalized पत्थर, रबल, चिप्स।
   d) मुरूम।

NOTARY KOLKA A Hareram Prasad Gupta REGN No 13823/18 GOVT. OF INDIA

e) लाइम, कंकर, भवन निर्माण सामग्री के रूप में उपयोग में लाये जाने वाले चूने के विनिर्माण के लिए भट्टी में जलाकर उपयोग के लिए।

f) ग्रेवल।

उपरोक्तानुसार यह सुनिश्चित किया गया है कि 5 हे0 से कम क्षेत्रफल के Minor Lease के उक्त Minor Minerals की पर्यारणीय अनुमति जारी करने के लिए संक्षिप्त प्रक्रिया का पालन करते हुए EIA नोटिफिकेशन 2006 के अनुसार इन्हें बी–2 श्रेणी में रखा जाये जब तक MoEF के द्वारा अन्यथा नहीं निर्धारित हो जाता है।

5. उपरोक्तानुसार इसी तारतम्य में यह निर्णय लिया गया कि बिन्दु क्र॰ 4 में उल्लेखित Minor Minerals के प्रकरणों के लिए निम्नानुसार मापदण्ड होंगे।

1. सभी प्रकरणों पर EIA नोटिफिकेशन 2006 में उल्लेखित समान्य शर्तों (General Condition) लागू होगी। यदि कोई भी परियोजना का पूर्ण हिस्सा या उसका कुछ भाग निम्नलिखित (a to d) की बाँउन्ड्री से 10 किलोमीटर के अन्दर स्थित है।

a) वन्य प्राणी (संरक्षण) अधिनियम 1972 के अंतर्गत अधिसूचित संरक्षित क्षेत्र।

b) केन्द्रीय प्रदुषण नियंत्रण बोर्ड के द्वारा समय–समय पर अधिसूचित Critically Polluted Area.

c) अधिसूचित Eco-Sensitive क्षेत्र।

d) अन्तर्राज्यीय बाउन्ड्री।

2. Habitation, जलाशय, पुरातात्विक महत्व के स्थलों से दूरी 500 मीटर के कम न हो।
3. परियोजना के कारण किसी महत्वूर्ण जलागम (Water Intake) या जलबहाव क्षेत्र में परिवर्तन न हो।
4. रेत खनन् के मामले में रेत/बजरी खनन का कार्य नदी तट से 15 मीटर की दूरी या नदी की कुल चौडाई (पाट) के 1/5 भाग के बराबर दूरी, जो भी अधिक हो पर खनन नहीं किया जायेगा।
5. नदी के Upstream एवं Down Stream में रेल/सड़क पुलीया, जल निकासी (Wires) जलागम क्षेत्र (Water Intake) की खनन परिसर से दूरी 500 मीटर से कम न हो।
6. जलीय जैव प्रजातियों को घोषित ब्रीडिंग स्थल 500 मीटर की सीमा से कम न हो।
7. आरक्षित वन/संरक्षित वन से दूरी 250 मीटर से कम न हो।
8. यदि Minor Minerals के एकल माईनिंग लीज जिसका क्षेत्रफल 5 हे0 से कम है, उसे case to case basis आधार पर B2 श्रेणी में मानतें हुए लोक सुनवाई से मुक्त करने पर case to case basis निर्णय लिया जा सकता है।
9. माननीय सर्वोच्च न्यायालय के द्वारा दीपक कुमार एवं अन्य बनाम हरीयाणा राज्य एवं अन्य (IA 12-13 in SLP 19629/09) में दिनांक 27.02.2012 को पारित आदेश के प्रसंग में माईनिंग लीज contiguous हैं या नहीं तथा यदि contiguous हैं तो इसका कुल क्षेत्रफल 5 हे0 से ज्यादा नहीं है, का प्रमाण पत्र जिला खनन् पदाधिकारी से प्राप्त कर समर्पित करना होगा। यदि यह क्षेत्रफल 5 हे0 से अधिक हो जाता है तब पर्यावरणीय अनुमति के लिए बी–1

NOTARY KOLKATA Hemanta Prasad Gupta REGN No 13823/18 GOVT. OF INDIA

श्रेणी के प्रकरणों के अनुसार प्रक्रिया का पालन सभी संबंधित खनन पदाधिकारी को करना होगा।

10. परिसर से 1 किलोमीटर की दूरी में स्थित महत्वपूर्ण स्थलों तथा गतिविधियों को दर्शाने वाला नक्शा प्रस्तुत करना होगा।
11. EIA नोटिफिकेशन 2006 के पैरा 7 में पर्यानरणीय अनुमति की निर्धारित प्रक्रिया अनुसार समस्त आवेदन SEIAA के द्वारा SEAC की अनुशंसा हेतु भेजे जायेंगे।
12. आवेदन के साथ पर्यावरण प्रबंध स्कीम योजना प्रस्तुत की गई हो।
13. प्रस्तावित स्थल के उपर से High Tension (33 kv एवं इससे उपर) नहीं गुजरनी चाहिए।

6. लघु खनिज के Mining Plan approval करने की प्रक्रिया पूर्व मे निर्धारित नहीं है। माननीय सर्वोच्च न्यायालय के दिनांक 27.02.2012 के आदेश के आलोक में उक्त Environmental Clearance 5 ha. से कम क्षेत्रफल के Mining Lease के लिए भी आवश्यक है। Major Minerals के अनुरूप Minor Minerals के लिए भी Mining Plan को तैयार करने एवं उसके अनुमोदन की आवश्यकता है।

राज्य सरकार के खनन् एवं भूत्तव विभाग के द्वारा इस संबंध में कोई स्पष्ट प्रक्रिया का निर्धारण अभी तक नहीं किया गया है। अतः यह निर्णय लिया जाता है कि फिलहाल IBM के द्वारा नियुक्त Agency/Registered व्यक्ति के द्वारा यदि Mining Plan आवेदन के साथ समर्पित किया जाता है तो उसे इस शर्त के साथ स्वीकार किया जा सकता है कि ईकाई तीन माह के अन्दर राज्य सरकार के द्वारा समिति के गठन किए जाने के पश्चात् अनुमोदन प्राप्त कर लेगी एवं जो भी संशोधन/सुधार आदि किए जाते हैं उसे मानने के लिए आवेदनकर्ता बाध्य होंगे।

7. बिन्दु क्र॰ 5 पर दिये निर्धारित मापदणों की प्रमाणित जानकारी के बारे में चर्चा कर यह निर्णय लिया गया कि परिशिष्ट – 1 के क्रमांक– 1, 2, एवं 3 की जानकारी का प्रमाणीकरण प्रादेशित वन प्रमंडल अधिकारी (DFO) द्वारा किया जायेगा तथा क्र॰ संख्या– 4 से 13 की जानकारी का प्रमाणीकरण संबंधित Circle Officer / S.D.O. द्वारा किया जायेगा। यह जानकारी आवेदनकर्ता स्वंय प्राप्त कर SEIAA कार्यालय को पर्यावरण प्रबंध स्कीम (परिशिष्ट–2) के साथ उपलब्ध करायेगा।

8. यह भी निर्णय लिया गया कि भारत सरकार के पर्यावरण एवं वन मंत्रालय को भी लिये गये निर्णयों से अवगत कराया जाये। पर्यावरण एवं वन मंत्रालय, भारत सरकार द्वारा अगर बाद में 5 हे0 से कम क्षेत्रफल के Minor Minerals के पूर्ण पर्यावरण अनुमति के संबंध में पृथक से प्रावधान EIA नोटिफिकेशन 2006 में किया जाता है अथवा पृथक से निर्देश जारी किय जाते हैं तो वह Project Proponent को बाध्य होंगे और कार्यवाही उनके अनुरूप Project Proponent को सुनिश्चित करनी होगी।

9. वन एंव पर्यावरण मंत्रालय, भारत सरकार के द्वारा Accredited Consultant के द्वारा तैयार की गई EIA रिर्पोट मान्य होगी तथा Project Proponent की उपस्थिति में रिर्पोट की Presentation की जाएगी।

NOTARY KOLKATA Regn. No. 138237/18 GOVT. OF INDIA

(ख)

1. मीटिंग में तय किया गया कि राज्य सरकार के NH चौडीकरण के तीन प्राप्त प्रोजेक्ट यथा रांची--जमशेदपुर गढ़वा जिले तथा चाईबासा जिले से संबंधित Environmental Clearance, Proposal को TOR Finalisation राज्य Environmental Clearance के लिए सर्वोच्च प्राथमिकता पर लिया जाएगा।
2. निर्णय लिया गया कि SEIAA की Website का निर्माण विशेषज्ञ के द्वारा जल्द से जल्द कराया जाए तथा अद्यतन सूचना उस पर लोड कराई जाएंगी।
3. SEIAA का financial position यथा Scrutiny fees receipts एवं SEIAA कार्यालय समर्पित किये जाने के संबंध में अभी तक किये गये कार्यों, व्यय एवं विभिन्न कार्यों के लिए तत्काल रखे गये व्यक्तियों के संबंध में संपुष्टि की गई। SEIAA कार्यालय में योग्य विश्वासी एवं अनुभवी कर्मियों से कार्य लिये जाने पर सहमति हुई।
4. कुल प्राप्त 59 Environmental Clearance प्रस्तावों में से जिन प्रस्तावों की Scrutiny fees प्राप्त हो चुकी है ऐसे 11 प्रस्तावों को SEAC को Technical Appraisal हेतु सौंपने का निर्णय लिया गया।
5. SEIAA की अगली बैठक दिनांक 18.05.2013 को प्रातः 11.00 बजे रखे जाने का निर्णय लिया गया।

ह0/-
सदस्य सचिव,
राज्य स्तरीय पर्यावरणीय समाघात निर्धारण प्राधिकरण,
झारखण्ड, रॉची,
C-170, रोड़ नं0- 4 अशोक नगर,
रांची - 834002

ज्ञापांक- 63. दिनांक - 11/5/2013

प्रतिलिपि -
1. अध्यक्ष, SEIAA, झारखण्ड।
2. सदस्य सचिव, SEIAA, झारखण्ड।
3. सदस्य SEIAA, झारखण्ड।
4. अध्यक्ष, SEAC, झारखण्ड।
5. सदस्य सचिव, प्रदुषण नियंत्रण पर्षद, झारखण्ड को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

NOTARY KOLKA A Narendra Prasad Gupta REGN No 13823/18 GOVT OF INDIA

सदस्य सचिव,
राज्य स्तरीय पर्यावरणीय समाघात निर्धारण प्राधिकरण,
झारखण्ड, रॉची,
C-170, रोड़ नं0- 4 अशोक नगर,
रांची - 834002

O/C

परिशिष्ट–1

5 हेक्टे0 से कम क्षेत्रफल के Minor Minerals की पर्यावरणी अनुमति के लिए मापदण्ड अनुसार निर्धारित बिन्दु।

क्र0 सं0	निर्धारित बिन्दु	हाँ / नहीं	जानकारी विवरण • क्रं 1 से 10 तक यदि हाँ है तो विवरण दें अन्यथा नहीं। • क्र0 11 से 14 तक जानकारी देना अनिवार्य है।
1.	क्या 10 कि0मी0 की परिधि में कोई नेशनल पार्क (National park) स्थित है?		
2.	क्या 10 कि0मी0 की परिधि में कोई अभ्यारण (Sanctuary) स्थित है?		
3.	क्या 10 कि0मी0 परिधि में कोई घोषित जैवविविधता (Bio Diversity) क्षेत्र स्थित है?		
4.	क्या 500 मीटर की दूरी के अंदर कोई मानव बसाहट (Habitation) स्थित है?		
5.	क्या 500 मीटर की दूरी के अंदर कोई जलीय निकाय (Dam/Reservoir) स्थित है?		
6.	क्या 500 मीटर की दूरी के अंदर कोई नदी (River) स्थित है?		
7.	क्या 500 मीटर की दूरी के अंदर कोई शैक्षणिक संस्थान (Educational Institute) स्थित है?		
8.	क्या 500 मीटर की दूरी के अंदर कोई चिकित्सालय (Hospital) स्थित है?		
9.	क्या 10 कि0मी0 की परिधि में कोई अंतर्राज्यीय (Interstate) सीमा है?		
10.	क्या 500 मीटर की दूरी के अंदर कोई राष्ट्रीय धरोहर/पुरातत्वीय (Monuments/Archaeological) महत्व के स्थल स्थित है?		
11.	प्रस्तावित खनिज का अनुमानित उत्पादन		
12.	नदी से रेत खनन के प्रकरण में (अ) नदी किनारे से खनन परिसर की दूरी क्या है? (ब) नदी की कुल चौड़ाई का 1/5 भाग कितने मीटर में है?		
13.	क्या प्रस्तावित परियोजना के कारण भविष्यपूर्ण जलागम (Water intake) या जलबहाव क्षेत्र में परिवर्तन होगा? (यदि हाँ तो परिवर्तन का विवरण दें)		
14.	खनिज उत्खनन प्रक्रिया के दौरान उपयोग में आने वाली मशीनों के नाम		

सत्यापन

मैं .....पुत्र/पुत्री/पत्नि श्री/श्रीमति..... शपथपूर्वक सत्यापित करता/करती हूँ कि बिन्दु 1 से 14 तक में दी गई समस्त जानकारी मेरे निजी ज्ञान तथा जानकारी के आधार पर सत्य एवं नही है। यदि इसमें कोई त्रुटि पाई जाती है तो इसकी समस्त जिममेदारी अधोहस्ताक्षकर्ता की होगी तथा यदि इस आधार पर मेरा प्रकरण निरस्त होता है तो मुझे कोई आपत्ति नहीं होगी।

NOTARY KOLKA A Narendra Prasad Gupta R.B.G.N. No 13893/18 GOVT. OF INDIA

.....

हस्ताक्षर आवेदनकर्ता

पूर्ण नाम एवं सहित

परिशिष्ट–2

पर्यावरण प्रबंध स्कीम (Environment Management Scheme) तैयार करने के लिये महत्वपूर्ण बिन्दु

1. उत्खनन पट्टा धारक का नाम और पता
2. क्षेत्र की विशिष्टियाँ
   - (i) करारनामा के निष्पादन का दिनांक
   - (ii) कालावधि (Period)
   - (iii) क्षेत्र की सीमा
   - (iv) खनिज
   - (v) खसरा क्रमांक
   - (vi) पंचायत एवं तहसील
   - (vii) जिला
   - (viii) ST Land है या नहीं, अगर है तो क्या Permission ली गयी है। उसका विवरण लगायें।
   - (ix) क्या पट्टा CNT Act के नियम के बाहर है यदि नहीं तो क्या Permission ली गयी है। उसका विवरण लगायें।
3. उपयोग में लाई जाने वाली मशीनों की विशिष्टियाँ :–
4. पहले से ही बनाये गये सभी गड्ढों तथा पट्टो की सीमा (लीज भूमि) से 1 कि0मी0 तक के सभी क्षेत्रों के ब्यौरों को दर्शाते हुए क्षेत्र का नक्शा
5. किये गये उत्खनन संक्रियाओं के ब्यौरे।
6. वृक्षारोपण की स्कीम
7. क्षति पहुँची भूमि की निरंतर कृष्यकरण तथा पुनर्वास की स्कीम
8. वायु एवं पानी से प्रदूषण की रोकथाम एवं नियत्रण की स्कीम
9. कोई अन्य मामले जो पट्टेदार प्रस्तुत करना चाहता है
10. खनन प्रक्रिया के दौरान उपरी मिट्टी (Top Soil) को अलग से रखने का प्रावधान तथा उपयोग।
11. प्रस्तावित परियोजना के अंतर्गत आस–पास के क्षेत्र से सामाजिक तथा आर्थिक उन्नयन के उपाय।
12. पर्यावरण प्रबंधन की बजटीय व्यवस्था।

NOTARY KOLKA A Mamata Prasad Gupta REGN No 13823/18 GOVT. OF INDIA

SAVE TREE SAVE JHARKHAND

कार्यालय, वन प्रमण्डल पदाधिकारी, गिरिडीह पूर्वी वन प्रमण्डल।

मोहनपुर, पोस्ट–पचैम्बा, जिला–गिरिडीह, पीन कोड–815316
email-dfo-giridiheast@gov.in, Phone No.-06532-222127

पत्रांक– 3744 दिनांक– 28.10.22

सेवा में,

वन क्षेत्र पदाधिकारी,
खुरचुट्टा वन प्रक्षेत्र।

विषय – मौजा–लखनपुर, थाना–बेंगाबाद, थाना नं0–349, जिला–गिरिडीह के खेसरा सं0 4 एवं 5 अंश में कुल रकवा–1.81 एकड़ क्षेत्र पर खनन पट्टा के संबंध में।

महाशय,

उपर्युक्त विषय एवं प्रसंग में सूचित करना है कि प्रधान मुख्य वन संरक्षक, झारखण्ड, राँची द्वारा दिनांक 27.10.2022 को अधोहस्ताक्षरी को वाट्सएप के माध्यम से इस कार्यालय के पत्रांक 391 दिनांक 25.02.2014 द्वारा विषयक खनन पट्टा के लिए निर्गत अनापत्ति प्रमाण पत्र भेजते हुए यह बताया गया है कि शिकायतकर्त्ता द्वारा प्रतिवेदित किया गया है कि विषयक खनन स्थल की दूरी वन भूमि से 50 मीटर भी नहीं है और विगत 6 माह के अन्दर वन विभाग द्वारा खदान के 2 तरफ Plantation किया गया है। खदान चालू रहता है तो सारे पौधे नष्ट हो जायेगे। इस संबंध में प्रधान मुख्य वन संरक्षक, झारखण्ड, राँची द्वारा जांच कर प्रतिवेदन समर्पित करने का निर्देश दिया गया है।

अतः आपको निदेश दिया जाता है कि दो दिनों के अन्दर विषयांकित खनन पट्टा स्थल की विस्तृत जांच कर जांच प्रतिवेदन समर्पित करना सुनिश्चित करें, ताकि प्रधान मुख्य वन संरक्षक, झारखण्ड, राँची को जांच प्रतिवेदन उपलब्ध कराया जा सके।

विश्वासभाजन,

28/10/22
वन प्रमण्डल पदाधिकारी,
गिरिडीह पूर्वी वन प्रमण्डल।

28/10/22

O/C

NOTARY ADLKA A Varanasi (Uttar Pradesh) India REGN No 13823/18 GOVT. OF INDIA

D:\Letters\CF, RFOs & others\RFO Khurchutta_Lakhanpur.doc

Save Tree **Save Life**

कार्यालय, वन क्षेत्र पदाधिकारी, खुरचुट्टा वन प्रक्षेत्र।

At-Ratdih, PO-Bengabad, Dist-Giridih (Jharkhand) 815312
(Email id- khurchuttaforestrange@gmail.com)

पत्रांक....479 दिनांक....7.11.22

सेवा में,

वन प्रमण्डल पदाधिकारी,
गिरिडीह पूर्वी वन प्रमण्डल।

विषयः – मौजा –लखनपुर ,थाना– बेंगाबाद ,थाना नं0–349 ,जिला–गिरिडीह के खेसरा सं04 एवं 5 अंश में कुल रकवा–1.81 एकड़ क्षेत्र पर खनन पट्टा के संबंध में।

प्रसंगः – आपका कार्यालय का पत्रांक –3744 दिनांक– 28.10.2022

महाशय,

उपर्युक्त विषयक प्रसंगाधीन पत्र के संबंध में प्रभारी वनपाल विश्वानाथ सिंह एवं संबंधित वनरक्षी गौतम कुमार दास के साथ स्थलीय जाँच हेतु मौजा लखनपुर ,थाना–बेंगाबाद ,थाना न0–349 के प्लॉट संख्या 4 एवं प्लॉट संख्या 5 अंश पर गया एवं जाँच पड़ताल के उपरांत पाया कि खनन पट्टा जो स्थल है ,अधिसूचित वन प्लॉट संख्या 01 से दूरी शून्य है। कैम्पा योजना से वर्ष 2021–22 में मौजा लखनपुर ,थाना–बेंगाबाद ,थाना न0–349 के प्लॉट संख्या 16 एवं 20 में वृक्षारोपण कार्य किया गया है जो खनन पट्टा स्थल से 195 मीटर की दूरी पर है ,जो अधिसूचित वन नहीं है। अधिसूचना हेतु सरकार को भेजा गया है। परंतु पत्थर का खनन करने से पौधों पर प्रतिकूल प्रभाव पड़ रहा है।

अतः श्रीमान् को सूचनार्थ एवं आवश्यक कार्रवाई हेतु समर्पित।

विश्वासभाजन

7/11/22
वन क्षेत्र पदाधिकारी,
खुरचुट्टा वन प्रक्षेत्र।

NOTARY KOLKATA Hareram Prasad Ruia REGN No 13823/18 GOVT. OF INDIA

Annexure D'

कार्यालय-वन क्षेत्र पदाधिकारी
खुरचुट्टा वन प्रक्षेत्र
पत्रांक 483 दिनांक 12-11-2022

सेवा में,
वन प्रमण्डल पदाधिकारी
गिरिडीह पूर्वी वन प्रमण्डल

विषय :- मौजा लखनपुर, थाना- बेंगाबाद, थाना नं- 349, जिला- गिरिडीह खसरा संख्या 4 एवं 5 अंश में कुल रकबा 1.8 एकड़ क्षेत्र पर पट्टा के संबंध में।

प्रसंग :- आपका पत्रांक - 3744 दिनांक :- 28.10.2022

महाशय,

उपर्युक्त विषयक प्रसंगाधीन पत्र के आलोक में दिनांक 10/11 एवं दिनांक 12/11/22 को प्रक्षेत्र के प्रभारी वनपाल एवं वनरक्षी लखनपुर, थाना- बेंगाबाद, थाना नं- 349 का विस्तृत रूप से सर्वे कार्य किया गया, सर्वे के दौरान पाया कि मौजा -लखनपुर, थाना- के थाना नं- 349 के प्लाट संख्या 4 एवं अंश 5 में खनन पट्टा एकड़ क्षेत्र में दिया गया है जो कि जमाबंदी प्लाट है परंतु खनन मालिक मो० शिराज मियाँ, पिता- अहात एवं अलियास मियाँ, अहात, दोनों का साकिन बोड़ाथम्भा, थाना -रामधनवार, जिला- हि द्वारा प्लाट संख्या 4 एवं अंश 5 का खनन करते हुए प्लाट संख्या काला पत्थर का अवैध खनन कर निष्कासन किया गया पाया जो कि एक जंगल भूमि है। अवैध खनन कार्य जाँच के उपरांत बंद करा दिया गया और खनन पट्टा मालिक के विरुद्ध दुर्ग प्रतिवेदन संख्या 01420 12/11/22 के तहत मामला दायर कर दिया गया है और पूरी मुस्तैदी साथ पत्थर का अवैध खनन कर निष्कासन नहीं हो इसकी पूरी सु जा रही है। 15 दिनों के अन्तर्गत विस्तृत अभिवेदन प्रतिवेदन स कर दी जाएगी।

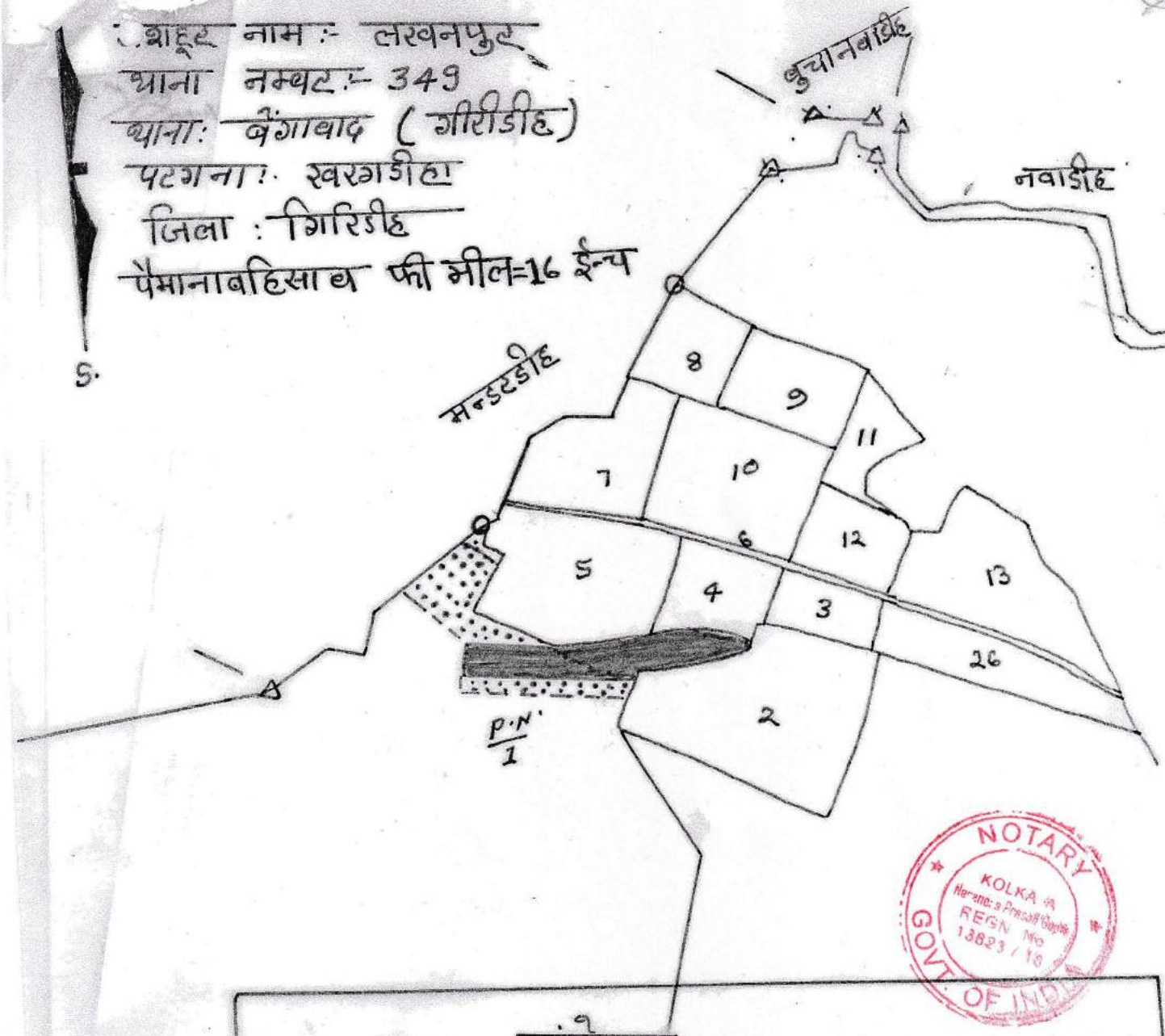
अतः सीमाद को सूचनार्थ एवं आवश्यक हेतु समर्पित।

विश्वासभाजन
12/11/22
वन क्षेत्र पदाधिकारी
खुरचुट्टा वन क्षेत्र

NOTARY KOLKA A Narendra Prasad Gupta REGN No 13823/18 GOVT. OF INDIA

वन प्रमण्डल पदाधिकारी गिरिडीह पूर्वी वन प्रमण्डल
पत्रांक 3939
दिनांक 14/11/22

मौजा का नाम :- लखनपुर
थाना नम्बर :- 349
थाना :- बेंगाबाद (गिरिडीह)
पटगना :- खरगडीहा
जिला :- गिरिडीह
पैमाना बहिसाब फी मील=16 इन्च



NOTARY
KOLKA
GOVT. OF INDIA

संकेत
अधिसुचित वन भुमि के अन्दर अवैध खनन स्थल :-
अधिसुचित वन भुमि के अन्दर अवैध मल्वा डम्पस्थल :-
अवैध खनन कार्य द्वारा अतिक्रमित रकवा :- 0.96; एकड़
अवैध मल्वा डम्प द्वारा अतिक्रमित रकवा :- 0.86; एकड़
कुल अवैध अतिक्रमित रकवा - :— 1.82, एकड़

12/11/22

Annexure - 'E'

12726

The 30th December 1946

No. 12726—VIF-156/46-R.—Whereas the Governor of Bihar is satisfied that it is necessary in the public interest to apply to the private forest described in the first Schedule hereto annexed the provisions of Chapter II of the Bihar Private Forests Act, 1946 (Bihar Act VII of 1946).

Now, therefore, in exercise of the powers conferred by section 14 of the said Act, the Governor is pleased to declare his intention of constituting the said forest a private protected forest and to direct that any landlord whose interests are likely to be affected by the said declaration may within three months from the date of this notification present to the Deputy Commissioner of Hazaribagh an application in writing stating his objections to the said forest being constituted a private protected forest.

2. The Governor is further pleased, in exercise of the powers conferred by sub-section (1) of section 21 of the said Act, to order that until the publication of a notification under section 29 of the said Act in the *Bihar Gazette*, all rights to cut, collect and remove any trees, or any class of trees, in or from the said forest shall, subject to the conditions and exceptions specified in the Second Schedule hereto annexed and notwithstanding anything to the contrary contained in any contract, grant or record-of-rights, cease to exist.

THE FIRST SCHEDULE.

Serial no.	Name of village.	Thana.	Thana no.	Name of owners.	Description of forest.
	2	3	4	5	6
1	Telonari ..	Giridih ..	9	Anantlall Pandey and Netlal Pandey, sons of Sona Ram Pandey of Ramchunderdih, pargana Chakai, district Monghyr, at present Telonari, tola Negotoli, Horil Pandey, son of Daso Pandey of Telonari, tola Negotoli.	All forest lands in the villages mentioned in column 2 of this Schedule which have been entered in the latest record-of-rights prepared under the Chota Nagpur Tenancy Act as forest, jungle, jungle-jhari or any synonymous term and which are included in Khatian, Part II, where such a record exists.
2	Chargbara ..	Do. ..	10	Babu Ishwari Prasad Narayan Deo, son of Babu Ran Bahadur Narayan Deo of Dhanwar.	Ditto.
3	Gamaria ..	Do. ..	15	Ditto ..	Ditto.
4	Maboowar ..	Do. ...	17	Raja Bahadur Kamakshya Narayan Singh of Padma.	Ditto.
5	Birajpur ..	Do. ..	18	Ditto	Ditto.
6	Simradhab ..	Do. ..	19	Ditto ..	Ditto.
7	Dagarwata n r	Do. ..	22	Babu Ishwari Prasad Narayan Deo, son of Babu Ran Bahadur Narayan Deo of Dhanwar.	Ditto.
8	Karmetanr ..	Do. ..	26	Tikaitin Kausalya Kumari, wife of Tekait Sidhnath Singh of Pachamba.	Ditto.
9	Barasalo ..	Do. ..	27	Munshi Rahim Bux, son of Munshi Khairat Ali of Bharkhara, police-station Samastipur, district Darbhanga, at present Giridih.	Ditto.
10	Domapahari	Do. ..	30	Ditto ..	Ditto
11	Khurdauli ..	Do. ..	31	Tikait Rasbihari Singh, son of Tekait Umed Narayan Singh of Pachamba.	Ditto

NOTARY KOLKA A... Narendra Prasad Gupta REGN NO 13823/16 GOVT. OF INDIA

-36 (10)

2

Serial no.	Name of village.	Thana.	Thana no.	Name of owners.	Description of [illegible]
1	2	3	4	5	6
12	Astha ..	Giridih ..	32	Munshi Rahim Bux, son of Munshi Khairat Ali of Barukhara, police-station Samastipur, district Darbhanga, at present Giridih.	All forest lands in the villages mentioned in column 2 of this Schedule which have been entered in the latest record-of-rights prepared under the Chota Nbgpur Tenancy Act as forest, jungle jungle-jhari or any synonymous term and which are included in Khatian, Part II, where such a record enists.
13	Bungawa Bhojdih.	Do. ..	33	Raja Bahadur Kamakshya Narayan Singh, son of Lakshmi Narayan Singh of Padma.	Ditto
14	Partapur Kalichattan.	Do. ..	34	Saikh Rahim Bux, son of Saikh Khairat Ali of Bharkhara, police-station Samastipur, district Darbhanga at present Giridih.	Ditto.
15	Digharia Khurd.	Do. .	35	Ditto ..	Ditto.
16	Digharia Kalan.	Do. ..	36	Rosanlal Misra, son of Kali Prasad Misra and Bhawani Prasad Misra, son of Bhola Prasad Misra, Jugal Kisore Misra, son of Ramrup Rani Misra of Digharia Kalan, Chetlal Tewari and Kartik Lal Tewari, sons of Gondo Tewari, Tinkauri Lal Tewari, son of Dhanatan Lal Tewari of Bhandwadih, Latoo Rani Misra and Chetlal Misra, sons of Bihari Misra of same village, Jograj Misra, son of Deochand Misra of Amjhel, Ramdeyal Misra and Ramjiwan Misra, sons of Bhimlal Misra of Joginia.	Ditto.
17	Khutabandh	Do. ..	37	Harnath Singh, son of Gandauri Singh of Hariauta, pargana Saharpura, district Gaya, at present Giridih.	Ditto.
18	Kesh tanr ..	Do. ..	39	Ditto ..	Ditto.
19	Adhanchuwan	Do. ..	40	Ditto ..	Ditto.
20	Phuljori ..	Do. ..	41	Tekaitin Partap Kuwari, wife of Tekait Sidhnath Singh of Pachamba.	Ditto.
21	Bergi ..	Do. ..	42	Bengal Coal Company, Limited of Koldiha.	Ditto.
22	Bandeni ..	Do. ..	43	[illegible]	Ditto

NOTARY KOLKATA Pragati Prasad Gupta REGN No 13823/18 GOVT. OF INDIA

Name of villages.	Thana.	Thana no.	Name of owners.	Description of forests.
1	2	3	4	5	6
218	Kusumba ..	Giridih ..	342	Hiraman Ram and Amrit Ram, sons of Sheosewak Ram, Harilal Ram, son of Tepu Sahu, Thamhi Ram, son of Tuplal Ram, Harkhu Ram, son of Nandu Ram, Bania of Koiridih, Bhikhari Ram and Ajodhhya Ram, sons of Umaid Ram, Ramlal Ram and Banai Ram, sons of Kali Ram, Bania of Serampur.	All forest lands in the village mentioned in column 2 of this Schedule which have been entered in the latest record-of-right prepared under the Chota Nagpur Tenancy Act as forest, jungle, jungle-jhari or any synonymous term and which are included in Khatian, Part II where such a record exist.
219	Kendustanr	Do. ..	343	Tekait Kishto Prasad Singh, Triboni Prasad Singh and Ajodhya Prosad Singh, sons of Brij Behares Singh of Pathraul, districts Dumka.	Ditto.
220	Naitanr ..	Do. ..	344	Tekait Kisto Prasad Singh, son of Tekait Brij Behares Singh of Pathraul, district Dumka.	Ditto.
221	Dubrajpur ..	Do. ..	345	Raja Bahadur Kamakshya Narayan Singh, son of Babu Lakshmi Narayan Singh of Padma.	Ditto.
222	Dondo ..	Do. ..	346	Ditto ..	Ditto.
223	Chhagarkata	Do. ..	347	Ditto ..	Ditto.
224	Palokhari ..	Do. ..	348	Ditto ..	Ditto.
225	Lakhanpur ..	Do. ..	349	Ditto ..	Ditto.
226	Buchanwadih	Do ..	350	Ditto ..	Ditto.
227	Mandardih ..	Do. ..	351	Ditto ..	Ditto.
228	Chakardaha.	Do. ..	354	Ditto ..	Ditto.
229	Manjori ..	Do. ..	356	Ditto ..	Ditto.
230	Berni *alias* Bahadurpur.	Do. ..	357	Ditto ..	Ditto.
231	Bedodih ..	Do. ..	358	Ditto ..	Ditto.
232	Bariarpur ..	Do. ..	359	Ditto ..	Ditto.
233	Dhabni ..	Do. ..	360	Ditto ..	Ditto.
234	Ambatanr ..	Do. ..	361	Ditto ..	Ditto.
235	Pathrodih ..	Do. ..	362	Ditto ..	Ditto.
236	Dupaiya ..	Do. ..	363	Ditto ..	Ditto.
237	Amjo ..	Do. ..	364	Ditto. ..	Ditto.
238	Durgapur ..	Do. ..	365	Ditto ..	Ditto.

NOTARY KOLKATA Narendra Prasad Gupta REGN NO 13823/18 GOVT. OF INDIA

(30)

Serial no.	Name of village.	Thana.	Thana no.	Names of owners.	Description of forests.
1	2	3	4	5	6
239	Chhachhando	Giridih ..	367	Dilo Rana, son of Nemchandi Rana, Dumar Rana, Khagpat Rana, Nehal Rana, Jita Rana and Nirpat Rana, sons of Doulat Rana Barhi, Gopal Rana, son of Ghanshyam Rana, Umed Rana, son of Thambhi Rana, Dhulao Rana, son of Ujarmal Rana, Samodh Rana, Boharee Rana, and Jehal Rana, sons of Lalit Rana, Bhatu Rana and Dubcr Rana, sons of Talo Rana, Mosomat Meghani, wife of Rupram Rana of Chhachhando Dumarchand Ram and Deyal Ram, sons of Bhupal Ram of Bengabad.	All forest lands in the v mentioned in column this schedule which been entered in the l record-of-rights prep under the Chota Na Tenancy Act as forest, ju jungle-jhari or any syn mous term and which included in Khatian, Part where such a record exists
240	Pipratali *alias* Sanwadih.	Do. ..	369	Raja Bahadur Kamashya Narayan Singh, son of Babu Lakshmi Narayan Singh of Padma.	Ditto
241	Kajro ..	Do. ..	370	Ditto ..	Ditto.
242	Tara ..	Do. ..	371	Ditto ..	Ditto.
243	Durahia ..	Do. ..	372	Ditto ..	Ditto.
244	Bishunpur ..	Do. ..	373	Ditto ..	Ditto.
245	Dumarjor ..	Do. ..	374	Ditto .	Ditto.
246	Chapwadih ..	Do. ..	375	Ditto ..	Ditto.
247	Nomiataur ..	Do. ..	376	Ditto ..	Ditto.
248	Guzradih ..	Do. ..	377	Ditto ..	Ditto.
249	Tarajori ..	Do. ..	378	Ditto ..	Ditto.
250	Telaibana ..	Do. ..	379	Ditto ..	Ditto.
251	Kararkudar *alias* Karamjor.	Do. ..	380	Ditto ..	Ditto.
252	Jhalakdiha ..	Do. ..	381	Ditto ..	Ditto.
253	Pipratol ..	Do. ..	382	Ditto ..	Ditto
254	Mohanpur ..	Do. ..	383	Ditto ..	Ditto.
255	Daradmara ..	Do. ..	384	Ditto ..	Ditto.
256	Murhari ..	Do. ..	385	Ditto ..	Ditto.
257	Nawadih ..	Do. ..	386	Ditto ..	Ditto.
258	Sobrajpur ..	Do. ..	387	Ditto ..	Ditto.
259	Birajpur ..	Do. ..	388	Ditto ..	Ditto.
260	Phucho ..	Do. ..	389	Ditto	Ditto.

NOTARY KOLKA A Narendra Prasad Gupta REGN NO 13823/18 GOVT. OF INDIA

[illegible]ame of village.	Thana.	Thana no.	Names of owners.	Description of forest.
1	2	3	4	5	6
464	Bankikhurd	Giridih ..	616	Thakur Indernarayan Singh, son of Thakur Jagat Narayan Singh of Deopur.	All forest lands in the villages mentioned in column 2 of this Schedule which have been entered in the latest record-of-rights prepared under the Chota Nagpur Tenancy Act as forest, jungle, jungle-jhari or any synonymous term and which are included in Khatian, Part II, where such a record exists.
465	Manikdih ..	Do. ..	617	Charu Chundra Mukherjee, Jogen Chundra Mukherjee, Nikhil Ratan Mukherjee and Bijay Gopal Mukherjee, sons of Mahendra Nath Mukherjee of Giridih.	Ditto.
466	Kanitanr ..	Do. ..	618	Thakur Inder Narayan Singh, son of Thakur Jagat Narayan Singh of Deopur and Raja Bahadur Kamakshya Narayan Singh, son of Babu Lakshmi Narayan Singh of Padma.	Ditto.
467	Bankikalan	Do. ..	619	Dewani Singh, son of Darbari Singh, Robi Singh and Hopi Singh, sons of Dilo Singh, Shiblal Singh, Chhatradhari Singh and Tulsi Singh sons of Nanku Singh, Rajput and Raja Babadur Kamakshya Narayan Singh, son of Babu Lakshmi Narayan Singh of Padma, Tika Ram and Gauri Shankar, sons of Ghanshyam Ram of Pandri.	Ditto.
468	Sibuadih ..	Do. ..	620	Thakur Indor Narayan Singh, son of Thakur Jagat Narayan Singh of Gadi Deopur.	Ditto.
469	Parbatpur ..	Do. ..	621	Ditto ..	Ditto.
470	Pararia ..	Do. ..	623	Ditto ..	Ditto.
471	Jitjora ..	Do. ..	624	Mitrajit Naik, son of Khiru Naik alias Mali Naik, Mosamat Bechno Telin, wife of Darbari Naik Teli of Gobindpur, district Gaya.	Ditto
472	Nawatanr ..	Do. ..	625	Ditto	Ditto
473	Shankarpur	Do. ..	626	Thakur Inder Narayan Singh, son of Thakur Jagat Narayan Singh of Deopur.	Ditto.
474	Lukuia ..	Do. ..	627	Ditto	Ditto.

1	2	3	4	5	6
	village.	Thana.	Thana no.	Name of owners.	Description of forest.
475	Korbandha ..	Giridih ..	629	Raja Bahadur Kamakshya Narayan Singh, son of Babu Lakshmi Narayan Singh of Padma.	All forest lands in the village, mentioned in column 2 of this Schedule which have been entered in the latest record-of-rights prepared under the Chota Nagpur Tenancy Act as forest, jungle, jungle-jhari or any synonymous term and which are included in Khatian, Part II, where such a record exists.
476	Kundilwa ..	Do. ..	62[illegible]	Thakur Inder Narayan Singh, son of Thakur Jagat Narayan Singh of Gadi Deepur	Ditto.

THE SECOND SCHEDULE.

[*Conditions and exceptions to the order of prohibition issued under section 21 of the Bihar Private Forests Act, 1946 (Bihar Act III of 1946).*]

1. No person other than the following shall cut, collect or remove any trees in or from the said forest :—

(a) The landlord.

(b) Any person (hereinafter referred to as right-holder) who is permitted to do so by the record-of-rights prepared and finally published under any law for the time being in force.

Provided that this prohibition shall not apply to the cutting, collection or removal of any trees in or from the said forest by the officers and staff of the Provincial Government in course of survey or demarcation of forest or for making boundary posts or for fixing sign or indication posts or for any purpose connected with the management of the said forest.

2. Any trees cut, collected or removed in or from the said forest by the landlord or by a right-holder shall be used strictly for *his bona fide* personal or domestic consumption and not for sale or barter or for any kind of transfer whatsoever; whether permanent or temporary or absolute or conditional.

3. The trees of the following species shall not be cut or girdled by any person whomsoever :—

Mahua (*Bassia latifolia*).
Mango (*Mangifera indica*).
Kend (*Diospyros melanoxylon*).
Harra (*Terminalia chebula*).
Kusum (*Schleichera trijuga*).
Palas (*Butea frondosa*).
Asan (*Terminalia tomentosa*).
Khair Acacia catechu).

Provided that dry trees of the species aforesaid may be cut, collected or removed.

4. No tree may be cut at a height more than six inches from the ground. Bark of the stump must not be split or damaged.

5. The maximum quantity of timber and firewood that a right-holder may remove in any one year shall be as follows :—

Timber ... 9 cubic feet in the round.
Firewood ... 168 stacked cubic feet.

Provided that in any forest the right-holder's share of the total available forest produce shall not exceed one-half.

6. The landlord and right-holders shall commence cutting, collection or removal of trees at one and the same point of the said forest, which point the Forest Officer has power to determine, and proceed therefrom with as even a front as possible.

Provided that when for any specific purpose it is necessary to cut any tree of a particular species or size, which is not available in the area where cutting or removal is required to be done at the time, such tree may be cut in or may be removed from any other coupe of the forest.

7. When coupe is laid out in the said forest neither the landlord nor any right-holder shall cut, collect or remove any trees in or from any other part of the said forest except in or from the coupe open for working during the year.

Provided that if the annual coupe is situated at a distance of more than five miles from the home of the landlord or of a right-holder or when for any specific purpose it is necessary to cut any tree of a particular species or size which is not available in the annual coupe, such tree may be cut in or may be removed from any other part of the said forest.

If the Forest Officer at any time requires the landlord by notice in writing to open a coupe of a given size and at a given point or place in the said forest, the landlord shall be bound to do so.

8. Where in any *mauza* the forest has been partitioned between the landlord and the tenants the two parties shall exercise their rights in their respective shares in the manner laid down in these rules.

9. No bamboo culm less than one year old shall be cut, collected or removed in or from any forest.

10. Roots of trees shall not be dug unless the land is cleared for cultivation.

11. Lopping of branches of trees may be done only if necessary in course of cultivation or collection of tassar cocoons or lac.

12. The cutting of young *sal* and *asan* trees not exceeding 18 inches in girth measured at 4½ feet from the ground in the said forest for the purpose of fencing or fuel is prohibited.

13. The landlord or any right-holder shall abide by any directive that may from time to time be issued by the Forest Officer in regard to the quantity and size of trees to be cut and the procedure and method of cutting, collection or removal of any trees in or from the said forest.

14. Nothing in this Schedule shall be deemed to prohibit any act done by permission in writing of the Forest Officer.

By order of the Governor of Bihar,
S. P. SINHA, Dy. Secy.

NOTARY KOLKA A Narendra Prasad Gupta REGN NO 13823/18 GOVT. OF INDIA

-41- Annexure-'F'

390

The 20th March 1950.

No. 868 VIF-296/50-R.—Whereas notification no. 1272 VIF-156/46-R dated the 30th November 1946, was issued under section 14 of the Bihar Private Forests Act, 1946 (Bihar Act III of 1946), declaring that it is proposed to constitute the private forests described in the first Schedule annexed thereto private protected forest and whereas no objection was preferred under clause(c) of section 14 of the said Act and whereas the State Government are satisfied that an area of 5413.40 acres included in the aforesaid notification should be constituted a private protected forest.

Now, therefore, in exercise of the powers conferred by sub-section (3) of section 16 of the Bihar Private Forests Act, 1947 (Bihar Act IX of 1948) which re-enacts the Bihar Private Forests Act, 1946 (Bihar Act III of 1946) the Governor of Bihar is pleased to declare that it has been decided to constitute the said area described in the schedule annexed hereto private protected forest.

The Governor is further pleased in exercise of the powers conferred by clause (c) of the said sub-section (3) of section 16 to appoint Mr. U. P. Singh S. D. C. to be the Forest Settlement Officer to enquire into and determine the existence or nature or degrees of any rights other than landlord's rights alleged to exist in favour of any person in over any of the said forests or in or over any forest produce to be found therein and to deal with the same as provided in Chapter III of the said Act.

SCHEDULE

Serial no.	Name of village	District.	Thana.	Thana no.	Name of owner.	Area.	Revisional survey number or other local description of land (Khata number, Plot number, etc.)
1	2	3	4	5	6	7	8
						Acres.	
1	Tehnari ..	Hazaribagh	Giridih ..	9	Anant Lal Pandey and others of Ramchandradih.	550·77	141, 1022, 1665, 2050, 2315,
2	Birajpur ..	Do. ..	Do. ..	18	Raja Bahadur Kamakshya Narain Singh of Padma.	111·65	15, 94,
3	Simradhab ..	Do. ..	Do. ..	19	Ditto. ..	17·25	410.
4	Domapah ..	Do. ..	Do. ..	30	Munabi Rahim Bux of Giridih.	172·29	3, 17, 220, 337, 355,
5	Khurdadih ..	Do. ..	Do. ..	31	Tikait Rashbehari Singh, son of Tikait Umednarain Singh of Pachamba.	184·18	53, 592, 596, 732.
6	Ashtha ..	Do. ..	Do. ..	32	Molvi, Rahim Bux son of Molvi Khairat Ali at present Giridih.	34·98	98, 103.
7	Bangaon Bhoj dih.	Do. ..	Do. ..	33	Raja Bahadur Kamakshya Narain Singh of Padma.	182·67	1, 830.
8	Parbajna Kalichatton	Do. ..	Do. ..	34	M. Rahim Bux, son of M. Khairat Ali at present at Giridih.	66·96	3, 95, 121 202.
9	Dhubaria Khurd.	Do. ..	Do. ..	35	Ditto. ..	97·61	20, 25, 60, 142, 151, 200, 213, 88, 454
10	Digharia Kalan.	Do. ..	Do. ..	36	Radhan Lal Misir, son of Kazi Prasad Misir and others of Singhania Tanda.	196·71	6, 9, 52, 107,

NOTARY KOLKATA Registration Number RESN NO 13923 / 98 GOVT. OF INDIA

Name of village.	District.	Thana.	Thana no.	Name of owner.	Area.	Revisional Settlement plot nos. or any other specification of the situation and limit of the area.
2	3	4	5	6	7	8
					Acres.	
Khuntabandh	Hazaribagh.	Giridih..	37	Harinath Singh, son of Ganauri Singh of Hrianta of Pergana Sabarpura district Gaya at present Giridih.	113·90	2, 16, 17, 48..
Keabo aur..	Do. ..	Do. ..	39	Harnath Singh, son of Gandori Singh of Harianta.	4·91	24, 102.
Adhamchawa	Do. ..	Do. ..	40	Harinath Singh, son of Gandauri Singh of Jariaura, police station Serghatti district Gaya at present Giridih.	64·50	5, 131.
Phuljori ..	Do. ..	Do. ..	41	Tekaitin Pratap Kuwari w/o Tekait Sidhnath Singh of Pachamba.	219·99	190, 276, 280, 282, 316, 472, 705, 880, 944, 980.
Bergi ..	Do. ..	Do. ..	42	Bengal Coal Company, Ltd. of Koldiha.	219·27	1, 16, 35, 38, 90, 114, 224, 241.
Pandardiha..	Do. ..	Do. ..	43	Ditto ..	300·29	1, 141, 318, 360, 396/425, 394, 405, 423, 406/424, 360/421,
Sirsia ..	Do. ..	Do. ..	44	Baijnath Singh s/o Umed Narain Singh and others of Sirsia.	387·21	240/439 210, 240, 218, 240/437, 428, 220, 224/433,
Sihodih ..	Do. ..	Do. ..	45	Tekaitin Kesilla Kumari, wife of Tekait Sidhnath Singh of Pachamba.	73·17	144, 512, 521.
Bhalsavia..	Do. ..	Do. ..	47	Latu Ram, son of Bhatu Ram and others of Pachamba.	1[illegible]·20	3, 70, 86.
Shanka Chak	Do. ..	Do. ..	46	Jhari Ramand Risalchand Ram, son of Kehar Ram of Pachamba.	36·0	127.
Kairidih ..	Do. ..	Do. ..	48	Latu Ram, son of Bhatu Ram of Pachamba.	115·50	203.
Dadi ..	Do. ..	Do. ..	50	Tekaitin Kesilla Kumari, wife of Tekait Sidhnath Singh of Pachamba.	337·01	70, 89 236, 241, 245, 811, 494, 551 565, 606, 629, 674, 692, 742, 755, 775, 707, 709, 503.
Sabarpura..	Do. ..	Do. ..	51	T. Rashbehari Singh son of Tekait Uma Narain Singh of Pachamba.	138·16	1, 330,
Chdeia ..	Do. ..	Do. ..	52	Tipan Ram and Sona Ram, Raghu Ram, and Dharaman Ram sons of Bhairo Ram of Pachamba	145·61	7, 196, 257, 362, 384, 337, 385/387

NOTARY KOLKA A Narendra Prasad Gupta REGN No 13823 / 18 GOVT. OF INDIA

Serial No.	Name of village	District	Thana	Thana no.	Name of owner	Area	Remarks [illegible] Dag. [illegible] Khata no. [illegible] area
1	2	3	4	5	6	7	8
						Acres.	
162	Dahostand	Hazari-Bagh	Giridih	323	Harnath Singh and others of Dariwara, district Gaya.	142·81	59, 80, 142, 15 158, 195, 40 12, 67.
163	Dharampur	Do.	Do.	327	Hiramun Pandey of Patna and others of Dharampur.	71·40	8, 167, 189
164	Dhanik tand	Do.	Do.	328	Chorua Rai and others of Koiridih.	192·15	3, 33, 38/ 14,
165	Barbad	Do.	Do.	329	Bahar Mian of Barbad.	45·79	2, 3, 27, 32.
166	Barwadih-kalam.	Do.	Do.	330	R.B.K.N. Singh of Padma.	27·6	2, 45.
167	Balaidih	Do.	Do.	332	Umon Narain Singh of Balaidih.	62·17	3, 108, 115 120/44
168	Nawadih	Do.	Do.	333	R.B.K.N. Singh of Padma.	0·09	
169	Bhandadih	Do.	Do.	334	Sobnti Mallick and others of Bandhabad.	6·0	110, 112, 122
170	Madhuwadih.	Do.	Do.	335	Sajanath Singh of Madhuadih.	113·45	370, 396, 401 901, 1/903, 121, 124, 147 179, 180, 421 836, 892
171	Baijnathpur	Do.	Do.	337	Tagli Khan and others of Manda tand.	114·92	5, 9, 96.
172	Baidadih	Do.	Do.	339	R.B.K.N. Singh of Padma.	240·20	1/104, 8, 15 22, 61, 84, 68, 94, 101, 15, 1.
173	Kusumba	Do.	Do.	342	Hiraman Rau and others of Serampur.	872·46.	1, 9, 19, 29, 3 676, 486, 49 509, 510, 512 493, 505, 60 606, 670, 680 706 730, 73 735, 743, 74 836, 839, 860 940, 945, 94 949, 952, 952/976 6 611/915, 4/9
174	Dondo	Do.	Do.	346	Raja Bahadur Kamakshya Narain Singh of Padma.	463·49.	3, 136, 185, 21 243, 614, 6·2 755, 185/737 757, 397/753 753, 606, 66 171, 371, 670
175	Pakhuai	Do.	Do.	349	Ditto	60·52	35, 25
176	Lachhra par	Do.	Do.	343	Ditto	192·50	1, 15, 23
177	Pachamwadih	Do.	Do.	350	Ditto	25·15	206, 239, 289

NOTARY
KOLKA A
GOVT. OF INDIA

Name of village.	District.	Thana.	Thana no.	Name of owner.	Area.	Revisional Settlement plot no. or any other identification of the situation and limits of the area.
2	3	4	5	6	7	8
Mahadeodih	Hazaribagh	Giridih ..	290	Raja Bahadur Kamakshya Narain Singh of Padma.	Acres. 90 21	2, 56, 60, 73, 142, 147, 152, 158, 170, 180, 206, 306, 311, 325, 352, 356, 360, 362, 383, 348, 411, 413, 417.
Shankardih	Do. ..	Do. ...	302	Tika Ram and Gauri Sankor, son of Ghanshyam Ram of Pandari.	16·47	3, 72, 42, 83, 86, 90 99.
Chutiadih ..	Do. ..	Do. ..	305	Phaud Singh, son of Kharagdhari Singh and others of Chutiadih.	125·41	25, 30, 33, 243, 254, 120, 117, 124, 4, 19, 23
Pandedih ..	Do. .	Do. ..	307	Raja Bahadur Kamakshya Narain Singh of Padma.	69·64	24, 150, 229, 251, 297 303, 265, 34, 48, 263.
Amladih ..	Do. ..	Do. ..	308	Ditto ..	155·50	1, 107, 24, 113, 246, 248, 265, 2·4, 278, 310, 315, 323, 350, 357, 359, 407, 428.
Kairodih .	Do. ..	Do. ..	309	Jagarnath Rai and others of Kairadih.	247·09	12, 96, 122, 123, 137, 141, 153 227, 241, 340, 365, 368, 380, 383 385, 396, 401, 401, 469, 490, 508, 587 615, 624 734 735 744, 903, 9·9, 974, 1076, 1103, 1109, 1134, 1145, 1194 1308, 1314, 1285
Charakmara	Do. ..	Do. ..	311	Lakshmi Narain Tiwari and of others of Jharia Manbhum).	179 21	229, 9, 14, 83, 87.
Kumahardih	Do. ,	Do. ..	314	Kathi Lall and Mahadeo Lall and Jogeshar Lall and Lackshmi Lal, sons of Badhu Lal and others of Dasdih.	4·26	1, 17, 44, 51.
Dherlatu ..	Do. ..	Do. ..	315	T Kisto Prasad, Singh son of T. Brij Behari Singh of Pathroul district of Dumka.	8·45	87, 95, 103, 118, 22.
Jianpur ..	Do. ..	Do. ..	316	Ditto ..	54·42	41, 46, 8. 16, 21.
Mahua Singh	Do. ..	Do. ..	317	Ditto ..	9 0	20, 50.
Jiktinabd ..	Do. ..	Do. ..	318	Raja Bahadur Kamakshya Narain Singh of Padma.	8·12	33, 118, 120.
Dewandih ..	Do. ..	Do. ..	320	Harnath Singh and others of Giridih.	1·46	77, 374.
Koiridih ..	Do. ..	Do. ..	322	Raja Bahadur Kamakshya Narain Singh of Padma.	58·16	47, 70, 74, 78, 720, 721, 719.

NOTARY
KOLKA A
Narendra Prasad Gupta
REGN No
13823 / 18
GOVT. OF

Annexure - 'G'

-45-

14

3H-(2)

The 27th December 1952.

No. C.F.F.—10152/52—5803.F.—In exercise of the power conferred by section 29 of the Indian Forest Act, 1927 (Act XVI of 1927) the Governor of Bihar is pleased to declare the provisions of Chapter IV of the said Act, applicable from the date of this notification, to the forest lands and waste lands specified in the Schedule hereto annexed and situated in the district of Hazaribagh.

The forest lands and waste lands comprised in this notification shall be called a "protected forest".

The nature and extent of the rights of Government and of private persons in or over the forest lands and waste lands comprised in this notification have not yet been enquired into and recorded as laid down in sub-section (3) of section 29 of the said Act, but as the State Government thinks that such enquiry and record will occupy such length of time as in the meantime to endanger the rights of Government and as the enquiry and record of rights will hereafter be made, this notification is issued subject to all existing rights of individuals or communities.

SCHEDULE.

Serial no.	Name of owner.	Name of forests.	Thana.	Tauzi no.	District.	Area in acres.	Plot no.
1	2	3	4	5	6	7	8
						Acres.	
1	State of Bihar.	Upraillmurg a-wan.	Begodar ..	199	Hazaribagh..	87·30	25, 72%, 868, 179, 208, 199.
2	Ditto ..	Raugamati ..	Do. ..	270	Ditto ..	756·15	14, 50, 80, 111, 102, 118, 91, 284, 373, 375, 159.
3	Ditto ..	Hathli Murga-wan.	Do. ..	198	Ditto ..	312·96	613, 614, 682, 681, 683, 684, 677, 679, 680, 180, 178, 174.
4	Ditto ..	Chalouga ..	Do. ..	208	Ditto ..	231·96	130, 374, 428, 437, 449.
5	Ditto ..	Narkikhurd ..	Do. ..	280	Ditto ..	863·43	1, 2, 5, 17, 18, 488, 416, 114, 173, 156, 188, 384, 425, 540, 239, 287.
6	Ditto ..	Nawada ..	Do. ..	234	Ditto ..	137·89	4, 3, 18, 19, 21, 1915, 1929, 1988.
7	Ditto ..	Khurkhundo..	Do. ..	193	Ditto ..	370·24	1, 4, 177, 16, 46, 298, 306, 307, 295, 356,
8	[illegible] ..	Bakradih ..	Do. ..	68	Ditto ..	208.60	16, 178, 220, 140.
9	[illegible] ..	Nawadih ..	Do. ..	60	Ditto ..	86·25	1031, 1030, 1197, 909, 13, 1, 881.
10	[illegible] ..	Pathaldiha ..	Do. ..	103	Ditto ..	105·60	36, 2, 2267, 2257.
11	[illegible] ..	Tarradih ..	Do. ..	69	Ditto ..	934·90	74, 75, 76, 77, 132, 133, 135, 136, 138, 141, 142, 165, 162, 172, 175, 177, 425, 778, 850.
..	Ditto ..	Kasaiti ..	Nawadih ..	8	Ditto ..	104 66	2 34 60, 175, 223.
13	Ditto ..	Lukabad ..	Do. ..	13	Ditto ..	375·28	2, 15, 237, 321, 259, 262 9, 303.
14	Ditto ..	Damaridaur ..	Begodar ..	29	Ditto ..	72 50	39

NOTARY KOLKATA Regn No. 13823/98 GOVT. OF INDIA

Name of owner.	Name of forest.	Thana.	Tauzi no.	District.	Area in acres.	Plot no.
2	3	4	5	6	7	8
					Acres.	
State of Bihar,	Badgunda r Kalan.	Giridih	216	Hazaribagh..	178·38	1, 51, 52, 131, 165, 383.
Ditto ..	Gango ..	Do. ..	241	Ditto ..	520·82	2, 15, 70, 158, 169, 170, 55, 172, 173, 175, 207, 209, 217, 219.
Ditto ..	Khosmi ..	Do. ..	242	Ditto ..	108·14	2, 342, 347.
Ditto ..	Barmasia ..	Do. ..	243	Ditto ..	120·20	30, 29, 19, 3, 38.
Ditto ..	Jitjoro ..	Do ..	245	Ditto ..	143 33	3, 67, 60.
Ditto ..	Kurbora ..	Do. ..	249	Ditto ..	126·52	104, 174, 3, 101.
Ditto ..	Hazaribad ..	Do. ..	253	Ditto ..	110·80	1, 154, 806, 52, 51, 71, 72, 104.
Ditto ..	Asrudih ..	Do. ..	256	Ditto ..	196·37	98, 97, 76, 54, 14, 31, 2,
Ditto ..	Taraball ..	Do. ..	257	Ditto ..	241 90	1, 4, 135, 140, 121, 137, 27, 37.
Ditto ..	Baltharwa ..	Do. ..	260	Ditto ..	159 28	2, 14, 65.
Ditto ..	Pahardaha ..	Do. ..	264	Ditto ..	66·00	364, 387.
Ditto ..	Jhargatta ..	Do. ..	284	Ditto ..	9·30	596.
Ditto ..	Kuchol ..	Do. ..	288	Ditto ..	202·30	7, 8, 97, 98, 1051, 1072, 1091, 1141, 1158, 1182, 1075, 856, 834, 1165.
Ditto ..	Pandoydih ..	Do. ..	307	Ditto ..	39·59	24, 150, 303.
Ditto ..	Ambadih ..	Do. ..	302	Ditto ..	94·68	1, 211, 310, 335, 389, 397, 407, 428.
Ditto ..	Kolridih ..	Do. ..	322	Ditto ..	36·68	78, 721.
Ditto ..	Barundih Kalan	Do. ..	330	Ditto ..	23·00	3, 46.
Ditto ..	Baidadih ..	Do. ..	339	Ditto ..	66 68	1, 8, 105, 16, 84, 89, 92.
[illegible] ..	Dando ..	Do. ..	346	Ditto ..	52·79	215, 231, 245.
[illegible] ..	Palokhari ..	Do. ..	348	Ditto ..	18·70	35.
[illegible] ..	Lakhanpur ..	Do. ..	349	Ditto ..	49·00	1.
[illegible] ..	Bachanwadih ..	Do ..	350	Ditto ..	10·10	208.
[illegible] ..	Durgapur ..	Do. ..	365	Ditto ..	81·00	499, 504, 455.
[illegible] ..	Pipatol alias Sirawadih.	Do. ..	369	Ditto ..	136·74	124, 276, 251, 246, 296, 269, 294, 293, 351, 360.
[illegible] ..	Dorshia ..	Do. ..	372	Ditto ..	34·76	2, 52.
Ditto ..	Bishunpur ..	Do. ..	373	Ditto ..	47·63	1, 15.
Ditto ..	Nowlitand ..	Do. ..	376	Ditto ..	120·67	2, 3, 46, 287, 48, 291.

NOTARY GOVT. OF INDIA KOLKATA Regd. No. 3823/48

-47-

16

Serial No.	Name of owner.	Name of forest.	Thana.	Thana No.	District.	Area in acres.	Plots
1	2	3	4	5	6	7	8
						Acres.	
398	State of Bihar	Boradih ..	Giridih ..	358	Hazaribagh	32·40	2, 51, 54.
399	Ditto ..	Dhobni ..	Do. ..	360	Ditto ..	80·12	8, 67, 336.
400	Ditto ..	Patradih ..	Do. ..	362	Ditto ..	41·38	1, 131.
401	Ditto ..	Topala ..	Do. ..	363	Ditto ..	30·12	107, 157.
402	Ditto ..	Arojo ..	Do. ..	364	Ditto ..	148·80	1126, 1143, 578.
403	Ditto ..	Dalangi ..	Birni ..	9	Ditto ..	111·55	3, 239, 1361, 1427.
404	Ditto ..	Nawadih ..	Nawadih ..	4	Ditto ..	160·50	277, 285, 215, 68.
405	Ditto ..	Dulkiro ..	Do. ..	6	Ditto ..	380·34	78, 3, 342, 429, 412, 413, 45, 61, 340.
406	Ditto ..	Rajabera ..	Do. ..	86	Ditto ..	524·28	211, 147, 91, 187,

By order of the Governor of Bihar,

K. N. SINGH,

Secretary.

NOTARY GOVT. OF INDIA KOLKATA Mrinmoy Bhattacharya REGN. NO. 13629/98

3419R

Annexure - 'H'

PART II] THE BIHAR GAZETTE, [ ]

The 11th August 1954

No. C/F-17066/54—3419-R.—In exercise of the powers conferred by section 29 of the Indian Forest Act, 1927 (Act XVI of 1927), the Governor of Bihar is pleased to declare the provisions of Chapter IV of the said Act applicable, from the date of this notification, to the forest lands and waste lands specified in the Schedule hereto annexed and situated in the district of Hazaribagh.

The forest lands and waste lands comprised in this notification shall be called a "Protected Forest".

The nature and extent of the rights of Government and of private persons in or over the forest lands and waste lands comprised in this notification have not yet been enquired into and recorded as laid down in sub-section (3) of section 29 of the said Act, but as the State Government thinks that such enquiry and record will occupy such length of time as in the meantime to endanger the rights of Government and as the enquiry and record of rights will hereafter be made, this notification is issued subject to all existing rights of individuals or communities.

SCHEDULE.

Serial no.	Name of owner.	Name of forest.	Thana.	Thana no.	District.	Area.	Plot nos.
1	2	3	4	5	6	7	8
1	State of Bihar.	Munsinghdih	Bengabad	82	Hazaribagh	56·32	2, 3, 6 and 88.
2	Ditto ..	Khurchutta ..	Ditto ..	120	Ditto ..	73·10	2, 3 and 81.
3	Ditto ..	Chotki Kharagdiha.	Ditto ..	37	Ditto ..	285·44	1563, 1564, 1565, 1566, 1537, 1587, 1483, and 1506.
4	Ditto ..	Kakarkudar ..	Ditto ..	380	Ditto ..	19·20	234 and 238.
5	Ditto ..	Sirisia (Dadi)	Ditto ..	306	Ditto ..	60·50	331, 334, 360 and 357.
6	Ditto ..	Jhalakdiha ..	Ditto ..	381	Ditto ..	170·35	5, 97, 101, 105, 107, 112, 121, 141, 237, 243, 846, 72, 3 and 4.
7	Ditto ..	Daradmara ..	Ditto ..	384	Ditto ..	21·78	202, 416, 422 and 476.
8	Ditto ..	Gopalpur ..	Ditto ..	390	Ditto ..	28·84	3, 140, 204, 143, 190, 102, 144.
9	Ditto ..	Mohanpur ..	Ditto ..	383	Ditto ..	143·42	2, 402, 405, 469, 414.
10	Ditto ..	Lakhanpur ..	Ditto ..	349	Ditto ..	49·00	1 only.
11	Ditto ..	Phuchu ..	Ditto ..	389	Ditto ..	256·40	803, 858, 809, 806, 775, 250, 865, 853, 841, 839, 840, 809, 801, 347, 248 and 249.
12	Ditto ..	Doudo ..	Ditto ..	346	Ditto ..	62·70	215, 211 and 248.
13	Ditto ..	Kharkhari ..	Bishnugarh	104	Ditto ..	171·01	110, 150, 1914, 1954, 2021, 1604, 1605, 1606, 2330, 2031, 1593, 327, 95, 196, 197, 86, 2123, 269, 1771, 265 and 736.
14	Ditto ..	Jatadih ..	Ditto ..	27	Ditto ..	116·35	2, 1, 6, 363 and 17.

NOTARY GOVT. OF INDIA

Serial no.	Name of reserve.	Name of forest	Mauza.	Thana no.	District	Area.	Plot number
1	2	3	4	5	6	7	8
16	State of Bihar	Chano	Bilai	3	Hazaribagh	82.50	1, 1073, 985, 986 and 1214.
18	Ditto	Pathaldiha	Ditto	6	Ditto	66.28	123, 124, 101, 4, 21 and 20.
27	Ditto	Kapallo	Ditto	5	Ditto	66.62	14, 268, 274, 1803, 366, 486 and 483.
28	Ditto	Hardih	Ditto	46	Ditto	228.96	2, 4, 73, 72, 455, 457 and 467.
29	Ditto	Ghorjasa	Ditto	47	Ditto	30.87	25, 34) and 133.
30	Ditto	Kuli	Ditto	16	Ditto	28.28	1, 247 and 248.
31	Ditto	Harai	Ditto	11	Ditto	78.27	30, 95, 96, 93, 91, 90.

By order of the Governor of Bihar,

G. HUDA,

Secretary to Government.

NOTARY
GOVT. OF INDIA
13823/18

Lakhanpur

मौजहर नाम लखनपुर
थाना नम्बर ३४९
थाना गिरिडीह
परगना खरगडीहा

जिला हजारीबाग़

पैमाना १ इंच = १६ इंच
सन १८७०-७१ ईस्वी

नम्बर	नाम मौजा
१	लखनपुर जंगल

NOTARY
KOLKA A
Narendra Prasad Gupta
REGN No
13823/16
GOVT OF INDIA

नवाडीह

नवाडीह

पालोवारी

कुगर कटा

सीवगजपुर

दोन्दो

Made and Published Under The Authority of Government.

The entire area within this enumeration has been surveyed in the cold season of one thousand nine hundred and sixty-one.

F. S. O. Case No. 285 (Giridih)

Plot No.	Area	Length of the boundary line shown in red (in Chains)	No. of pillars in the boundary
1	48-02	99-20	20

Certified that the green line shows the boundary of the forests, notified as "Reserved Forests" in Village Lakhanpur, Thana Giridih, Thana No. 349, Vide Government notification No. F.F. 1-7066/57-M.L.G.K dated 11.2.58.

28/2/66
FOREST SETTLEMENT OFFICER
GIRIDIH.

Divisional Forest Officer
Giridih Forest Dn.

Superintendent

Measurement & Grazing by

1/2/57

Divisional Forest Officer
GIRIDIH DIVISION.

Annexure - I

Appendix:05

Area startment of different working circle

Name of Range- KHURCHUTTA

S.No.	P.F.	Name of Thana	Thana no	Total area of P.F	Coppice Selection W.C	RehabLitation W.C	Plantation cum Soil conservation	Protection W.C	Remark
1	Sahiari	Bengabad	1	5.33	0	0	5.33	0	
2	Lachhuadih	Bengabad	2	5.98	0	0	5.98	0	
3	Khosukhir	Bengabad	3	30.55	0	0	0	30.55	
4	Murgumi	Bengabad	4	35.67	0	0	16.78	18.89	
5	Bimlatand	Bengabad	6	24.2	0	0	0	24.2	
6	Madhupur	Bengabad	7	75.71	12.34	23.21	4.67	35.49	
7	Badwara	Bengabad	8	24.68	0	0	24.68	0.00	
8	Hatbor	Bengabad	9	26.95	0	0	26.95	0.00	
9	Kolharia	Bengabad	10	16.81	0	0	16.81	0.00	
10	Karmutand	Bengabad	11	16.73	0	0	16.73	0.00	
11	Kokarchi	Bengabad	12	112.47	19.23	12.23	23.26	57.75	
12	Pipritand	Bengabad	13	5.95	0	0	5.95	0.00	
13	Barwavahiyar	Bengabad	14	13.85	0	0	3.85	10.00	
14	Tundi	Bengabad	15	67.33	0	0	67.33	0.00	
15	Bhamardih	Bengabad	16	20.99	0	0	20.99	0.00	
16	Pardih	Bengabad	17	75.35	11.23	0	18.96	45.16	
17	Venubhitha	Bengabad	18	60.85	0	0	60.85	0.00	
18	Pandidih	Bengabad	19	0.36	0	0	0.36	0.00	
19	Harila	Bengabad	29	15.96	0	0	15.96	0.00	
20	Harkhudih	Bengabad	34	54.86	0	0	11.23	43.63	
21	Chhotkikharagdiha	Bengabad	37	142.59	0	0	142.59	0.00	
22	Devatand	Bengabad	40	18.92	0	0	0	18.92	
23	Bijheiya	Bengabad	41	140.65	0	0	140.65	0.00	
24	Dongo	Bengabad	42	92.77	0	0	21.33	71.44	
25	Mahuatand	Bengabad	43	59.85	0	11.21	25.21	23.43	
26	Asgando	Bengabad	44	156.36	21.26	12.34	21.23	101.53	
27	Kurhariyatand	Bengabad	45	4.4	0	0	4.4	0.00	
28	Chunglo	Bengabad	46	9.55	0	0	9.55	0.00	
29	Harinwatanr	Bengabad	48	15.19	0	0	15.19	0.00	
30	Khutribad	Bengabad	50	60.73	0	0	60.73	0.00	
31	Mundradih	Bengabad	51	57.95	0	0	0	57.95	

NOTARY KOLKA A Narendra Prasad Gupta REGN No 13823/18 GOVT. OF INDIA

190	Jharghata	Giridih(Gandey)	284	3.77	0	0	3.77	0	
191	Telkhari	Giridih	285	59.57	0	0	27.35	32.22	
192	Belatand	Giridih(Gandey)	286	71.93	0	0	28.24	43.69	
193	Dhoreya	Giridih	287	45.74	45.74	0	0	0	
194	Kachhel	Giridih	288	81.9	31.26	0	0	49.83	
195	Ratabahiar	Giridih	289	168.8	0	0	0	168.8	
196	Telghari	Giridih(Gandey)	290	39.56	0	0	39.56	0	
197	Margolih	Giridih(Gandey)	291	10.47	0	0	10.47	0	
198	Asanbani	Giridih(Gandey)	292	49.38	0	0	49.38	0	
199	Maheshmunda	Giridih(Gandey)	294	33.6	0	0	33.6	0	
200	Chutiadih	Giridih(Gandey)	305	11.52	0	0	11.52	0	
201	Nawadih	Giridih(Gandey)	306	14.24	0	0	0	14.24	
202	Khairadih	Giridih(Gandey)	309	41.04	0	0	0	41.04	
203	Charakmara	Giridih(Gandey)	311	20.79	0	0	20.79	0	
204	Teljhari	Giridih(Gandey)	312	28.96	0	0	28.96	0	
205	Jianpur	Giridih(Gandey)	316	5.54	0	0	5.54	0	
206	Dewandih	Giridih(Gandey)	320	18.01	0	0	0	18.01	
207	Manjhidih	Giridih(Gandey)	321	13.12	0	0	0	13.12	
208	Koiridih	Giridih(Gandey)	322	14.77	0	0	14.77	0	
209	Dahuatanr	Giridih(Gandey)	323	26.5	0	0	26.5	0	
210	Giridih	Giridih(Gandey)	324	1.41	0	0	1.41	0	Encrochmen
211	Pandeydih	Giridih(Gandey)	325	3.23	0	0	3.23	0	Encrochmen
212	Bandhbad	Giridih(Gandey)	326	6.36	0	0	6.36	0	
213	Dharampur	Giridih(Gandey)	327	3.99	0	0	3.99	0	
214	Dhawatanr	Giridih(Gandey)	328	99.79	21.31	0	16.21	62.27	
215	Jambad	Giridih(Bengabad)	336	77.54	0	0	77.54	0	
216	Barkitanr	Giridih(Gandey)	340	22.33	0	0	22.33	0	
217	Maheshmunda	Giridih(Gandey)	341	56.28	0	0	56.28	0	
218	Kusumbha	Giridih(Gandey)	342	166.17	31.21	11.23	0	123.73	
219	Kenduatanr	Giridih (Gandey)	343	13.18	0	0	13.18	0	
220	Lakhanpur	Giridih (Gandey)	349	20.2	0	0	20.2	0	
221	Burhiasarai	Giridih(Gandey)	408	2.55	0	0	2.55	0	
222	Machiadih	Giridih(Gandey)	409	100.4	0	0	0	100.4	
223	Paharidih	Giridih(Gandey)	410	19.82	0	0	19.82	0	
224	Karodih	Giridih(Gandey)	412	36.37	0	0	0	36.37	
225	Bhandrakunda	Giridih(Gandey)	413	38.57	0	0	0	38.57	
226	Sonajori	Giridih(Gandey)	414	24.24	0	0	24.24	0	
227	Duwarpahri	Giridih(Gandey)	419	21.04	0	0	0	21.04	
228	Ahridih	Giridih(Gandey)	420	6.13	0	0	6.13	0	
229	Marwatanr	Giridih(Gandey)	421	52.77	0	0	0	52.77	

NOTARY KOLKATA REGN NO 13823/18 GOVT OF INDIA

Annexure - K

कार्यालय अंचल अधिकारी, बेंगाबाद।

ई-मेल - circlebengabad@gmail.com

प्रेषक,

पत्रांक 135 दिनांक 14/02/23।

अंचल अधिकारी,
बेंगाबाद।

सेवा में,

वन क्षेत्र पदाधिकारी
खुरचुट्टा वन प्रक्षेत्र,
बेंगाबाद।

विषय:— मौजा— खुटाबांध, पालोखोरी, लखनपुर, थाना— बेंगाबाद में वृक्षारोपण हेतु अनापत्ति प्रमाण पत्र का प्रेषण।

प्रसंग:— आपका पत्रांक 52 दिनांक 08.2.2023

महाशय,

उपर्युक्त विषय एवं प्रसांगिक पत्र के आलोक में मौजा— खुटाबांध, पालोखोरी, लखनपुर, थाना— बेंगाबाद में वृक्षारोपण हेतु अनापत्ति प्रमाण पत्र उपलब्ध कराया जा रहा है। भूमि विवरणी निम्न प्रकार है :—

क्र0 सं0	मौजा	थाना / थाना नं0	प्लॉट नं0	रकवा	जमीन किस्म	अभियुक्ति
1	पालोखोरी	बेंगाबाद / 348	35	36 ए0	जंगल	
2	लखनपुर	बेंगाबाद / 349	1	33ए0	जंगल	
3	खुटाबांध	बेंगाबाद / 37G	2	10.20 ए0	जंगल	
			16	37.75 ए0	जंगल	
			17	45.65 ए0	जंगल	
			48	20.20 ए0	जंगल	
			कुल	182.80 ए0	जंगल	

NOTARY KOLKA Narend: a Prasad Gupta REGN No 13823 / 18 GOVT. OF INDIA

अनापत्ति प्रमाण पत्र देने का उद्धेश :—1. वृक्षारोपण से पर्यावरण संरक्षण होगा। 2. जलवायु परिवर्धन होगा। 3. मृदा अपरदन/क्षरण पर रोक लगेगा। 4. जलस्तर में सुधार होगी। 5. संबंधित भूमि अतिक्रमण मुक्त रहेगा। 6. प्रदूषण नियंत्रण पर रोक लगेगी।

यह अनापत्ति प्रमाण पत्र केवल वृक्षारोपण के लिए निर्गत किया जाता है। इस अधार पर वन क्षेत्र पदाधिकारी खुरचुट्टा वन प्रक्षेत्र, बेंगाबाद उक्त भूमि पर अपना मालिकाना हक के लिए दावा नहीं कर सकते हैं एवं अधिसूचित वन सीमा के अंतर्गत सन्निहित नहीं किया जा सकता है।

विश्वासभाजन

14/02/23

अंचल अधिकारी,
बेंगाबाद।

ज्ञापांक 135 / दिनांक 14/02/23।

प्रतिलिपि :— अनुमण्डल पदाधिकारी, गिरिडीह को सादर सूचनार्थ प्रेषित।
प्रतिलिपि :— अपर समाहर्त्ता, गिरिडीह को सादर सूचनार्थ समर्पित।

14/02/23

अंचल अधिकारी,
बेंगाबाद।

baban sir 1

29 NOV 2022
गोपनीय शाखा
गिरिडीह

अंचल अधिकारी का कार्यालय बेंगाबाद

ई–मेलः– circlebengabad@gmail.com

पत्रांक 630 / दिनांक 26/11/22।

177

प्रेषक,

अंचल अधिकारी,
बेंगाबाद।

सेवा मे,

उपायुक्त–सह–जिला दण्डाधिकारी,
गिरिडीह।

NOTARY
KOLKA A
Narendra Prasad Gupta
REGN No
13823/18
GOVT. OF INDIA

विषय :– संशोधित जाँच प्रतिवेदन भेजने के संबंध में।
प्रसंग :– भवदीय पत्रांक 1089/एम०, दिनांक 24.11.2022

महाशय,

उपर्युक्त विषय प्रासंगिक पत्र के आलोक में इस कार्यालय के पत्रांक 622, दिनांक 26.11.2022 के द्वारा भवदीय को ई–मेल एवं Whatsapp के माध्यम से समर्पित किया गया है, जिसे आंशिक संशोधन करते हुए पुनः हल्का राजस्व उपनिरीक्षक एवं प्रभारी अंचल निरीक्षक तथा अमीन से जाँच कर सत्यापन कराई गई। जाँच प्रतिवेदन निम्नवत् है :–

मौजा लखनपुर, थाना नं० 349, प्लॉट सं० 4 में रकवा 3 डी० पर पत्थर उत्खनन का कार्य किया गया है एवं प्लॉट सं० 5 पर उत्खनन कार्य नहीं किया गया है। खाता सं० 1, प्लॉट सं० सर्वे रकवा 81 एकड़ के मध्ये 1.53 ए० पर पत्थर उत्खनन का कार्य किया गया है, जो गैरमजरूआ खास खाते की भूमि है एवं किस्म जंगल दर्ज है।

अतः जाँच प्रतिवेदन समर्पित।

विश्वासभाजन
26/11/22
अंचल अधिकारी,
बेंगाबाद।

SAVE TREE SAVE JHARKHAND

कार्यालय, वन प्रमण्डल पदाधिकारी, गिरिडीह पूर्वी वन प्रमण्डल।

मोहनपुर, पोस्ट–पचम्बा, जिला–गिरिडीह, पिन कोड–815316
email-dfo-giridiheast@gov.in, Phone No.-06532-222127

पत्रांक– 4184 दिनांक– 15/12/22

सेवा में,

सदस्य सचिव,
राज्य पर्यावरण प्रभाव आकलन प्राधिकरण,
झारखण्ड।

विषय – मौजा–लखनपुर, थाना– बेंगाबाद, थाना न0–349, जिला– गिरिडीह के खेसरा सं0–4 एवं 5 अंश में कुल रकबा–1.81 एकड़ क्षेत्र पर खनन पट्टा के लिए निर्गत पर्यावरणीय स्वीकृति (EC) को निरस्त करने के संबंध में।

प्रसंग – इस कार्यालय का पत्रांक 4119 दिनांक 14.12.2022

महाशय,

उपर्युक्त विषय एवं प्रसंग में सूचित करना है कि प्रासंगिक पत्र में मौजा–लखनपुर, थाना– बेंगाबाद, थाना न0–349, जिला– गिरिडीह के खेसरा सं0–4 एवं 5 अंश में कुल रकबा–1.81 एकड़ क्षेत्र पर खनन कार्य के लिए निर्गत पर्यावरणीय स्वीकृति (EC) निरस्त करने के स्थान पर भूलवश सी0टी0ओ0 निरस्त करने के लिए अनुरोध किया गया है।

विषयांकित खनन स्थल का वर्त्तमान स्थिति के संबंध में प्रतिवेदित करना है कि लीजधारक को द्वारा अपने लीज स्थल प्लौट सं0 4 एवं 5 अंश से आगे बढ़कर उसी मौजा के प्लौट सं0 1 सुरक्षित वन भूमि है, पर खनन कार्य किया जा रहा है, जो भारतीय वन अधिनियम 1927 एवं वन संरक्षण अधिनियम 1980 का उल्लंघन है तथा माननीय सर्वोच्च न्यायालय, नई दिल्ली द्वारा सिविल रिट सं0 202/95 में 12.12.1996 एवं समय–समय पर पारित आदेश का अवमानना है। विदित हो कि इस कार्यालय के द्वारा निर्गत पत्र सं0 391 दिनांक 25.02.2014 के आलोक में उक्त मौजा के प्लौट सं0 4 एवं 5 अंश पर श्री अरूण कुमार लाड़िया, पिता–स्व0 विश्वनाथ प्रसाद लाड़िया, साकिन–टुंडी रोड, जिला–गिरिडीह के पक्ष में खनन पट्टा की स्वीकृति दी गई है। प्लौट सं0 4 एवं 5 अंश वनभूमि से शून्य मीटर की दूरी पर अवस्थित है।

वन क्षेत्र पदाधिकारी, खुरचुट्टा वन प्रक्षेत्र द्वारा सूचित किया गया है कि विषयांकित मौजा के प्लौट सं0 16 एवं 20 के गैर वनभूमि पर इस वित्तीय वर्ष में वृक्षारोपण किया गया है, जो खनन पट्टा स्थल से 195 मीटर की दूरी पर अवस्थित है। उक्त प्लौट को अधिसूचित करनें हेतु प्रस्ताव राज्य सरकार को भेजा गया है। ध्यातव्य हो कि पत्थर खनन होने से पौधों पर प्रतिकूल प्रभाव पड़ रहा है।

पूर्व में इस कार्यालय के पत्रांक 391 दिनांक 25.02.2014 द्वारा निर्गत वन भूमि से दूरी संबंधी सूचना तथ्यों की भूल है। अतः उपरोक्त तथ्यों के आलोक में पूर्व में निर्गत इस कार्यालय के पत्रांक 391 दिनांक 25.02.2014 को संशोधित समझा जाय।

अतः अनुरोध है कि खनन पट्टा वन भूमि से शून्य मीटर की दूरी पर अवस्थित होने एवं लीजधारक द्वारा गैरकानूनी ढंग से वन भूमि में खनन कार्य करने के कारण खनन प्रतिष्ठान को निर्गत पर्यावरणीय स्वीकृति (EC) निरस्त करने की कृपा की जाय।

विश्वासभाजन,

15/12/22
वन प्रमण्डल पदाधिकारी,
गिरिडीह पूर्वी वन प्रमण्डल।

15/12/22

D:\Letters\Member Secratory_Related Lakhanpur Mines.doc

SAVE TREE SAVE JHARKHAND

कार्यालय, वन प्रमण्डल पदाधिकारी, गिरिडीह पूर्वी वन प्रमण्डल।

मोहनपुर, पोस्ट–पचम्बा, जिला–गिरिडीह, पिन कोड–815316
email-dfo-giridiheast@gov.in, Phone No.-06532-222127

48 5

पत्रांक– 426 दिनांक– 21/12/22

सेवा में,

सदस्य सचिव,
राज्य पर्यावरण प्रभाव आकलन प्राधिकरण,
झारखण्ड।

विषय – मौजा–लखनपुर, थाना– बेंगाबाद, थाना न0–349, जिला– गिरिडीह के खेसरा सं0–4 एवं 5 अंश में कुल रकबा–1.81 एकड़ क्षेत्र पर खनन पट्टा के लिए निर्गत पर्यावरणीय स्वीकृति (EC) को निरस्त करने के संबंध में।

प्रसंग – इस कार्यालय का पत्रांक 4119 दिनांक 14.12.2022 एवं पत्रांक 4184 दिनांक 15.12.2022

महाशय,

उपर्युक्त विषय में सूचित करना है कि प्रासंगिक पत्र का अवलोकन करने की कृपा की जाय। लीजधारक द्वारा में मौजा–लखनपुर, थाना– बेंगाबाद, थाना न0–349 के अधिसूचित प्लौट नं0–1 पर खनन कार्य किया गया है। जिसके विरूद्ध वनवाद दायर की गई है।

आपसे प्राप्त निर्देश के आलोक में दायर वनवाद की छाया प्रति इस पत्र के साथ संलग्न प्रेषित है।

अतः पुनः अनुरोध है कि खनन पट्टा वन भूमि से शून्य मीटर की दूरी पर अवस्थित होने एवं लीजधारक द्वारा गैरकानूनी ढंग से वन भूमि में खनन कार्य करने के कारण खनन प्रतिष्ठान को निर्गत पर्यावरणीय स्वीकृति (EC) निरस्त करने की कृपा की जाय।

अनु० - यथोक्त।

विश्वासभाजन,

21/12/22
वन प्रमण्डल पदाधिकारी,
गिरिडीह पूर्वी वन प्रमण्डल।

NOTARY KOLKA A Naresh Prasad Gupta REGN No 13823 / 18 GOVT. OF INDIA

21/12/22

-57-

कार्यालय : वन क्षेत्र पदाधिकारी, खुरचुट्टा वन क्षेत्र।

पत्रांक 490 दिनांक 14/11/2022

सेवा में,

वन प्रमण्डल पदाधिकारी,
गिरिडीह पूर्वी वन प्रमण्डल।

विषय :- वन वाद संख्या 2656/22 का जप्ती सूची समर्पित करने के संबंध में।

महाशय,

उर्पयुक्त विषयक वाद का जप्ती सूची की प्रति इस पत्र के साथ संलग्न कर अग्रेत्तर कारवाई हेतु समर्पित की जा रही है।

अनु० यथोक्त।

NOTARY KOLKA A REGN NO 13823/18 GOVT. OF INDIA

विश्वासभाजन

वन प्रमण्डल पदाधिकारी गिरिडीह पूर्वी वन प्रमण्डल पत्रांक 3118 दिनांक 18/11/22

वन क्षेत्र पदाधिकारी,
खुरचुट्टा वन क्षेत्र।

कार्यालय
वन परिसर पदाधिकारी
.....गाण्डेय.....वन परिसर

(46)

थाना केस नं० ..
CC No - 2656/

पत्रांक :- 81 दिनांक - 14/11/22

सेवा में,

मुख्य न्यायिक दण्डाधिकारी, गिरिडीह

विषय :- भुर्म प्रतिवेदन संख्या 01420 समर्पित करने के संबंध में।

महाशय,

उपरोक्त विषय में सादर सूचित करना है कि वनरक्षी श्री गौतम कुमार दास द्वारा भुर्म प्रतिवेदन संख्या 01420 दिनांक 14/11/22 प्रतिवेदित किया गया है जिसमें अधिसूचित वनभूमि में अवैध खनन की घटना का उल्लेख किया गया है अभियुक्तों द्वारा अधिसूचित वन भूमि में मिट्टियों को साफ करने काला पत्थर खनन किया गया है तथा लगभग 500 घन काला पत्थर की घटना स्थल से जप्त किया गया है भारतीय वन अधिनियम 1927 (बिहार संशोधन वन अधिनियम 1969) की धारा 33(1) के तहत सरकारी वनभूमि में खनन करना अवैध एवं दंडनीय वन अपराध है।

अतः अभियुक्त के खिलाफ आवश्यक है कि अभियुक्त पर उचित कानूनी कार्यवाही करने की कृपा की जाए। विस्तृत अभियोजन शीघ्र ही उचित माध्यम से भेजा जाएगा।

NOTARY
KOLKA A
Narendra Prasad Gupta
REGN No
13823 / 18
GOVT. OF INDIA

विश्वासभाजन
विश्वनाथ सिंह
14/11/22
प्रभारी वन परिसर पदाधिकारी
.....गाण्डेय.....वन परिसर
उम्र - 37 वर्ष
मो० - 7991234900

अनुलग्नक

① भुर्म प्रतिवेदन संख्या 01420 की मूलप्रति
② भरती सूची की मूलप्रति
③ जिम्मानामा की मूलप्रति

प्रतिलिपि :- वन क्षेत्र पदाधिकारी खुखरा को सूचनार्थ

विश्वनाथ सिंह
14/11/22
प्रभारी थानाध्यक्ष

अनुसूची-18-फारम सं०-21 क

क्र० सं० 01420

वन, पर्यावरण एवं जलवायु परिवर्तन विभाग, झारखण्ड

सं०..... गिरिडीह पूर्वी वन प्रमण्डल ।

टिप्पणी-यह रिपोर्ट पता लगाने के 24 घंटे के अन्दर प्रस्तुत की जानी चाहिये ।

अपराध रिपोर्ट सं० 014-20 तारीख 12/11/2022

थाना - बेंगाबाद

1. घटना स्थल- लखनपुर सरकारी वन

2. पता लगाने की तारीख और समय - 12/11/2022, अपराह्न करीब 2 बजे

3. अपराधी का नाम, उसके पिता का नाम और निवास - ① मो० शिराज मियाँ, पिता - अज्ञात
② इलियास मियाँ, पिता - अज्ञात
दोनो का साकिन - घोड़शम्भा, थाना - राजधनवार, जिला - गि

4. जप्त सम्पत्ति यदि हो - लगभग 500 cft टुटा काला पत्थर

5. जप्त सम्पत्ति की अभिरक्षा - सतन दास, पिता - गोबरधन दास
साकिन - मंडरडीह, थाना - बेंगाबाद, जिला - गिरिडीह

6. साक्षी का नाम उसके पिता का नाम और निवास यदि हो - 1. श्री आशीष रंजन मिश्र
2. श्री रोहित कुमार पंडित
3. श्री दिवाकर कुमार तांती
4. श्री यासिर आराफात

7. अपराध का स्वरूप और तथ्य विवरण - सभी - वनरक्षी, खुरचुटा वन प्रक्षेत्र, बेंगाब
भारतीय वन अधिनियम 1927 (बिहार संशो
वन अधि० 1989) की धारा 33 (1) (b) एव
33 (1) (c) के

NOTARY KOLKA A Narendra Prasad Gupta REGN No 13823/18 GOVT. OF INDIA

PTO

(44)

सेवा में,

वन परिसर पदाधिकारी
गाण्डेय वन परिसर

महाशय,

सादर सूचित करना है कि मैं दिनांक 12/11/2022 को अपने सहकर्मियों ① श्री आशीष रंजन मिश्र ② श्री रोहित कुमार पंडित ③ श्री दिवाकर कुमार तांती ④ श्री शाहिर आराफात, सभी वनरक्षी कुरचुट्टा वन प्रक्षेत्र एवं प्रभारी वनपाल श्री विश्वनाथ सिंह के साथ, वनक्षेत्र कार्यालय से प्राप्त पत्र के आलोक में मौजा- लखनपुर थाना - बेंगाबाद के थाना सं॰ - 349 का प्लाट संख्या एक (1), जो कि एक अधिसूचित वन है का सर्वे किया, सर्वे के क्रम में पाया कि प्लाट संख्या 1 में एक काला पत्थर का खदान बना हुआ है। तथा वहाँ लगभग 500 cft काला पत्थर कुटा हुआ पाया, जिसे मेरे द्वारा भारतीय वन अधिनियम 1927 (बिहार संशोधन 1989) की धारा 52 के तहत जप्त कर घटना स्थल पर ही जप्ती सूची तैयार किया तथा जप्त पदार्थ को सुरक्षार्थ हेतु सतन दास, पिता - गोबरधन दास, साकिन - ग्राम - मंडरडीह, थाना - बेंगाबाद, जिला - गिरिडीह को दिया गया। मेरे द्वारा खनन कार्य को बंद करा दिया गया है। आस-पास ग्रामिणो से पुछताछ करने पर पता चला कि अपराध कॉलम में अंकित अभियुक्तो द्वारा प्लाट सं॰ एक में खनन का कार्य किया गया है।

भारतीय वन अधिनियम 1927 (बिहार संशोधन वन अधि 1989) की धारा 33(1) b एवं 33(1)(c) के तहत अधिसुचित वन भूमि में अवैध खनन दण्डनीय अपराध है।

अतः श्रीमान से अनुरोध है कि अभियुक्तो पर उचित कानूनी कार्यवा करने कि कृपा करें।

NOTARY KOLKA A Narendra Prasad Gupta REGN No 13823/18 GOVT. OF INDIA

आपका विश्वासी
गौतम कुमार दास (वनरक्षी)
उप- परिसर- फुचो
दिनांक - 12/11/2022

49

(SEIZURE REPORT)

गिरिडीह पूर्वी वन प्रमंडल के क्षेत्राधिकार में घटित वन अपराध में सदर्भित जब्त सूची

प्रदेशिक वन क्षेत्र खुरखुटा वन परिसर का नाम डोमचांच उप वन परिसर का नाम फुचचो

(1) घटना का तिथि एवं समयः— (क) 12/11/2022
(ख) करीब 2 PM

(2) घटना स्थल का पूर्ण विवरणः— लखनपुर

(3) घटना स्थल की चौहदीः— (क) उ० - Plot 445 (ख) द० - Plot - 02
(ग) पु० - Plot - 2 (घ) प० - P जंगल

(4) अभियुक्तो का नाम, पिता का नाम एवं पत्राचार का पूरा पताः—
(क) मो० सिराज मियां पिता - अज्ञात
(ख) अलियास मियां पिता - अज्ञात दोनों का साकिन - घोड़धमा, थाना -
(ग) राजधनवार, जिला - गिरिडीह
(घ)
(ड)

(5) जब्त वन पदार्थ/ वाहन का विस्तृत ब्यौराः—
(क) लगभग 50 cft कटा हुआ काला पत्थर
(ख)
(ग)
(घ)
(ड)

(6) वन अधिनियम का नाम एवं धारा जिसके तहतृ वन पदार्थ जब्त किया गयाः—
(क) भारतीय वन अधिनियम 1927 (बिहार संशोधन वन अधि० 1989) की धारा 52 के तहत
(ख)
(ग)

(7) वन अधिनियम का नाम एवं सुसंगत धारा जिसका उल्लंघन अभियुक्तों के द्वारा किया गया हैः—
(क) भारतीय वन अधिनियम 1927 (बिहार वन संशोधन अधिनियम 1989) की धारा 33 के तहत
(ख)
(ग)

(8) जब्त वन पदार्थ/वाहन कि अभिरक्षाः— सत्तन दास पिता - गोवर्धन दास
(सुरक्षित कहाँ रखा गया है।) साकिन- मंडरडीह, थाना- बेंगाबाद, जिला - गिरिडीह

(9) स्वंतत्र गवाह का नाम, पिता का नाम एवं पत्राचार का पूरा पता जिला सहितः—
(क) नहीं
(ख)

अभियुक्ति— यदि स्वतंत्र गवाह उपलब्ध नही हो तो उसका भी उल्लेख कॉलम न०— 09 में करना अनिवार्य है।

(10) सरकारी गवाहों का नाम एवं पत्राचार का पूरा पताः—
(क) आशीष रंजन मिश्र क्लर्क, खुरखुटा वन प्रदेश, बेंगाबाद
(ख) रोहित कुमार पंडित "
(ग) दिवाकर कुमार गांती "
(घ) आसिर अंसारी "

(11) जब्ती सूची की प्रति गिरफ्तार अभियुक्तों का दिये जाने का प्रमाणः—

एक प्रति प्राप्त किया

(प्राप्ति का प्रमाण अंकित करें
हस्ताक्षर तिथि सहित)

अभियुक्त

गौतम कुमार दास विश्वनाथ सिंह
12/11/22 (अनवरी) 12/11/22
जब्ती पदाधिकारी का नाम पदनाम
एवं हस्ताक्षर तिथि सहित
खुरखुटा वन क्षेत्र
पदनाम का रबरस्टम्प/मोहर
प्रभारी वन परिसर पदाधिकारी
डोमचांच वन परिसर

NOTARY
KOLKATA
Name: a Prasad Gupta
REGN NO 13823/18
GOVT. OF INDIA

(42)

जिम्मानामा

मैं सत्तन दास ....., पिता- गोवर्धन दास ....., ग्राम- मगरडीह .....

थाना- बेरमोबाद .....; जिला-गिरिडीह का निवासी हूँ तथा मैंने जप्त किए गए वन पदार्थ/सम्पति को अपने जि

लिया हूँ। जप्त किए गए वन पदार्थ/सम्पति को जब कभी भी सरकार माँग करेंगी, मैं जप्त पदार्थ/सम्पति को हाजिर कर दूँगा।

- जप्त वन पदार्थ का विवरण :- लगभग - 500 cft काला पत्थर

NOTARY
KOLKA A
Narend a Prasad Gupta
REGN No
13823 / 18
GOVT. OF INDIA

सत्तन दास
12/11/22
जिम्मा लेने वाले का हस्ताक्षर एवं ति

गौतम कुमार दास (वनरक्षी)
12/11/22
जिम्मा देने वाले वन पदाधिकारी, का हस्ताक्षर

गवाह :- अखिलेश कुमार मिश्र, वनरक्षी

रोहित कु० पांडेय, वनरक्षी

SAVE TREE

SAVE JHARKHAND

कार्यालय, वन प्रमण्डल पदाधिकारी, गिरिडीह पूर्वी वन प्रमण्डल।

मोहनपुर, पोस्ट–पचम्बा, जिला–गिरिडीह, पिन कोड–815316

email-dfo-giridiheast@gov.in, Phone No.-06532-222127

पत्रांक– दिनांक–

प्रेषक,

वन प्रमंडल पदाधिकारी,
गिरिडीह पूर्वी वन प्रमंडल।

सेवा में,

जिला खनन पदाधिकारी,
गिरिडीह।

विषय – मौजा–लखनपुर, थाना– बेंगाबाद, थाना न0–349, जिला– गिरिडीह के खेसरा सं0–4 एवं 5 अंश में कुल रकबा–1.81 एकड़ क्षेत्र पर खनन पट्टा के संबंध में।

प्रसंग – (1) इस कार्यालय का पत्रांक 3840 दिनांक 12.11.2022
(2) आपके कार्यालय का पत्रांक 1060 दिनांक 18.11.2022

NOTARY KOLKA A Narend a Prasad Gupta REGN No 13823 / 18 GOVT. OF INDIA

महाशय,

उपर्युक्त विषयक प्रसंगाधीन पत्रों के आलोक में सूचित करना है कि अधिसूचना सं0– CPF. 10152/52-5803R दिनांक 27.12.1952 एवं C/F. 17066/54-3419R दिनांक 11.08.1954 द्वारा मौजा– लखनपुर, थाना– बेंगाबाद, थाना न0–349, जिला– गिरिडीह, का प्लौट सं0– 01, कुल रकवा–49.90 सुरक्षित वन भूमि के रूप में अधिसूचित किया गया है। सुलभ संकेत हेतु छाया प्रति अनुलग्नक 01 एवं 02 पर संलग्न है।

ध्यातव्य है कि मौजा–लखनपुर, थाना– बेंगाबाद, थाना न0–349, जिला– गिरिडीह का प्लौट सं0–01 खतियान में जंगल झाड़ दर्ज है एवं माननीय उच्चतम न्यायालय, नई दिल्ली द्वारा वाद सं0 202/95 में दिनांक 12.12.1996 के पारित ओदश के आलोक में डिम्ड फोरेस्ट की श्रेणी में आता है। फलस्वरूपं प्लौट सं0–01 में गैर वानिकी कार्य करना वन संरक्षण अधिनियम 1980 के प्रावधानों एवं माननीय उच्चतम न्यायालय द्वारा पारित आदेश का उल्लंघन है।

वन क्षेत्र पदाधिकारी, खुरचुट्टा वन प्रक्षेत्र ने स्थलीय सर्वेक्षण एवं जांचोपरांत अपने कार्यालय के पत्रांक 483 दिनांक 12.11.2022 द्वारा प्रतिवेदित किया है कि विषयांकित पत्थर खनन लीज स्थल प्लौट सं0 4 एवं 5 अंश अधिसूचित वनभूमि प्लौट सं0 01 से शून्य मीटर की दूरी पर अवस्थित है तथा लीजधारक द्वारा लीज स्थल प्लौट सं0– 4 एवं 5 अंश पर खनन कार्य न कर वनभूमि पर खनन कार्य किया गया है। जिसके लिए उनके विरूद्ध वन अधिनियम के प्रावधानों के तहत् वनवाद दायर किया गया है। वन क्षेत्र पदाधिकारी, खुरचुट्टा का पत्रांक 483 दिनांक 12.11.2022 एवं नक्शे की छाया प्रति अनुलग्नक 03 एवं 04 पर संलग्न है। लीजधारक द्वारा स्वीकृत लीज स्थल से हटकर तथा माईनिंग के स्थापित नियमों के अनुरूप कार्य नहीं करने के कारण माईनिंग के सुसंगत अधिनियमों एवं लीज शर्तों के तहत् उचित कार्रवाई अपेक्षित है।

वन क्षेत्र पदाधिकारी, खुरचुट्टा वन प्रक्षेत्र द्वारा सूचित किया गया है कि विषयांकित मौजा के प्लौट सं0 16 एवं 20 के गैर वनभूमि पर इस वित्तीय वर्ष में वृक्षारोपण किया गया है, जो खनन पट्टा स्थल से 195 मीटर की दूरी पर अवस्थित है। उक्त प्लौट को अधिसूचित करने हेतु प्रस्ताव राज्य सरकार को भेजा गया है। ध्यातव्य हो कि पत्थर खनन होने से पौधों पर प्रतिकूल प्रभाव पड़ रहा है।

इस कार्यालय के पत्रांक 391 दिनांक 25.02.2014 द्वारा दी गई सूचना तथ्यों की भूल है। अतः उपरोक्त तथ्यों के आलोक में पूर्व में निर्गत इस कार्यालय के पत्रांक 391 दिनांक 25.02.2014 को संशोधित समझा जाय तथा खनन पट्टा वन भूमि से शून्य मीटर की दूरी पर अवस्थित होने एवं लीजधारक द्वारा गैर कानूनी ढंग से वन भूमि में खनन कार्य करने के कारण खनन पट्टा को रद्द करते हुए लीजधारक के विरूद्ध उचित कानूनी कार्रवाई की जाय।

अनु0–यथोक्त।

ह0/–
वन प्रमण्डल पदाधिकारी,
गिरिडीह पूर्वी वन प्रमण्डल।

ज्ञापांक – 3983 दिनांक – 26/11/22

प्रतिलिपि– उपायुक्त, गिरिडीह को उनके कार्यालय के पत्रांक 1088/एम दिनांक 24.11.2022 के आलोक में अनुलग्नकों सहित सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित। अनुरोध है कि उपरोक्त तथ्यों के आलोक में विषयक खनन पट्टा को अविलम्ब निरस्त एवं लीजधारक के विरूद्ध यथोचित कार्रवाई करने हेतु जिला खनन पदाधिकारी, गिरिडीह को अपने स्तर से निदेशित करने की कृपा की जाय।

वन प्रमण्डल पदाधिकारी,
गिरिडीह पूर्वी वन प्रमण्डल।

26.11.22

26/11/22

NOTARY KOLKA A Narena: a Prasad Gupta REGN No 13823 / 18 GOVT. OF INDIA

3419R अनु अनु-1 97

34

PART II] THE BIHAR GAZETTE, EXTRAORDINARY [111

The 11th August 1951

No. 17/F-17066/34—3419-R.—In exercise of the powers conferred by section 29 of the Indian Forest Act, 1927 (Act XVI of 1927), the Governor of Bihar is pleased to declare that provisions of Chapter IV of the said Act applicable, from the date of this notification, to the forest lands and waste lands specified in the Schedule hereto annexed and situated in the district of Hazaribagh.

The forest lands and waste lands comprised in this notification shall be called a "*Protected Forest*".

The nature and extent of the rights of Government and of private persons in or over the forest lands and waste lands comprised in this notification have not yet been enquired into and recorded as laid down in subsection (3) of section 29 of the said Act, but as the State Government thinks that such enquiry and record will occupy such length of time as in the meantime to endanger the rights of Government and as the enquiry and record-of-rights will hereafter be made, this notification is issued subject to all existing rights of individuals or communities.

SCHEDULE.

Serial no.	Name of owner.	Name of forest.	Thana.	Thana no.	District.	Area.	Plot nos.
1	2	3	4	5	6	7	8
1	State of Bihar.	Mansinghdih	Bongabad	82	Hazaribagh	56·32	2, 3, 6 and 88.
2	Ditto ..	Khurchutta ..	Ditto ..	120	Ditto ..	73·10	2, 3 and 81.
3	Ditto ..	Chotki Kharagdiha.	Ditto ..	37	Ditto ..	285·44	1563, 1564, 1565, 1566, 1537, 1587, 1483, and 1506.
4	Ditto ..	Kakarkudar ..	Ditto ..	380	Ditto ..	10·20	234 and 238.
5	Ditto ..	Sirisia (Dadi)	Ditto ..	396	Ditto ..	69·50	331, 334, 360 and 357.
6	Ditto ..	Jhalakdiha ..	Ditto ..	381	Ditto ..	170·35	5, 97, 101, 105, 107, 112, 121, 141, 237, 243, 246, 73, 2 and 4.
7	Ditto ..	Daradmara ..	Ditto ..	384	Ditto ..	21·78	202, 416, 422 and 475.
8	Ditto ..	Gopalpur ..	Ditto ..	390	Ditto ..	28·84	2, 140, 204, 148, 190 102, 144.
9	Ditto ..	Mohanpur ..	Ditto ..	363	Ditto ..	143·42	2, 402, 406, 469, 414
10	Ditto ..	Lakhanpur ..	Ditto ..	342	Ditto ..	49·00	1 only.
11	Ditto ..	Phuchu ..	Ditto ..	389	Ditto ..	256·40	803, 858, 809, 804, 773, 250, 865, 853, 841, 839, 840, 809, 891, 247, 248 and 249.
12	Ditto ..	Dondo ..	Ditto ..	346	Ditto ..	52·70	215, 231 and 245.
13	Ditto ..	Kharkhari ..	Bishnugarh	104	Ditto ..	171·01	149, 150, 1911, 1954 2021, 1604, 1605, 636, 2130, 2037 1303, 337, 99, 199 721, 46, 2123, 299 361 269 and 73a.
14	Ditto ..	Jatadih ..	Ditto ..	27	Ditto ..	116·35	2, 4, 6, 363 and 7.

NOTARY GOVT. OF INDIA

-66-

(33)

(36)

Serial no.	Name of taluk	Name of forest	Thana	Thana no.	District	Area	Plot nos.
1	2	3	4	5	6	7	8
15	State of Bihar	Chanda	Bihpur	3	Bhagalpur	88.50	1, 1072, 895, 913, 936 and 1214.
16	Ditto	Pathaldiha	Ditto	8	Ditto	66.28	128, 124, 101, 4, 9, 21 and 60.
17	Ditto	Kapailo	Ditto	5	Ditto	66.62	14, 268, 324, 305, 1806, 306, 306 and 483.
18	Ditto	Hardia	Ditto	46	Ditto	228.96	2, 4, 73, 72, 455, 456, 467 and 467.
19	Ditto	Dhorsara	Ditto	47	Ditto	30.87	25, 310 and 112.
20	Ditto	Kuli	Ditto	16	Ditto	28.25	1, 247 and 248.
21	Ditto	Barudi	Ditto	11	Ditto	78.21	80, 95, 96, 92, 91, 91 90.

By order of the Governor of Bihar,

G. HUDA,

Secretary to Government.

NOTARY
KOLKATA
REGN NO 13823/18
GOVT. OF INDIA

5803 R

(32) अनु-(2)

The 27th December 1952.

No. C.F.F.—10152/52—5803-R.—In exercise of the power conferred by section 29 of the Indian Forest Act, 1927 (Act XVI of 1927) the Governor of Bihar is pleased to declare the provisions of Chapter IV of the said Act, applicable from the date of this notification, to the forest lands and waste lands specified in the Schedule hereto annexed and situated in the district of Hazaribagh.

The forest lands and waste lands comprised in this notification shall be called a "protected forest".

The nature and extent of the rights of Government and of private persons in or over the forest lands and waste lands comprised in this notification have not yet been enquired into and recorded as laid down in sub-section (3) of section 29 of the said Act, but as the State Government thinks that such enquiry and record will occupy such length of time as in the meantime to endanger the rights of Government and as the enquiry and record of rights will hereafter be made, this notification is issued subject to all existing rights of individuals or communities.

SCHEDULE.

Serial no.	Name of owner.	Name of forests.	Thana.	Tauzi no.	District.	Area in acres.	Plot no.
1	2	3	4	5	6	7	8
						Acres.	
1	State of Bihar.	Upraillmurg a-wan.	Begodar ..	199	Hazaribagh ..	87·30	25, 722, 568, 179, 208, 199.
2	Ditto ..	Rangamati ..	Do. ..	276	Ditto ..	756·15	14, 50, 80, 111, 102, 118, 91, 284, 373, 375, 189.
3	Ditto ..	Hathli Murga-wan.	Do. ..	198	Ditto ..	312·96	613, 614, 682, 681, 683, 684, 677, 679, 680, 180, 173, 174.
4	Ditto ..	Chalanga ..	Do. ..	208	Ditto ..	231·96	130, 374, 428, 437, 449.
5	Ditto ..	Narkikhurd ..	Do. ..	280	Ditto ..	863·43	2, 3, 5, 17, 18, 408, 416, 114, 173, 156, 188, 384, 425, 510, 239, 287.
6	Ditto ..	Nawada ..	Do. ..	234	Ditto ..	137·89	4, 3, 18, 19, 21, 1915, 1989, 1988.
7	Ditto ..	Khurkhundo ..	Do. ..	193	Ditto ..	370·24	3, 4, 177, 16, 46, 288, 306, 307, 295, 355.
8	Ditto ..	Bakradih ..	Do. ..	68	Ditto ..	266.60	16, 178, 220, 140.
9	Ditto ..	Nawadih ..	Do. ..	80	Ditto ..	86·26	1031, 1039, 1197, 909, 13, 1, 881.
10	Ditto ..	Pathalidiha ..	Do. ..	103	Ditto ..	195·50	35, 2, 2267, 2257.
11	Ditto ..	Pernidih ..	Do. ..	69	Ditto ..	934·90	74, 75, 76, 77, 132, 133, 135, 136, 138, 141, 142, 155, 162, 172, 175, 177, 425, 778, 850.
12	Ditto ..	Kasabi ..	Jawadih ..	8	Ditto ..	104 65	2 34 60, 175, 223.
13	Ditto .	Lukabad ..	Do. ..	13	Ditto ..	375·28	2, 75, 257, 321, 259, 268 9, 302.
14	Ditto ..	Dumaristanr .	Begodar ..	29	Ditto ..	72 50	49

NOTARY GOVT OF INDIA KOLKATA Rama Prasad Gupta REGN No 1389/18

Name of owner.	Name of forest.	Thana.	Tauzi no.	District.	Area in acres.	Plot no.
2	3	4	5	6	7	8
					Acres.	
State of Bihar.	Badgundar Kalan.	Giridih ..	216	Hazaribagh..	178·38	1, 51, 52, 151, 165, 383.
Ditto ..	Gango ..	Do. ..	241	Ditto ..	520·82	2, 15, 70, 158, 169, 170, 55, 172, 173, 175, 207, 209, 217, 219.
Ditto ..	Khosmi ..	Do. ..	242	Ditto ..	108·14	2, 342, 347.
Ditto ..	Barmasia .	Do. ..	243	Ditto ..	120·20	30, 29, 19, 3, 38.
Ditto ..	Jitjoro ..	Do ..	246	Ditto ..	143 33	3, 67, 69.
Ditto ..	Kurbora ..	Do. ..	249	Ditto ..	126·52	104, 174, 3, 101.
Ditto ..	Hazaribad ..	Do. ..	253	Ditto ..	110·80	1, 154, 806, 52, 51, 71, 72, 104.
Ditto ..	Asrudih ..	Do. ..	256	Ditto ..	196·37	98, 97, 76, 54, 14, 31, 2.
Ditto ..	Tarabali ..	Do. ..	257	Ditto ..	241 90	1, 4, 135, 140, 121, 137, 27, 37.
Ditto ..	Baltharwa ..	Do. ..	259	Ditto ..	139·28	2, 14, 65.
Ditto ..	Pahordaha ..	Do. ..	264	Ditto ..	66·00	364, 387.
Ditto ..	Jhargatta ..	Do. ..	284	Ditto ..	9·30	596.
Ditto ..	Kachol ..	Do. ..	288	Ditto ..	202·30	7, 8, 97, 98, 1061, 1072, 1091, 1141, 1153, 1182, 1075, 856, 834, 1155.
Ditto ..	Pandoydih ..	Do. ..	307	Ditto ..	39·59	24, 150, 303.
Ditto ..	Ambadih ..	Do. ..	308	Ditto ..	94·68	1, 214, 310, 335, 389, 397, 407, 428.
Ditto ..	Koiridih ..	Do. ..	322	Ditto ..	36·68	78, 721.
Ditto ..	Barundih Kalan	Do. ..	330	Ditto ..	23·00	3, 45.
Ditto ..	Baidadih ..	Do. ..	339	Ditto ..	66 88	1, 8, 105, 10, 84, 89, 92.
Ditto ..	Dando ..	Do. ..	346	Ditto ..	52·79	215, 231, 245.
Ditto ..	Palokhari ..	Do. ..	348	Ditto ..	16·70	35.
Ditto ..	Lakhanpur ..	Do. ..	349	Ditto ..	49·90	1.
Ditto ..	Bachanwadih ..	Do ..	350	Ditto ..	10·10	208.
Ditto ..	Durgapur ..	Do. ..	365	Ditto ..	81·00	499, 504, 455.
Ditto ..	Pipratol alias Sonwadih.	Do. ..	369	Ditto ..	136·74	124, 276, 261, 246, 296, 269, 294, 293, 351, 360.
Ditto ..	Dumbla ..	Do. ..	372	Ditto ..	34·76	2, 52.
Ditto ..	Kishunpur ..	Do. ..	373	Ditto ..	47·63	1, 15.
Ditto ..	Nonistand ..	Do. ..	376	Ditto ..	120·67	2, 3, 46, 287, 48, 291.

NOTARY KOLKATA Narendra Prasad Gupta REGN No 13823/18 GOVT. OF INDIA

30 93

Serial No.	Name of owner.	Name of forest.	Thana.	Thana No.	District.	Area in area.	Plots
1	2	3	4	5	6	7	8
						Acres.	
398	State of Bihar	Berodih ..	Giridih ..	358	Hazaribagh	32·40	2, 51, 54.
399	Ditto ..	Dhobni ..	Do. ..	360	Ditto ..	80·12	8, 67, 336.
400	Ditto ..	Patredih ..	Do. ..	362	Ditto ..	41·38	1, 131.
401	Ditto ..	Topala ..	Do. ..	363	Ditto ..	30·12	197, 157.
402	Ditto ..	Amjo ..	Do. ..	364	Ditto ..	148·80	1126, 1143, 578.
403	Ditto ..	Dalangi ..	Birni ..	9	Ditto ..	111·55	3, 239, 1361, 1427.
404	Ditto ..	Nawadih ..	Nawadih ..	4	Ditto ..	160·50	277, 285, 1 215, 65.
405	Ditto ..	Dulkiro ..	Do. ..	6	Ditto ..	380·34	78, 3, 342, 429, 412, 34 419, 45, 61, 340.
406	Ditto ..	Rajahara ..	Do. ..	86	Ditto ..	524·28	211, 147, 18 91, 187, 2

By order of the Governor of Bihar,

K. N. SINGH,

Secretary.

NOTARY KOLKA A Narendra Prasad Gupta REGN NO. 13823/18 GOVT. OF INDIA

कार्यालय-वन क्षेत्र पदाधिकारी
खुरचुड़ा वन प्रक्षेत्र
पत्रांक 483 दिनांक 12-11-2022

(29)

अनु-(3)
(91)

सेवा में,
वन प्रमण्डल पदाधिकारी
गिरिडीह पूर्वी वन प्रमण्डल

विषय :- मौजा लखनपुर, थाना- बेंगाबाद, थाना नं- 349, जिला- गिरिडीह के खसरा संख्या 4 एवं 5 अंश में कुल रकबा 1.80 एकड़ क्षेत्र पर खनन पट्टा के संबंध में।

प्रसंग :- आपका पत्रांक - 3744 दिनांक :- 28.10.2022

महाशय,

उपर्युक्त विषयक प्रसंगाधीन पत्र के आलोक में दिनांक 10/11/22 एवं दिनांक 12/11/22 को प्रक्षेत्र के प्रभारी वनपाल एवं वनरक्षी के सा लखनपुर, थाना- बेंगाबाद, थाना नं- 349 का विस्तृत रूप से सर्वे कार्य किया गया, सर्वे के दौरान पाया कि मौजा- लखनपुर, थाना- बेंगा के थाना नं- 349 के प्लाट संख्या 4 एवं अंश 5 में खनन पट्टा 1. एकड़ क्षेत्र में दिया गया है जो कि समाबंदी प्लाट है परंतु खनन प मालिक मो० शिराज मियाँ, पिता- अहात एवं अलियास मियाँ, पिता अहात, दोनों का साकिन धोड़थम्भा, थाना- रामधनवार, जिला- गिरिडी हरा प्लाट संख्या 4 एवं अंश 5 का खनन करते हुए प्लाट संख्या 04 मे काला पत्थर का अवैध खनन कर निष्कासन किया गया पाया जो कि एक चौरिक जंगल भूमि है अवैध खनन कार्य जाँच के उपरांत बंद करा दिया गया है और खनन पट्टा मालिक के विरुद्ध पृथक प्रतिवेदन संख्या 01420 दिनांक 12/11/22 के तहत वनवाद दायर कर दिया गया है और पूरी मुस्तैदी के साथ पत्थर का अवैध खनन कर निष्कासन नहीं हो इसकी पूरी सुरक्षा की जा रही है। 15 दिनों के अन्तर्गत विस्तृत अभिगोपन प्रतिवेदन समर्पित कर दी जाएगी।

अतः श्रीमान् के सूचनार्थ एवं आवश्यक कार्यवाही हेतु समर्पित।

विश्वासभाजन
12/11/22
वन क्षेत्र पदाधिकारी
खुरचुड़ा वन क्षेत्र

वन प्रमण्डल पदाधिकारी
पत्रांक 3939
दिनांक 14/11/22
गिरिडीह पूर्वी वन प्रमण्डल

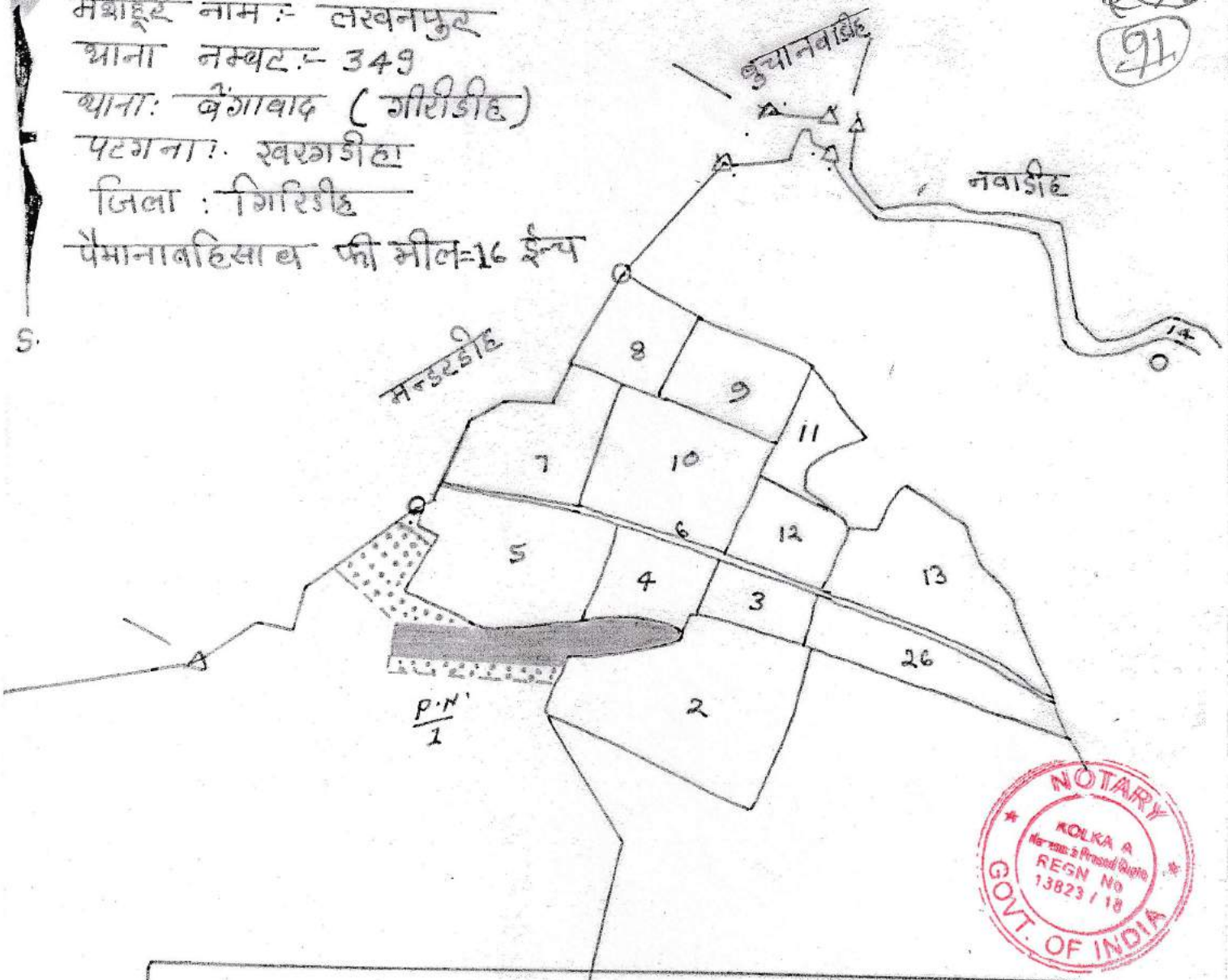
NOTARY
KOLKA A
Narendra Prased Gupta
REGN No
13823 / 18
GOVT. OF INDIA

(28)

अनु-(4)

(71)

मशहूर नाम :- लखनपुर
थाना नम्बर :- 349
थाना: बेंगाबाद (गिरिडीह)
पटगना: खरगडीहा
जिला : गिरिडीह
पैमानाबहिसाब फी मील=16 इंच



संकेत
अधिसूचित वन भूमि के अन्दर अवैध खनन स्थल :-
अधिसूचित वन भूमि के अन्दर अवैध मल्वा डम्प स्थल :-
अवैध खनन कार्य द्वारा अतिक्रमित रकबा :- 0.96; एकड़
अवैध मल्वा डम्प द्वारा अतिक्रमित रकबा :- 0.86; एकड़
कुल अवैध अतिक्रमित रकबा - :— 1.82. एकड़

NOTARY KOLKATA REGN NO 13823/18 GOVT. OF INDIA

17

सम्बन्धित
21/11/22

उपायुक्त–सह–जिला दण्डाधिकारी का कार्यालय,गिरिडीह

(खनन शाखा)

ई–मेल :– dmo-giridih@jharkhandmail.gov.in

पत्रांक 1088 /एम0 दिनांक 24 / 11 /2022

प्रेषक,

उपायुक्त–सह–जिला दण्डाधिकारी
गिरिडीह।

सेवा में,
24/11/22

वन प्रमण्डल पदाधिकारी
गिरिडीह पूर्वी वन प्रमण्डल।

विषय :– स्पष्ट जाँच प्रतिवेदन उपलब्ध कराने के संबंध में।

प्रसंग :– जिला खनन कार्यालय गिरिडीह के पत्रांक 1060/एम0 दिनांक 18.11.2022 के संदर्भ में ।

महाशय,

उपरोक्त विषयक प्रासंगिक पत्र के संदर्भ में आपके कार्यालय पत्रांक 3840 दिनांक 12.11.2022 के माध्यम से मौजा लखनपुर, थाना बेंगाबाद थाना नं0 349, प्लॉट नं0 4 एवं 5/अंश को वन भूमि से शून्य मीटर की दूरी प्रतिवेदित करते हुए खनन पट्टा निरस्त करने की अनुशंसा की गई है।

उल्लेखनीय है कि पूर्व में उक्त उल्लेखित भूमि मौजा लखनपुर, खाता नं0–2, प्लॉट संख्या 4 एवं 5/अंश को आपके कार्यालय द्वारा पत्रांक 391 दिनांक 25.02.2014 के माध्यम से वन सीमा से दूरी 500 मी0 से अधिक दूरी प्रतिवेदित किया गया है, जो कि वर्त्तमान जाँच प्रतिवेदन से विरोधाभाषी है।

इस संबंध में जिला खनन कार्यालय गिरिडीह के पत्रांक 1060/एम0 दिनांक 18.11.2022 के द्वारा स्पष्ट प्रतिवेदन की माँग की गई है, परन्तु अद्यावधि स्पष्ट प्रतिवेदन अप्राप्त है।

अतः अनुरोध है कि इस संदर्भ में स्पष्ट प्रतिवेदन उपलब्ध कराई जाय।

NOTARY KOLKATA Pramod Gupta REGN No 13823/18 GOVT. OF INDIA

विश्वासभाजन

pdf 23/11/22

उपायुक्त–सह–जिला दण्डाधिकारी
गिरिडीह।

(26)

(88)

जिला खनन कार्यालय,गिरिडीह।

ई–मेल :– dmo-giridih@jharkhandmail.gov.in

पत्रांक 1060 /एम0 दिनांक 18-11-2022

प्रेषक,

जिला खनन पदाधिकारी
गिरिडीह

सेवा में,

वन प्रमण्डल पदाधिकारी
गिरिडीह पूर्वी वन प्रमण्डल।

विषय :– स्पष्ट जाँच प्रतिवेदन उपलब्ध कराने के संबंध में।

प्रसंग :– आपके पत्रांक 3840 दिनांक 12.11.2022 के संदर्भ में

महाशय,

उपरोक्त विषयक प्रसांगिक पत्र के माध्यम से मौजा लखनपुर, थाना बेंगाबाद थाना नं0 349, प्लॉट नं0 4 एवं 5/अंश को वन भूमि से शून्य मीटर की दूरी प्रतिवेदित किया गया है।

उल्लेखनीय है कि पूर्व में आपके कार्यालय द्वारा पत्रांक 391 दिनांक 25.02.2014 के द्वारा मौजा लखनपुर, खाता नं0 –2 एवं 4, प्लॉट संख्या 4 एवं 5/अंश को वन सीमा से दूरी 500 मी0 से अधिक दूरी प्रतिवेदित किया गया है। SEIAA राँची के द्वारा पर्यावरणीय स्वीकृति प्रदान करने के पश्चात ही दिनांक 20.02.2015 को उपरोक्त प्लौट पर खनन पट्टे की स्वीकृति प्रदान की गई है। वर्त्तमान जाँच प्रतिवेदन में विरोधाभाष उत्पन्न हो गया है।

अतः अनुरोध है कि इस संदर्भ में सुस्पष्ट प्रतिवेदन उपलब्ध कराने की कृपा की जाय।

विश्वासभाजन

जिला खनन पदाधिकारी
गिरिडीह।

NOTARY KOLKA A Regn No 13823/18 GOVT. OF INDIA

कार्यालय : वन क्षेत्र पदाधिकारी, खुरचुट्टा वन प्रक्षेत्र।

पत्रांक 968 दिनांक 26.11.12

सेवा में,

वन प्रमंडल पदाधिकारी,
गिरिडीह वन प्रमंडल।

विषय :- वन सीमा से दूरी के संबंध में।

प्रसंग :- आपका पत्रांक 1193 दिनांक 30.05.2012

महाशय,

उपर्युक्त प्रसंगाधीन विषय के संबंध में सूचित करना है कि उक्त मामला का स्थलीय जाँच वनपाल द्वारा कराया गया। पूर्ण विवरणी निम्नवत है :-

क्रं0	मौजा का नाम	थाना	थाना नं0	प्लॉट सं0	वन भूमि से दूरी (मीटर में)				अभ्युक्ति
					पूरब	पश्चिम	उत्तर	दक्षिण	
1	2	3	4	5	6	7	8	9	10
01	लखनपुर	बेंगाबाद	349	15 P	500 मीटर से अधिक	500 मीटर से अधिक	500 मीटर से अधिक	500 मीटर से अधिक	
02	लखनपुर	बेंगाबाद	349	04	500 मीटर से अधिक	500 मीटर से अधिक	500 मीटर से अधिक	500 मीटर से अधिक	मौजा लखनपुर में प्लॉट सं0- 9.1 (स्व) डिमारकेशन किया गया था। परन्तु आवेदक जमुना राम वगैरह के द्वारा दायर मुकदमा सं0-285 वर्ष 1960-61 के फैसला के आधार पर डिमारकेशन के घेरा को काट दिया गया है। उपरांत चारों दिशाओं में 500 मीटर से अधिक होता है। आवेदक द्वारा प्राप्त अभिलेख की छाया प्रति अवलोकनार्थ समर्पित।
03	मुडहरी	बेंगाबाद	385	709/P	500 मीटर से अधिक	500 मीटर से अधिक	500 मीटर से अधिक	500 मीटर से अधिक	
04	काफरकुदर/ करमजोरा	बेंगाबाद	380	482/P	500 मीटर से अधिक	500 मीटर से अधिक	500 मीटर से अधिक	मात्र 450 मीटर	

अतः श्रीमान् को सूचनार्थ एवं आवश्यक कारवाई हेतु समर्पित।

अनु0-वनपाल द्वारा प्राप्त जाँच
प्रतिवेदन की छाया प्रति।
(1 फेरा नं 285 वर्ष 1960-61
के फैसला की छाया प्रति।
(4 पेज)

विश्वासभाजन

वन क्षेत्र पदाधिकारी,
खुरचुट्टा वन प्रक्षेत्र।

NOTARY KOLKATA REGN No 13823/18 GOVT. OF INDIA

Scanned with OKEN Scanner

सेवा में

वन क्षेत्र पदाधिकारी

देवपुरा वन प्रक्षेत्र।

विषय :- वन विभाग में दर्ज भू-भाग के संबंध में।

संदर्भ :- आपके कार्यालय ज्ञापांक-211 दिनांक-01/12

महाशय, उपर्युक्त संदर्भित विषयांकित पत्र के सम्बन्ध में सूचित करना है कि पत्र में वर्णित स्थलों का संयुक्त रूप से जांच मौके पर किया गया है। जांच पश्चात निष्कर्ष निम्नवत है।

क्रम	मौजा	खाता नम्बर	प्लॉट	वन भूमि से हटी	अभियुक्ति
(1)	रसलपुर	बेंगानाद 349	15 P	चारों दिशाओं में वन पुलिस 500 मीटर से अंकित है।	
(2)	रसलपुर	" 349	84	नहीं	इस आवेदक द्वारा एक आपत्ति दिया गया है। जो सत्यापित पर रहा है। (संलग्न है)
(3)	सुरहीं	" 385	707/P	नहीं	
(4)	कारू-कुंदर कटमजोरा	" 386	482 P	स्थल से वन भूमि की दूरी 458 मीटर है। इसी परिक्षेत्र में। स्थल पूरब - 500 मी० से अधिक पश्चिम : 500 मी० से अधिक उत्तर - 500 मी० से अधिक	

NOTARY KOLKA A Narendra Prasad Gupta REGN No 13823/18 GOVT. OF

अतः अभियान की सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर।

आपका विश्वासी

वनपाल

देवपुर वन परिसर

Scanned with OKEN Scanner

te of application for the copy.	Date fixed for notifying the requisite number of stamps and folios.	Date of delivery of the requisite stamps and folios.	Date on which the copy was ready for delivery.	Date of making over the copy to the applicant.
12/8	25/8	29/8	29/8	29/8/62

Order

Case no.285 of Bengabad of 60-61

Petitioner - Sri Jamuna Ram and others

Sri Jamuna Ram and others have filed a petition claiming release of land in plot no.1 of village Lakhanpur thana no.349 and plot no. 35 of village Palokhari thana no.348 of Bengabad P.S. of this district.

The claim of the petitioner in short is that he purchased raiyati right over 60.52 acres in village Palokhari, thana no. 348 appertaining to khata no.1 and plot no.35 and 25 and also area 192.50 acres in village Lakhanpur thana no.349 and plot no 1, 15 and 23 by registered sale deed dated 2.2.51 from Babu Kami Ram of village Bandhabad of Gandey P.S. These plots were settled with Kami Ram by registered deed dated 16.10.35 on cash rental of Rs.15/13/ only outof these raiyati lands plot no 1 in village Lakahnpur and plot no.35 in village Palokhari were demarcated and notified as forest. The petitioner had paid rents to the then landlord and ispaying rent for the whole area to the state of Bihar since 31.3.54 and has obtained rent receipts vide receipt no. 584, 994, 507707, 563820 and 386408 As the settlement with Kami Ram is as early as of 1935 by registered deed Kami Ram and Jamuna Ram also proved the deed of settlement. So no doubt can arise at this stage regarding any malafide intention of the settlee or the landlord Kami Ram also admitted the fact that he sold the above said land with the petitioner vide registered deed dated 2.2.51. He proved the

ate of application for the copy.	Date fixed for notifying the requisite number of stamps and folios.	Date of delivery of the requisite stamps and folios.	Date on which the copy was ready for delivery.	Date of making over the copy to the applicant.

He proved the registered hewala dated 2.2.51 and his signature therein.

The forest department represented by Sri M.P.sinha Forester Giridih stated that the land in question was taken over for afforestration purposes. The D.F.O. Giridih wrote in his L.No.3229 dated 19.5.61 that the petitioner's case was rejected because the afforestration division has planned the area for afforestration purposes. The D.F.O. niether challenged the deed of settlement nor did he put before this court as to how plot no.1 of village Lakhanpur and plot no.35 of village palokhari were presumed to be government property and were rightly constituted protected forest under govt notification no. CoT - 10152/52-5803 dated 27.12.52. I hold local enquiry on 4.12.61 in presence of the petitioner and al the beat officer Bengabad. The land claimed by the petitioner was found parti and waste land. There was no forest vegitation and also I could not find any fencing during local inspection.

From the statement of the petitioner and his witness Sri Kani Ram and on perusal of regd deed of settlement and transfer it is proved beyond all reasonable doubts that the petitioner Sri Jaduna Ram and several rent receipts and others acquired raiyati right over 60.52 acres in village Palo khari and 192.60 acres in village Lakhanpur. Plot no.1 of village Lakhanpur and plot no.35 of village palokhari are parti and parcel of the above mentioned raiyati lands. So they also

NOTARY KOLKATA REGN No 13823/18 GOVT OF INDIA

Scanned with OKEN Scanner

IDENTITY MEMO PAPER

Date of application for the copy.	Date fixed for notifying the requisite number of stamps and folios.	Date of delivery of the requisite stamps and folios.	Date on which the copy was ready for delivery.	Date of making over the copy to the applicant.

-3-

So they also have the status of raiyati, for all purposes. And can not become Govt property as envisaged in section 29 of ~~kx~~ the I.F.Act unless they are acquired under the land Acquisition act.

I therefore hold that the plot no.1 and 35 are the raiyati land of the petitioner sri Jamuna Ram and others. It is for the D F.O. to consider the usefulness of this land for afforestration purposes and to take necessary steps for its acquisition under the land acquisition act .If the D F.O. did not take any step for acquisition ~~xxx~~ within the period of three months from the receipt of this order. The petitioner shall have to take a formal order of release from this court

Sd. D.Pathak
16.7.62 F.S.O.

Dictated and corrected by me

Sd. D.Pathak,
16.7.62 F.S.O.

Typed by . Exd & com by.

प्रमाणित मूल प्रतिलिपि

NOTARY KOLKA A Naranna Prosad Gupta REGN No 13823/18 GOVT. OF INDIA

Scanned with OKEN Scanner

Annexure-'P' —79—

SAVE TREE SAVE JHARKHAND

कार्यालय, वन प्रमण्डल पदाधिकारी, गिरिडीह पूर्वी वन प्रमण्डल।

मोहनपुर, पोस्ट–पचम्बा, जिला–गिरिडीह, पिन कोड–815316
email-dfo-giridiheast@gov.in, Phone No.-06532-222127

पत्रांक– दिनांक–

सेवा में,

जिला खनन पदाधिकारी,
गिरिडीह।

विषय – मौजा–लखनपुर, थाना– बेंगाबाद, थाना न0–349, जिला– गिरिडीह के खेसरा सं0–4 एवं 5 अंश में कुल रकबा–1.81 एकड़ क्षेत्र पर खनन पट्टा के संबंध में।

प्रसंग – इस कार्यालय का पत्रांक 3840 दिनांक 12.11.2022 एवं पत्रांक 3983 दिनांक 26.11.2022

महाशय,

उपर्युक्त विषय में सूचित करना है कि कृपया प्रासंगिक पत्रों का अवलोकन किया जाय। मौजा–लखनपुर, थाना– बेंगाबाद, थाना न0–349, जिला– गिरिडीह के खेसरा सं0–4 एवं 5 अंश में कुल रकबा–1.81 एकड़ क्षेत्र पर खनन पट्टा के लीजधारक अपने लीज स्थल प्लौट सं0 4 एवं 5 अंश से आगे बढ़कर प्लौट सं0 1 वन भूमि/जंगल झाड़ी भूमि पर खनन कार्य किया जा रहा है, जो भारतीय वन अधिनियम 1927 एवं वन संरक्षण अधिनियम 1980 का उल्लंघन है तथा माननीय सर्वोच्च न्यायालय, नई दिल्ली द्वारा पारित आदेश, सिविल रिट सं0 202/95 में 12.12.1996 एवं समय–समय पर पारित आदेश का अवमानना है। प्लौट सं0 4 एवं 5 अंश वनभूमि से शून्य मीटर की दूरी पर अवस्थित है।

अतः पुनः अनुरोध है कि अविलम्ब उक्त खनन पट्टा को निरस्त करने की कृपा की जाय तथा इसकी सूचना इस कार्यालय को देने की कृपा की जाय।

विश्वासभाजन,

ह0/–
वन प्रमण्डल पदाधिकारी,
गिरिडीह पूर्वी वन प्रमण्डल।

ज्ञापांक –4259 दिनांक – 21/12/22

प्रतिलिपि– उपायुक्त, गिरिडीह को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित। पुनः अनुरोध है कि उपरोक्त तथ्यों के आलोक में विषयक खनन पट्टा को अविलम्ब निरस्त करने हेतु जिला खनन पदाधिकारी, गिरिडीह को अपने स्तर से निदेशित करने की कृपा की जाय।

21/12/22
वन प्रमण्डल पदाधिकारी,
गिरिडीह पूर्वी वन प्रमण्डल।

NOTARY KOLKA A Narain a Prasad Gupta REGN No 13823/18 GOVT. OF INDIA

21/12/22

SAVE TREE SAVE JHARKHAND

कार्यालय, वन प्रमण्डल पदाधिकारी, गिरिडीह पूर्वी वन प्रमण्डल।

मोहनपुर, पोस्ट–पचम्बा, जिला–गिरिडीह, पिन कोड–815316
email-dfo-giridiheast@gov.in, Phone No.-06532-222127

पत्रांक– 3841 दिनांक– 12.11.22

सेंवा में,

सदस्य सचिव,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,
रांची।

विषय – मौजा–लखनपुर, थाना– बेंगाबाद, थाना न0–349, जिला– गिरिडीह के खेसरा सं0–4 एवं 5 अंश में कुल रकबा–1.81 एकड़ क्षेत्र पर खनन पट्टा के संबंध में।

महाशय,

उपर्युक्त विषय में सूचित करना है कि मौजा–लखनपुर, थाना– बेंगाबाद, थाना न0–349, जिला– गिरिडीह के खेसरा सं0–4 एवं 5 अंश में कुल रकबा–1.81 एकड़ क्षेत्र पर खनन पट्टा के लीजधारक अपने लीज स्थल प्लौट सं0 4 एवं 5 अंश से आगे बढ़कर प्लौट सं0 1 वन भूमि/जंगल झाड़ी भूमि पर खनन कार्य किया जा रहा है, जो भारतीय वन अधिनियम 1927 एवं वन संरक्षण अधिनियम 1980 का उल्लंघन है तथा माननीय सर्वोच्च न्यायालय, नई दिल्ली द्वारा सिविल रिट सं0 202/95 में 12.12.1996 एवं समय–समय पर पारित आदेश का अवमानना है। विदित हो कि उक्त मौजा के प्लौट सं0 4 एवं 5 अंश पर श्री अरूण कुमार लाड़िया, पिता–स्व0 विश्वनाथ प्रसाद लाड़िया, साकिन–टुंडी रोड, जिला–गिरिडीह के पक्ष में खनन पट्टा की स्वीकृति दी गई है। प्लौट सं0 4 एवं 5 अंश वनभूमि से शून्य मीटर की दूरी पर अवस्थित है।

अतः अनुरोध है कि अविलम्ब उक्त खनन पट्टा के लिए निर्गत सी0टी0ओ0 को निरस्त करने की कृपा की जाय।

विश्वासभाजन,

12/11/22

वन प्रमण्डल पदाधिकारी,
गिरिडीह पूर्वी वन प्रमण्डल।

12/11/22

o/c

NOTARY KOLKA A Narend. a Prasad Gupta REGN No 13823 / 18 GOVT. OF INDIA

D:\Letters\Member Secratory_Related Lakhanpur.doc

राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण, झारखण्ड
State Level Environment Impact Assessment Authority, Jharkhand
पौधशाला परिसर, धुर्वा बस स्टैण्ड के समीप, पो०+थाना–धुर्वा, राँची झारखण्ड, 834004
ई–मेल. msseiaa.jhk@gmail.com; वेबसाइट. www.jseiaa.org

सत्यमेव जयते

पत्रांक : राँची, दिनांक :

प्रेषक:

अशोक कुमार, भा०व०से०,
सदस्य सचिव, SEIAA,
झारखण्ड, रांची।

सेवा में,

श्री अरूण कुमार लाडिया,
पिता : स्व० विश्वनाथ प्रसाद,
ग्राम : टुण्डी, पो० + थाना : गिरिडीह,
जिला : गिरिडीह – 815301,
झारखण्ड।

वन प्रमंडल पदाधिकारी, गिरिडीह पूर्वी वन प्रमंडल, पत्रांक 4673, दिनांक 31-12-22

विषय :– श्री अरूण कुमार लाडिया का पत्थर खनन परियोजना मौजा : लखनपुर, थाना : बेंगाबाद, जिला : गिरिडीह के खेसरा सं० 4 एवं 5 (अंश) (1.81 एकड़/0.732 हे०) के संबंध में।

प्रसंग :– वन प्रमंडल पदाधिकारी, गिरिडीह पूर्वी वन प्रमंडल का पत्रांक 391, दिनांक 25.02.2014, पत्रांक 4184, दिनांक 15.12.2022 एवं पत्रांक 4261, दिनांक 21.12.2022।

महाशय,

उपर्युक्त विषयक क्रम में सूचित करना है कि आपके द्वारा पर्यावरणीय स्वीकृति हेतु आवेदित प्रस्ताव के साथ संलग्न वन प्रमंडल पदाधिकारी, गिरिडीह पूर्वी वन प्रमंडल के प्रासंगिक पत्र दिनांक 25.02.2014 द्वारा निर्गत प्रस्तावित भूमि से वन भूमि की दूरी (500 मीटर से अधिक होने) संबंधी प्रमाण–पत्र के आलोक में तत्कालीन **SEAC,** झारखण्ड की **24वीं** बैठक दिनांक **15** से **18.12.2014** के अनुशंसा के आलोक में तत्कालीन **SEIAA,** झारखण्ड की **28वीं** बैठक दिनांक **30.12.2014** के अनुमोदनोपरांत इस कार्यालय के पत्रांक EC/SEIAA/2014-15/518/2014/703, दिनांक **31.12.2014** द्वारा विषयक परियोजना के पक्ष में **पर्यावरणीय स्वीकृति निर्गत** की गयी थी।

NOTARY KOLKATA REGN No 13923/18 GOVT OF INDIA

वन प्रमंडल पदाधिकारी, गिरिडीह पूर्वी वन प्रमंडल के प्रासंगिक पत्र दिनांक 15.12.2022 द्वारा प्रतिवेदित किया गया है कि मौजा लखनपुर, थाना बेंगाबाद के **प्लॉट सं० 4 एवं 5 (अंश) वनभूमि** से **शून्य मीटर** की दूरी पर **अवस्थित** है तथा गैर–कानूनी ढंग से अधिसूचित प्लॉट सं० 01 वन भूमि पर भी खनन कार्य करने की सूचना प्रतिवेदित है।

SEIAA, झारखण्ड द्वारा आपके परियोजना के पक्ष में निर्गत पर्यावरणीय स्वीकृति पत्रांक 703, दिनांक 31.12.2014 के विशिष्ट शर्त के कंडिका 6 एवं 10 में भी निम्न शर्त उद्धृत है :–

> *"6. No mining shall be undertaken in the forest area without obtaining requisite prior forestry clearance. Minimum distance shall be maintained from Reserved / Protected Forest as stipulated in SEIAA Guidelines.*
>
> *10. PP shall maintain minimum distance from Reserved / Protected Forest as stipulated in applicable guidelines."*

उपरोक्त तथ्य के आलोक में परिलक्षित होता है कि आपके द्वारा उपरोक्त शर्तो का न पालन करते हुए पर्यावरण (संरक्षण) अधिनियम, 1986 के प्रावधान का उल्लंघन किया गया है। साथ ही, भारतीय वन अधिनियम 1927 की धारा 33 के तहत अपराध किया गया है।

अतः उपरोक्त तथ्य के आलोक में विषयक परियोजना की पर्यावरणीय स्वीकृति को तत्काल प्रभाव से पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार के अधिसूचना सं० 637 (अ), दिनांक 28.02.2014 द्वारा प्रदत्त शक्तियों के आलोक में **abeyance** में रखा जाता है तथा साथ ही पत्र प्राप्ति के 15 दिनों के अंदर अपना **स्पष्टीकरण** इस कार्यालय में समर्पित करें। आपका **स्पष्टीकरण** निर्धारित समय–सीमा के अंदर **प्राप्त नहीं** होने की स्थिति में पूर्व निर्गत पर्यावरणीय स्वीकृति पत्र सं० EC/SEIAA/2014-15/518/2014/703 दिनांक 31.12.2014 को तत्काल प्रभाव से वापस लेने की कार्यवाही की जायेगी।

विश्वासभाजन्

ह०/–

सदस्य सचिव,
राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण,
झारखण्ड, रांची।

NOTARY KOLKA A Narain a Prasad Gupta REGN No. 13823/18 GOVT. OF INDIA

ज्ञापांक :

दिनांक :

प्रतिलिपि : सदस्य सचिव, झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद, रांची को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

अवगत कराना है कि वन प्रमंडल पदाधिकारी, गिरिडीह पूर्वी वन प्रमंडल के प्रासंगिक पत्र दिनांक 15.12.2022 के आलोक में पूर्व निर्गत पर्यावरणीय स्वीकृति को तत्काल प्रभाव से **abeyance** में रखा जाता है। तद्आलोक में अपने स्तर से आवश्यक कार्रवाई करने की कृपा की जाय।

ह०/–

सदस्य सचिव,
राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण,
झारखण्ड, रांची।

(59)

ज्ञापांक : दिनांक :

प्रतिलिपि : उपायुक्त/जिला खनन पदाधिकारी, गिरिडीह को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

अवगत कराना है कि वन प्रमंडल पदाधिकारी, गिरिडीह पूर्वी वन प्रमंडल के प्रासंगिक पत्र दिनांक 15.12.2022 के आलोक में पूर्व निर्गत पर्यावरणीय स्वीकृति को तत्काल प्रभाव से **abeyance** में रखा गया है। तद्आलोक में अपने स्तर से आवश्यक कार्रवाई करने की कृपा की जाय।

ह०/—
सदस्य सचिव,
राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण,
झारखण्ड, रांची।

ज्ञापांक : 319 दिनांक : 22-12-2022

प्रतिलिपि : वन प्रमंडल पदाधिकारी, गिरिडीह पूर्वी वन प्रमंडल को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

तत्कालीन वन प्रमंडल पदाधिकारी, गिरिडीह पूर्वी वन प्रमंडल के प्रासंगिक पत्र दिनांक 25.02.2014 द्वारा आवेदित भूमि से वन सीमा की दूरी 500 मीटर से अधिक प्रतिवेदित की गई है। आपके द्वारा प्रासंगिक पत्र दिनांक 15.12.2022 द्वारा आवेदित भूमि से वन सीमा की दूरी शून्य दर्शायी गयी है।

परियोजना प्रस्तावक एवं वन क्षेत्र पदाधिकारी की उपस्थिति में आप पुनः वन भूमि से दूरी का सत्यापन 10 दिनों के अंदर कराना सुनिश्चित करते हुए प्रतिवेदन से इस कार्यालय को अवगत कराये जिससे मामले में अन्तिम निर्णय लिया जा सके।

22/12/2022
सदस्य सचिव,
राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण,
झारखण्ड, रांची।

NOTARY
KOLKA A
Narendra Prasad Gupta
REGN No
13823 / 18
GOVT. OF INDIA

Annexure- '5' -84-

SAVE TREE SAVE JHARKHAND

कार्यालय, वन प्रमण्डल पदाधिकारी, गिरिडीह पूर्वी वन प्रमण्डल।

मोहनपुर, पोस्ट–पचम्बा, जिला–गिरिडीह, पीन कोड–815316
email-dfo-giridiheast@gov.in, Phone No.-06532-222127

पत्रांक– दिनांक–

सेवा में,

1. श्री अरूण कुमार लाडिया,
   पिता–स्व0 विश्वनाथ प्रसाद,
   ग्राम–टुण्डी, पो0+थाना–गिरिडीह,
   जिला–गिरिडीह 815301,
   झारखण्ड।
2. मो0 इलियास,
   पिता–अहमद अली,
   ग्राम–नीमाडीह, पो0–अरखांगो,
   थाना–धनवार, जिला–गिरिडीह।
3. मो0 सराज,
   पिता–सदीक मियां,
   ग्राम–बैजूडीह, करगाली खुर्द,
   पो0–कुबरी, थाना–धनवार, जिला–गिरिडीह।

विषय – मौजा–लखनपुर, थाना–बेंगाबाद, जिला–गिरिडीह के खेसरा सं0 4 एवं 5 (अंश) (1.81 एकड़/0.732 हे0) में धारित खनन पट्टा के संबंध में।

प्रसंग – राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण, झारखण्ड का ज्ञापांक 319 दिनांक 22.12.2022

महाशय,

उपर्युक्त विषयक प्रासंगिक पत्र के संदर्भ में सूचित करना है कि सदस्य सचिव, राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण, झारखण्ड, रांची के द्वारा बेंगाबाद प्रखण्ड अन्तर्गत मौजा–लखनपुर में खेसरा सं0 4 एवं 5 (अंश) आपके धारित खनन क्षेत्र का आपके एवं संबंधित वन क्षेत्र पदाधिकारी की उपस्थिति में पुनः स्थलीय जाँच कर प्रतिवेदित करने का निदेश दिया गया है। इस संबंध में जाँच हेतु दिनांक 11.03.2023 की तिथि निर्धारित की जाती है।

अतः निदेशित किया जाता है कि उक्त निर्धारित तिथि को 11.00 बजे पूर्वाह्न में खनन से संबंधित सभी अद्यतन अभिलेख के साथ लीज स्थल पर जाँच हेतु उपस्थित रहना सुनिश्चित करें।

विश्वासभाजन,

ह0–
वन प्रमण्डल पदाधिकारी,
गिरिडीह पूर्वी वन प्रमण्डल।

NOTARY KOLKA A Narendra Prasad Gupta REGN No 13823/18 GOVT OF INDIA

ज्ञापांक 765 दिनांक 24/02/23

प्रतिलिपि – वन क्षेत्र पदाधिकारी, खुरचुट्टा वन प्रक्षेत्र को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित। निदेशित किया जाता है कि उक्त निर्धारित तिथि को ससमय लीजधारकों के साथ स्थलीय जाँच एवं सर्वे करने के उपरान्त पुनः जाँच प्रतिवेदन समर्पित करना सुनिश्चित करें ताकि अग्रतर कार्रवाई की जा सकें।

24/02/23

वन प्रमण्डल पदाधिकारी,
गिरिडीह पूर्वी वन प्रमण्डल।

Annexure - 'T' -85-

Save Tree **Save Life**

कार्यालय, वन क्षेत्र पदाधिकारी, खुरचुट्टा वन प्रक्षेत्र।

At-Ratdih, PO-Bengabad, Dist-Giridih (Jharkhand) 815312
(Email id- khurchuttaforestrange@gmail.com)

176

पत्रांक.....176 दिनांक...15/05/2023

सेवा में,

18/5/23

वन प्रमण्डल पदाधिकारी,
गिरिडीह पूर्वी वन प्रमण्डल।

विषयः – मौजा –लखनपुर ,थाना–बेंगाबाद ,जिला –गिरिडीह के खेसरा सं0 4 एवं 5 (अंश) (1.81 एकड़/0.732 हे0) में धारित खनन पट्टा के संबंध में।

प्रसंगः – भवदीय कार्यालय का ज्ञापांक – 765 दिनांक – 24.02.2023

महाशय,

उपर्युक्त विषयक प्रसंगाधीन पत्र के संबंध में सूचित करना है कि दिनांक 11.03.2023 समय 12:00 बजे पूर्वाह्न संबंधित प्रभारी वनपाल श्री विश्वानाथ सिंह एवं संबंधित वनरक्षी श्री गौतम कुमार दास के साथ लखनपुर स्थल पर पहुँचा ,पहुँचने के बाद 3:00 बजे तक संबंधित संयुक्त जांच दल में कोई भी व्यक्ति उपस्थित नहीं हुआ । फिर मैं लखनपुर से अपने मुख्यालय आ गया। मोबाइल से सूचना प्राप्त हुआ कि संबंधित जांच में आवेदको एवं अपने अमीन के साथ जांच पड़ताल किया और पुराने जांच से संतुष्ट एवं सहमत हुआ।

अतः श्रीमान् को सूचनार्थ एवं आवश्यक कार्रवाई हेतु समर्पित।

वन प्रमण्डल पदाधिकारी गिरिडीह पूर्वी वन प्रमण्डल
प्राप्त 1736
दिनांक 19/5/23

विश्वासभाजन

15/5/23

वन क्षेत्र पदाधिकारी,
खुरचुट्टा वन प्रक्षेत्र।

NOTARY KOLKATA Narendra Prasad Gupta REGN No 13823/18 GOVT. OF INDIA

SAVE TREE

SAVE JHARKHAND

कार्यालय, वन प्रमण्डल पदाधिकारी, गिरिडीह पूर्वी वन प्रमण्डल।

मोहनपुर, पोस्ट–पचम्बा, जिला–गिरिडीह, पिन कोड–815316

email-dfo-giridiheast@gov.in, Phone No.-06532-222127

Annexure- 4

पत्रांक– दिनांक–

सेवा में,

सदस्य सचिव,
राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण,
झारखण्ड, रांची।

विषय – श्री अरूण कुमार लाडिया का पत्थर खनन परियोजना मौजा–लखनपुर, थाना–बेंगाबाद, जिला–गिरिडीह के खेसरा नं0 4 एवं 5 (अंश) कुल रकवा– 1.81 एकड़/0.732 हे0 के संबंध में।

प्रंसग –
(1) इस कार्यालय का पत्रांक 381 दिनांक 25.02.2014
(2) इस कार्यालय का पत्रांक 4184 दिनांक 15.12.2022
(3) इस कार्यालय का पत्रांक 4261 दिनांक 21.12.2022
(4) आपके कार्यालय का पत्रांक 319 दिनांक 22.12.2022 एवं पत्रांक 418 दिनांक 09.02.23 तथा पत्रांक 36 दिनांक 13.04.2023

महाशय,

उपर्युक्त विषयक प्रासंगिक पत्रों के संदर्भ में सूचित करना है कि आपके प्रासंगिक पत्र दिनांक 09.02.2023 द्वारा प्राप्त श्री अरूण कुमार लाडिया द्वारा समर्पित स्पष्टीकरण पर बिन्दुवार मंतव्य निम्नवत है :–

1. आपके कार्यालय के द्वारा निर्गत पत्रांक 319 दिनांक 22.12.2022 द्वारा विषयांकित खनन परियोजना के पक्ष में निर्गत E.C. को रद्द न कर Abeyance में रखा जाना पूर्णतः विधिसम्मत नहीं है, क्योंकि श्री अरूण कुमार लाडिया को मौजा–लखनपुर, थाना–बेंगाबाद, जिला–गिरिडीह के खेसरा नं0 4 एवं 5 पर खनन कार्य हेतु पर्यावरणीय स्वीकृति एवं खनन पट्टा निर्गत किया गया था परन्तु उनके द्वारा उक्त मौजा के खेसरा सं0 4 एवं 5 (अंश) पर खनन कार्य करने के साथ प्लौट सं0–1 के अधिसूचित वन भूमि एवं जंगल झाड़ भूमि (Deemed Forest) पर खनन कार्य किया गया, जो वन संरक्षण अधिनियम 1980 एवं माननीय सर्वोच्च न्यायालय द्वारा सिविल याचिका सं0 202/95 में दिनांक 12.12.1996 को पारित आदेश का स्पष्ट उल्लंघन है एवं पर्यावरणीय स्वीकृति के निमित लगाये गये शर्तों का उल्लंघन है।
2. वन संरक्षण अधिनियम 1980 के प्रावधानों के आलोक में "No State Govt. Or other authorities shall make except with the prior approval of the Central Govt. any order directing that any Reserve Forest or Protected Forest or any portion thereof shall cease to be reserved, may be use for any non forest purpose, may be assigned by way of lease or otherwise to any private person or to any authority, corporation, agency or any other organisation not owned managed or controlled by the government."

   पुनः माननीय सर्वोच्च न्यायालय, नई दिल्ली द्वारा वाद सं0 WP No. 202/95 T.N. Godavarman Thirumalpad Vs भारत सरकार में दिनांक 12.12.1996को निम्नवत आदेश पारित किया गया है "The word 'forest' must be understood according to its dictionary meaning. This description covered as statutorily recognized forest, whether designated as reserved protected or otherwise for the purpose of section 2 (i) of the Forest Conservation Act. The term "forest land" occurring in section 2 will not only include "forest" as understood in the dictionary sense but also any area recorded as forest in the government record irrespective of the ownership. This is how it has to be understood for the purpose of section 2 (i) of the Act.

इस तरह से श्री अरूण कुमार लाडिया द्वारा बिना पर्यावरण स्वीकृति एवं खनन पट्टा स्वीकृति के वन भूमि पर खनन कार्य कर वन संरक्षण अधिनियम एवं माननीय सर्वोच्च न्यायालय द्वारा पारित आदेश तथा खनन नियमों का उल्लंघन किया गया है।

ज्ञातव्य हो कि वनभूमि पर खनन कार्य करने से श्री अरूण कुमार लाडिया के विरूद्ध वनवाद सं0 2656/22 दिनांक 12.11.2022 दाखिल किया गया है।

3. लीजकर्त्ता द्वारा वर्त्तमान में भी SEIAA को गुमराह किया जा रहा है एवं सत्य को छिपाया जा रहा है। उनके द्वारा स्वीकृत खनन कार्य स्थल पर कार्य न कर वनभूमि पर कार्य किया गया है, जो दण्डनीय अपराध है।

4. लीजकर्त्ता द्वारा दिया गया Statement सत्य से परे है। वन क्षेत्र पदाधिकारी, खुरचुट्टा द्वारा इस सम्बन्ध में विस्तृत जाँच कर जाँच प्रतिवेदन समर्पित किया गया है। जिसके अवलोकन से स्पष्ट है कि लीजकर्त्ता द्वारा स्वीकृत लीज स्थल से इतर वर्त्तमान में अधिसूचित वनभूमि एवं Deemed Forest में खनन कार्य किया गया है, जो वन संरक्षण अधिनियम 1980 एवं माननीय सर्वोच्च न्यायालय द्वारा WP 202/95 में दिनांक 12.12.1996 को पारित आदेश का उल्लंघन है।

5. (i) लीजकर्त्ता द्वारा दिया गया वक्तब्य तथ्यों से परे एवं गुमराह करने वाला है। यह बात सत्य है कि पूर्व में वन प्रमंडल पदाधिकारी, गिरिडीह पूर्वी वन प्रमंडल के पत्रांक 391 दिनांक 25.02.2014 के द्वारा मौजा–लखनपुर के प्रस्तावित विषयांकित खनन स्थल प्लौट सं0 4 एवं 5 (अंश) की वनभूमि से दूरी 500 मीटर प्रतिवेदित की गई। परन्तु कालान्तर में वाट्सएप पर शिकायत प्राप्त होने पर इसकी जाँच की गई एवं पाया गया कि खनन स्थल प्लौट सं0 4 एवं 5 की दूरी वनभूमि से शून्य मीटर है। इस तरह से पूर्व में प्रतिवेदित दूरी 500 मीटर तथ्य की भूल है एवं भूल का सुधार करते हुए सही तथ्यों को प्रस्तुत करने के लिए किसी वरीय पदाधिकारी की अनुमति की आवश्यकता नहीं है एवं यह पूर्व में पारित आदेश के review की श्रेणी में नहीं आता है।

(ii) इस संबंध में प्रतिवेदित करना है कि लीजकर्त्ता द्वारा तथ्यों से हटकर दिगभ्रमित करने का प्रयास किया गया है। Fraud एवं तथ्यों की भूल में अंतर है।

6. Illegal mining by the lessee over plot no. 01 which has been claimed by the Divisional Forest Officer, Giridih East Forest Division to be notified.

(i) लीजकर्त्ता द्वारा दिये गये वक्तब्य से स्पष्ट है कि खनन कार्य प्लौट सं0 01 पर किया गया है एवं लीजकर्त्ता के अनुसार प्लौट सं0 01 वनभूमि होने के बावजूद भी Jharkhand Minor Mining Concession Rules 2004 (JMMC Rule) के Rule 54 के अनुसार न तो वन प्रमंडल पदाधिकारी और न हीं वनरक्षी अवैध खनन के विरूद्ध अभियोजन की कार्रवाई करने के लिए सक्षम हैं। अवैध खनन के विरूद्ध कार्रवाई हेतु राज्य सरकार द्वारा गठित जिला टास्क फोर्स ही सक्षम है। विषयांकित प्लौट सं0 1 पर अवैध खनन हेतु जिला खनन टास्क फोर्स के अध्यक्ष उपायुक्त, गिरिडीह को सूचित नहीं किया गया है।

यहाँ यह उल्लेखनीय है कि भारतीय वन अधिनियम 1927 के प्रावधानों के उल्लंघन के विरूद्ध कार्रवाई एवं अपराध प्रतिवेदन समर्पित करने हेतु कोई भी वन पदाधिकारी सक्षम है। प्रस्तुत विषय में लीजकर्त्ता द्वारा वनभूमि/जंगल झाड़ भूमि पर खनन कार्य कर भारतीय वन अधिनियम 1927, वन संरक्षण अधिनियम 1980 के प्रावधानों एवं माननीय सर्वोच्च न्यायालय द्वारा वाद सं0 WP 202/95 में दिनांक 12.12.1996 को पारित आदेश का स्पष्ट उल्लंघन किया गया है।

(ii) लीजकर्त्ता द्वारा प्रतिवेदित किया गया है कि उपायुक्त, गिरिडीह द्वारा Lease area & adjoining area का demarcation के आदेश के आलोक में यह साबित हो गया कि प्लौट सं0 01 पर अतिक्रमण नहीं हुआ है। इसके पक्ष में उनके द्वारा दिनांक 14.12.2022 को जिला भू–अर्जन अमीन, गिरिडीह द्वारा अपर समाहर्त्ता को समर्पित पत्र एवं पत्र के साथ नक्शा संलग्न कर दिया गया है। संलग्न नक्शा को यदि सही माना जाय तो स्पष्ट है कि प्लौट सं0 4 एवं 5 (अंश) पर खनन कार्य दिखाया है एवं प्लौट सं0 01 में लीज क्षेत्र का रास्ता दिखाया गया है, जो कि वनभूमि है। वनभूमि में रास्ता बनाया जाना नियम विरूद्ध है। इस संबंध में प्रतिवेदित करना है कि उक्त जाँच में केवल अमीन एवं आरोपित लीजकर्त्ता मो0 इलियास ही उपस्थित थे।

पुनः सूचित करना है कि उपायुक्त, गिरिडीह के कार्यालय के पत्रांक 1089 एम0 दिनांक 24.01.2022 के आलोक में अंचल अधिकारी, गिरिडीह द्वारा हल्का राजस्व उप निरीक्षक, प्रभारी अंचल निरीक्षक तथा अमीन से जाँच कर सत्यापन कराते हुए अपने कार्यालय के पत्रांक 622 दिनांक 26.11.2022 एवं 630 दिनांक 26.11.2022 द्वारा जाँच प्रतिवेदन समर्पित किया गया है, जो अनु0– 01 पर संलग्न है।

उक्त जाँच प्रतिवेदन से स्पष्ट है कि लीजकर्त्ता द्वारा प्लौट सं0 5 पर खनन कार्य नहीं किया गया है एवं प्लौट सं0 4 में मात्र 3 डी0 पर पत्थर उत्खनन का कार्य किया गया है। इसके अलावा प्लौट सं0 01 सर्वे रकवा 81 एकड़ मध्ये 1.53 एकड़ पर पत्थर उत्खनन का कार्य किया गया है, जो गैरमजरूआ खास भूमि है एवं किस्म जंगल दर्ज है।

आपके कार्यालय ज्ञापांक–319 दिनांक–22.12.2022 द्वारा दिये गये निर्देश के आलोक में इस कार्यालय के पत्रांक–765 दिनांक– 24.02.2023 द्वारा परियोजना प्रस्तावक को वन क्षेत्र पदाधिकारी की उपस्थिति में वन भूमि से दूरी का सत्यापन हेतु दिनांक–11.03.2023 को स्थल पर उपस्थित रहने हेतु अनुरोध किया गया (छाया प्रति अनु0–02 पर संलग्न)। वन क्षेत्र पदाधिकारी, खुरचुट्टा वन प्रक्षेत्र द्वारा अपने कार्यालय पत्रांक–176 दिनांक–15.05.2023 द्वारा सूचित किया गया है कि उक्त निर्धारित तिथि को 12.00 बजे पूर्वा0 संबंधित प्रभारी वनपाल श्री विश्वनाथ सिंह एंव संबंधित वनरक्षी श्री गौतम कुमार दास के साथ संयुक्त सत्यापन हेतु लखनपुर पहुँचे। परन्तु 3.00 बजे अप0 तक परियोजना प्रस्तावक के कोई भी सदस्य/प्रतिनिधि उपस्थित नहीं हुए। मोबाईल से वार्त्ता करने पर उन्हें ज्ञात हुआ कि परियोजना प्रस्तावक अपने अमीन के साथ जांच पड़ताल किये हैं और पुराने जांच से संतुष्ट एवं सहमत हुए हैं।

उक्त तथ्यों से स्पष्ट है कि वर्ष 2014 में लीज स्वीकृति के पश्चात् स्वीकृत स्थल यथा प्लौट सं0 4 एवं 5 (अंश) में से केवल प्लौट सं0 4 में स्वीकृत लीज क्षेत्र 1.81 एकड़ के विरूद्ध मात्र 0.03 एकड़ में ही खनन कार्य किया गया, शेष प्लौट सं0 01 में पत्थर खनन एवं पत्थर डंप करने का कार्य किया गया है, जो वनभूमि/जंगल झाड़ी भूमि है। इस प्रकार लीज–धारक द्वारा स्वीकृत लीज स्थल से हट कर वन भूमि/जंगल–झाड़ी भूमि पर खनन कार्य किया गया है। जो भारतीय वन एवं वन संरक्षण अधिनियम 1980 का उल्लंघन तथा सीविल रीट याचिका सं0–202/95 में दिनांक–12.12.1996 को माननीय सर्वोच्च न्यायालय, नई दिल्ली के द्वारा पारित आदेश की अवमानना है।

अतः अनुरोध है कि उपर्युक्त तथ्यों के आलोक में विषयक खनन प्रतिष्ठान को निर्गत पर्यावरणीय स्वीकृति को अविलम्ब निरस्त करने की कृपा की जाय।

अनु0–यथोक्त।

विश्वासभाजन,

ह0/–
वन प्रमण्डल पदाधिकारी,
गिरिडीह पूर्वी वन प्रमण्डल।

ज्ञापांक 1704 दिनांक 20/05/23

प्रतिलिपि – वन संरक्षक, प्रादेशिक अंचल, गिरिडीह को सूचनार्थ एवं आवश्यक कार्रवाई हेतु समर्पित।

वन प्रमण्डल पदाधिकारी,
गिरिडीह पूर्वी वन प्रमण्डल।

20/5/23

NOTARY KOLKA A Narendra Prasad Gupta REGN No 13823/18 GOVT. OF INDIA

D:\Letters\Member Secratory_ Arun kr ladiya_lakhanpur mines.doc

Annexure-'V'

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. M. P. No. 1751 of 2022

1. P.N. Pathak @ Pradip Narayan Pathak
2. Randhir Singh @ Randhir Kumar Singh ... . Petitioners

Versus

1. The State of Jharkhand
2. Divisional Forest Officer, Bokaro Forest Division, Bokaro

... . Opp. Parties

With

Cr. M. P. No. 2829 of 2022

1. P.N. Pathak @ Permanand Pathak @ Pradip Narayan Pathak
2. Randhir Singh @ Randhir Kumar Singh ... . Petitioners

Versus

1. The State of Jharkhand
2. Divisional Forest Officer, Bokaro Forest Division, Bokaro

... . Opp. Parties

With

Cr. M. P. No. 3898 of 2022

1. Umang Kejriwal
2. Dr. Chandra Prakash Pandey @ Chandra Prakash Pandey

... . Petitioners

Versus

1. The State of Jharkhand
2. Divisional Forest Officer, Bokaro Forest Division, Bokaro

... . Opp. Parties

CORAM: HON'BLE MR. JUSTICE GAUTAM KUMAR CHOUDHARY

For the Petitioners : M/s Indrajit Sinha & Bibhash Sinha, Advocates
For the State : M/s Priya Shresha & Nehla Sharmin, S.P.P.

Oral Order

10 / Dated : 10.10.2023

All these criminal misc. petitions, raise same questions of fact and law, are being heard together and shall be disposed of by this common order.

1. Cr.M.P. No. 1751 of 2022 has been filed for quashing the entire criminal proceeding including the summoning order dated 29.08.2019 passed in C.P. Case No. 555 of 2018 (Forest) whereby and whereunder, prima facie case has been found to be made out under Sections 33 and 63(c) of Indian Forest Act, 1927.

Cr.M.P. Nos. 2829 of 2022 and 3898 of 2022 have been filed for quashing the entire criminal proceeding including the summoning order dated 29.08.2019 passed in C.P. Case No. 553 of 2018 (Forest) whereby and whereunder, prima facie case has been found to be made out under Sections 33 and 63(c) of Indian

NOTARY KOLKA A Narayan Prasad Gupta REGN No 13823/18 GOVT. OF INDIA

Forest Act, 1927.

2. Can a cognizance be quashed in a case concerning protected forest notified under Section 29 of the Indian Forest Act, 1927, alleged to have been encroached and grabbed by private parties, claiming title over the said forest area, is the central question involved in these criminal miscellaneous petitions?

3. In Cr.M.P. Nos. 2829 of 2022 and 3898 of 2022 arises out of C.P. Case No. 553 of 2018 (Forest), offence report lodged by the forest guard is the basis of the forest cases. Cognizance has been taken on the prosecution report filed by the forest range officer. The case of the prosecution in brief is that the land appertaining to Plots Nos. 4836, 4837, 4839, 4840, 4856 and 4897 measuring 71.83 acres of Mouza Siyaljori, Thana No. 202 was declared protected forest vide Notification C/F-17014/58-1429R dated 24.05.1958. It is alleged that the petitioners/ accused persons had encroached the protected forest area and had constructed boundary wall and installed different units of Electro-steel Integrated Limited and Electro-steel Steels Limited.

4. Cr.M.P. No. 1751 of 2022 arises out of C.P. Case No. 555 of 2018 (Forest) the matter involves encroachment of the same company over Bandhdih Plot No. 1605 and Hutupathar Plot No. 1090 and 1092 by constructing road which is claimed to be protected forest area by the same notification.

CASE OF THE PETITIONERS

5. It is submitted by learned counsel for the petitioners that the notification by which the plot of land is claimed to be protected forest was published on **24.05.1958** and the recital of the said notification reads as under:

> **"No. C/F-17014/58-1429R—In exercise of the powers conferred by section 29 of the Indian Forest Act, 1927 (Act XIV of 1927), the Governor of Bihar is pleased to declare the provisions of Chapter IV of the said Act applicable, from the date of this notification, to the forest lands and waste lands specified in the schedule hereto annexed and situated in the district of Dhanbad.**
>
> **The forest lands and waste lands comprised in this notification shall be called a "Protected forest".**
>
> **The nature and extent of the rights of Government and of private persons in or over the forest land and wastelands comprised in this notification have not yet been enquired into and recorded as laid down in sub section (3) of section 29 of the said Act, but as the State Government thinks that such enquiry and record will occupy such**

NOTARY KOLKA A Narendra Prasad Gupta REGN No 13823 / 18 GOVT. OF INDIA

length of time as in the meantime to endanger the rights of Government and as the enquiry and record of rights will hereafter be made this notification is issued subject to all existing rights of individuals or communities."

6. By referring to the above notification, it is argued that this notification was not final and before the final notification, right of Govt. and of private persons was to be enquired into. Till date, no such enquiry has been conducted and no forest settlement officer was appointed by the State to hold such an enquiry. In the absence of such enquiry notification did not attain finality so as to affect the private right of the parties. Sub-section (3) of Section 29 requires the right of the local people to be enquired into.

7. Based on the same notification, similar allegation of 44 criminal cases which were launched against the company and its officials which has been quashed by this Court in different cases details of which has been given in pages-15 to 17 and some of the matters S.L.P. was filed in the Hon'ble Supreme Court which has also been dismissed.

8. It is also submitted that no specific role in the said offence has been attributed to these petitioners and whatever allegation has been made, it is against the company and not the petitioner. The company had purchased these lands through registered sale deeds and the said lands have been mutated against the company. It has been held in 2005(3) JCR (Jhr) 464 that in case where there is a dispute regarding title, criminal prosecution is not maintainable.

9. Reliance is placed on 1962 (3) SCR 727. It is submitted that Section 29 is pari-materia. In Section 30 of the Bihar Private Forest Act, 1946 it was held that once the notification is issued under the proviso to Section 30 that shall not amount to private protected forest only after enquiry it can be regarded as private forest.

ARGUMENT ON BEHALF OF STATE/FOREST DEPT.

10. Learned counsel for the State in all cases have opposed the quashing petition and counter affidavit has been filed. It is the case of M/s Electrosteel Steels Ltd. instead of establishing steel plant at the permitted site i.e. Village Parbatpur, Block Chandankiyari, District Bokaro encroached upon approx. 220 acres of notified and demarcated forest land in Bhagabandh, Siyaljori, Hutupathar and Bandhdih village under Bokaro Forest Division jurisdiction to establish the said steel plant and thus, violating the Environment (Protection) Act, 1986, Indian Forest Act, 1927 and Forest Conservation Act, 1980. Mouza Bhagabandh,

NOTARY KOLKATA Narendra Prasad Gupta REGN No 13823/18 GOVT. OF INDIA

Siyaljori, Hutupathar and Bandhdih falls within Chas Block of Bokaro District.

11. Against the above violation the Forest Department has taken legal action against M/s Electrosteel Steels Ltd. under Sections 33 and 63 of Indian Forest Act for all 220.88 acres of land encroached by M/s Electrosteel Steels Ltd. were taken. It was found by the forest officials that non-forestry activities such as dozering, leveling, digging of forest land, encroaching the forest land by way of construction work, defacing boundary pillars was carried out by the employees and staffs of the said company in the notified and demarcated forest land.

12. Land in question was Govt land duly notified to be a forest land by notification in 1958 under Section 29 of the Indian Forest Act. Nature of enquiry contemplated under Section 29 is not with regard to the proprietary right over the land as the said land was Govt land, but was with respect to ancillary rights such as cutting grass, pasture, right to forest produce for which rules have been contemplated under Section 32 of the Act.

FINDINGS

13. It is not in dispute that land in question wherein constructions and encroachments have been made comes within the protected forest notified as a Protected Forest in 1958 under Section 29 of the Indian Forest Act, 1927 (for short Act 1927), as referred to above.

14. The first plea taken on behalf of the Petitioners is that this notification was proviso to Section 29(3) of the Act 1927 wherein no enquiry as contemplated under Section 29(3) has been carried out, and therefore the claim of the forest department on the said notification is non-est in the eyes of law.

15. This plea is founded on basic misconception about the nature of Reserved and Protected Forest, and the nature of enquiry contemplated for their notification. The enquiry contemplated under Chapter II and IV of the Indian Forest Act, 1927 is not an enquiry about the proprietary rights over the land in question, as both the category of forest can be declared forest only in a Govt. land or land over which the Govt had Proprietary right over it. Enquiry is intended to be confined to the forest rights of the individuals or communities over forest produce like pasture, forest wood and so on, as contained under Sections 12 and 32 of the Indian Forest Act. Protected Forest admits of such rights, whereas Reserved Forest excludes such right.

NOTARY KOLKATA Narendra Prasad Gupta REGN No 13823/18 GOVT. OF INDIA

16. A bare reading of the provisions contained between Chapter II and Chapter IV of the Indian forest Act, will clearly mark differences between the two. The "reserved forest" under Section 5 bars accrual of forest rights and lands

comprised under such notification, except by a succession or under a grant or contract in writing made or entered into by or on behalf of the Government. The process of notification of Reserved Forest follows an elaborate procedure of inquiry under Section 7 regarding the existence of any right mentioned in Sections 4, 5 and 6. Where no such claim for rights is preferred under Section 6 and of the existence of which no knowledge has been acquired by the inquiry under Section 7, such rights shall be extinguished in terms of Section 9 of the Act. Section 11 is emphatic when it declares that "in the case of a claim to a right in or over any land, other than a right of way or right of pasture, or a right to forest-produce or a water-course, the Forest Settlement Officer shall pass an order admitting or rejecting the same in whole or in part." According to Section 11(2), if such claim is admitted in whole or in part, the Forest Settlement Officer shall either:-

(i) Exclude such land from the limits of the proposed forest, or

(ii) Come to an agreement with the owner thereof for the surrender of his rights, or

(iii) Proceed to acquire such land in the manner provided by the laws related to acquisition of land

17. In case of Reserved Forest there is complete exclusion of forest rights of individual or communities on the forest, save and except some limited right, such as a right of way or right of pasture, or a right to forest-produce or a water-course that too by an express order as required under Section 12 which provides that no right over the notified land is admitted or recognized after the notification under Section 5. When a Forest is thus notified as reserved forest it is free from claim of any private forest right over it.

18. The provisions related to "Protected Forests" have been provided under Chapter – 4, from Section 29-34. As stated earlier, a Government Forest land or a land over which the Government has propriety rights, is notified as a protected forest under Section 29 which does not prescribe any time limit thereof. Once a Government Land has been notified as reserved forest or protected forest, its nature does not change with the passage of time and the Govt land does not become a private land. As discussed above, a protected forest admits to certain private right for which rules regulating such rights can be framed. If an enquiry has not been made as required under Section 29(3) it will not give private individuals any proprietary right over the land and make the government land a private raiyati land. There is no elaborate procedure for holding such an enquiry

NOTARY KOLKATA Narayan Prasad Gupta REGN No 13823/18 GOVT. OF INDIA

under this chapter, as under chapter 2 and it does not contemplate two notifications namely provisional and final notification. Under chapter 2 the process commences with notification under section 4 and culminates with final notification under section 20 of Reserved Forest. Same is not the case with protected forest which is notified under Section 29 which is itself final and not provisional or preliminary in nature even if the enquiry has not been held . Provisions of Section 29 of the Rajasthan Forest Act, 1953 which is pari materia to Section 29 of the Indian Forest Act, came up for consideration in ***Tarun Bharat Sangh, Alwar v. Union of India and others*, 1993 Supp (3) SCC 115 at page 123.** Precisely the same argument was raised before Hon'ble the Supreme Court and rejected in the following words:

> "Shri Bhandare submits that a notification issued under the proviso to sub-section (3) is only an interim or provisional notification and that after conducting the inquiry contemplated by the main limb of sub-section (3), a regular and proper notification under sub-section (1) has still to be issued. Until then, he submits, the declaration as protected forest does not take effect. We are not prepared to agree. Section 29 contemplates only one notification declaring an area as a protected forest. Whether issued after a normal enquiry and record or without enquiry or record, Section 29 contemplates only one notification and not two in any event. Therefore, the notification issued is the valid and effective one. It is not a provisional or preliminary notification". (emphasis supplied)

19. What follows from the above discussion is that the basic plea advanced on behalf of the petitioners that notification under Section 29(3) of the Indian Forest Act was not final, and therefore Electrosteel Steels Ltd. Company of which the Petitioners are employees, had acquired a right title and interest over the suit property by virtue of the registered sale deed executed in its favour, is not tenable.

NOTARY KOLKA A Narendra Prasad Gupta REGN No 13823/18 GOVT. OF INDIA

20. Argument on behalf of the petitioner that provisions under Section 29 of the Indian Forest Act, 1927 is pari materia to Section 30 of the Bihar Private Forest Act,1947 is equally misplaced which shall be apparent by plain reading of both these provisions, which is extracted below:

> Section **29 of the Indian Forest Act defines Protected forests**.—(1) The State Government may, by notification in the Official Gazette, declare the provisions of this Chapter applicable to any forest-land or waste-land which is not included in a reserved forest but which is the property of

Government, or over which the Government has proprietary rights, or to the whole or any part of the forest-produce of which the Government is entitled.

(2) The forest-land and waste-lands comprised in any such notification shall be called a "protected forest".

(3) No such notification shall be made unless the nature and extend of the rights of Government and of private persons in or over the forest-land or waste-land comprised therein have been inquired into and recorded at a survey or settlement, or in such other manner as the State Government think sufficient. Every such record shall be presumed to be correct until the contrary is proved:

Provided that, if, in the case of any forest-land or waste land, the State Government thinks that such inquiry and record are necessary, but that they will occupy such length of time as in the meantime to endanger the rights of Government, the State Government may, pending such inquiry and record, declare such land to be a protected forest, but so as not to abridge or affect any existing rights of individuals or communities.

Section 30 of the Bihar Private Forest Act is as under

S.30 Notification declaring forest to be a private protected forest

When the following events have occurred, namely-

(a) the period fixed under Section 16 for preferring claims has elapsed, and all claims, if any, made under Sections 16 and 22 have been disposed of by the Forest Settlement Officer; and

(b) if any such claims have been made, the period limited by Section 27 for appealing from the orders passed on such claims has elapsed, and all appeals (if any) presented within such period have been disposed of by the appellate officer;

the [State] Government shall publish a notification in the Official Gazette specifying definitely, according to boundary marks erected or otherwise, the limits of the forest which is to be constituted a private protected forest, and declaring the same to be a private protected forest from the date fixed by the notification, and from the date so fixed such forest shall be deemed to be a private protected forest:

Provided that, if in the case of any forest in respect of which a

NOTAR
KOLKA A
REGN No
13823 / 18
GOVT. OF

notification under Section 14 has been issued, the [State] Government consider that the inquiries, procedure and appeals referred to in this Chapter will occupy such length of time as to cause undue delay in the forest being declared a private protected forest, such delay, in the opinion of the [State] Government, being prejudicial to the public interest, the [State] Government may, pending the completion of the said inquiries, procedure and appeals, declare, by a notification containing the particulars specified in this section, such forest to be a private protected forest.

21. From a bare reading of the above two provisions, it shall be apparent that contrary to the provision of Section 29 of the Indian Forest Act, neither Section 30 or any other provision of the Bihar Private Forest Act, relates to a land which is a government land. As the very name suggests it relates to private forests which were recorded in the names of the landlords and therefore Section 4 expressly provides that right of the landlord and the right of any other person to cut, collect or remove trees etc. shall not be exercised in contravention of the provisions made under this Act. Section 13 makes specific provision to constitute a private protected forest. The forest so declared private protected forest cannot be equated with the Protected Forest which was so declared under the Indian Forest Act. Provisions of Bihar Private Forest Act basically applied to those private lands of the land lords which were recorded as *jungle Jhari* in the records of rights as per the definition of forest under Section 3 of that Act. Before independence they were protected by the State and post-independence it sought to be managed by the Bihar Act 1947. Section 2 makes it abundantly clear that Bihar Private Forest Act, 1947 will not apply to any land which is vested in the Govt or regarding which notification and orders is issued under the Indian Forests Act. After a private forest is declared as private protected forest its control and management vests in the State as has been held in ***Guru Datta Sharma v. State of Bihar*, (1962) 2 SCR 292**

18. *When a private forest is declared a "private protected forest" under the provisions of Chapter 3 the provisions of Chapter IV come into operation. Section 31 with which this Chapter opens enacts:*

"31. The control and management of every private protected forest shall vest in the Provincial Government."

The management and control thus vested is to be exercised through forest officers.

Therefore, the ratio as laid down in ***State of Bihar and others v. Lt.***

***Col. K.S.R. Swami*, (1962) 3 SCR 727** will not apply to the facts of the present case.

22. What follows from the above discussion is that the petitioners representing the Electrosteel Steels Ltd. Company encroached and occupied vast swaths of Protected Forest Area notified under Section 29 of the Indian Forest Act, seek quashing of criminal prosecution by questioning the said notification in a criminal proceeding. There is a presumption in favour of the notification which has been issued long back in 1958. It has been held in ***Rohit Singh and others v. State of Bihar (Now State of Jharkhand) and others*, (2006) 12 SCC 734**

> **24.** *As regards the finding that the notification under Section 29 of the Forest Act has not been proved, the same has also to be held to be unsustainable. The gazette notification issued 32 years prior to the suit was produced and marked in evidence and no circumstance proved justified an inference that it might not have been published as enjoined by law. The regularity of issue of such a notification should have been presumed leaving it to Defendants 3 to 17 to rebut that presumption. For the present, all that is required is to vacate the finding in that regard entered by the lower appellate court.*

23. Judgments of civil courts do not adjudicate upon right in *rem* save and except under sections 40 and 41 of the Indian Evidence Act,1872. The present case do not come under those categories and therefore any decision which has attained finality either on the criminal or civil side will have no bearing to the present case.

24. Is it a case of bona fides dispute of title for which a criminal prosecution or not to have been initiated?

25. In order to get the answer to this question, matter for consideration is what do we exactly mean by title dispute. Can any claim raised over the title be called title dispute? Whether execution of sale deed followed by mutation are conclusive proof of upon a fight title?

The proprietary title can devolve by a method known to law such as inheritance, testamentary succession, registered sale deed or gift deed which needs to be specifically pleaded and proved. The source of title along with the chain of title needs to be disclosed with certainty. It is a trite law that no one transfers a better title than he himself has. Unless the person from whom one claims to acquire title had valid title over it, there cannot be any devolution of

NOTARY KOLKA A Narayan Prasad Gupta REGN No 13823/18 GOVT. OF INDIA

title. Mutation and issuance of rent receipts will be of no avail, as mutation neither creates not extinguishes his title. Mere raising of a plea of title cannot grant immunity from prosecution, unless such plea is founded on a document of title from which a prima facie inference can be drawn regarding the colour of right of the petitioner over such property. Here in the present case title is being claimed in teeth of lands duly notified as protected forest. The said notification remained unchallenged and now after long lapse of time title over forest lands are being claimed by private parties on wrong interpretation of the provisions of the Forest Acts.

26. As discussed above, the claim of title is made over a large tracts of government land which had been duly notified as protected forest area way back in 1958 which is prima facie not sustainable. Materials prima facie go to show that Petitioners representing the company had encroached upon and grabbed more than 200 acres forest land and are now claiming immunity from criminal prosecution by quashing of the case. Any such order of quashing will legitimize illegal encroachment of forest land. It shall be desirable to keep in mind the observations made in ***State of Uttarakhand and others v. Kumaon Stone Crusher*, (2018) 14 SCC 537**

> **XIII. *Meaning of "forest"***
>
> **124.** *Safeguarding of forest has also been recognised by our Constitution under Article 48-A which obliges the State to protect and improve the environment and to safeguard the forests and wildlife of the country. Article 51-A clause (g) enumerates the fundamental duty of every citizen of India to protect and improve the natural environment including the forests, lakes, rivers, wildlife.*

NOTARY KOLKA A Narend a Prasad Gupta REGN No. 13823/18 GOVT. OF INDIA

This Court does not find any illegality or infirmity in the impugned order.

Criminal miscellaneous petitions are dismissed. Pending I.A., if any, stands disposed of.

(Gautam Kumar Choudhary, J.)

AKT

Gmail

Aishwarya Rajyashree <advaish.hc@gmail.com>

Re: Appeal No. 24/2023/EZ (Md. Illiyas & Ors. -Vs- State of Jharkhand & Ors.)

1 message

Aishwarya Rajyashree <advaish.hc@gmail.com> 2 December 2023 at 19:22
To: ASHOK PRASAD <ashokadvhc@gmail.com>, Surendra Kumar <surendra_kr15@rediffmail.com>

Sir/Madam,
Please find attached herewith the copy of the Counter Affidavit filed by the Divisional Forest Officer, Giridih before the Hon'ble NGT, Eastern Zonal Bench at Kolkata, for your reference.
Thanking you.

Regards,
Aishwarya Rajyashree
Advocate.

Affidavit by DFO (Md Illiyas).pdf